

# **LOK SABHA DEBATES** **(English Version)**

**Eighth Session**  
**(Tenth Lok Sabha)**



*(Vol. XXVII contains Nos. 11 to 20)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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# CONTENTS

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No 12, Thursday, December 16, 1993/Agrahayana 25, 1915 (Saka)

	<b>COLUMNS</b>
Re: Uruguay Round Talks	1-7, 267-272
Written Answers to Questions:	
Starred Question Nos.: 201 to 220	7-37
Unstarred Question Nos.. 2166 to 2363	37-266
Statement correcting reply to Unstarred Question No 162 dated 2 12.1993 Re Underground Mines	266
Statement by Minister Uruguay Round Talks Shri Pranab Mukherjee	272-278  272
Papers laid on the table	278-297
Messages from Rajya Sabha	297-298
Bills, as passed by Rajya Sabha— <i>Laid</i>	298
Election to Committee Agricultural and Processed Food Products Export Development Authority	299-300
Business Advisory Committee Thirty-Fifth Report— <i>Adopted</i>	300
Supplementary Demands for Grants (General), 1993-94— <i>Presented</i>	301

## LOK SABHA DEBATES

### LOK SABHA

Thursday, December 16, 1993/  
Agrahayana 25, 1915 (Saka)

The Lok Sabha met at  
Eleven of the Clock

[MR. DEPUTY SPEAKER in the Chair]

### RE URUGUAY ROUND TALKS

[English]

SHRI RAM VILAS PASWAN  
(Roser) Sir, I gave notice under Rule  
388 to suspend the Question Hour  
(Interruptions)

SHRI NIRMAL KANTI CHATTER-  
JEE (Dumdum) They are so pleased to  
enter into slavery (Interruptions)

SHRI SOMNATH CHATTERJEE  
(Bolpur) Mr Deputy Speaker Sir the  
Members are greatly agitated on this is-  
sue. Kindly allow us to have our say  
(Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh) Mr.  
Deputy Speaker Sir, the Hon'ble Prime  
Minister should be called in the House  
(Interruptions)

The Hon'ble Prime Minister should  
be asked to come to the House. They  
have decided to sign the documents

making India slave. Since the Govern-  
ment have decided to sign these docu-  
ments, the proceedings of the House will  
not be allowed to run without the  
presence of the Hon'ble Prime Minister.  
Please call the Hon'ble Prime Minister to  
the House

11.02 hrs.

At this stage Shri Nitish Kumar and  
some other Hon Members came and  
stood on the floor near the Table.

(Interruptions)

THE MINISTER OF STATE IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
YOUTH AFFAIRS AND SPORTS) AND  
THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY  
AFFAIRS (SHRI MUKUL WASNIK):  
Mr Deputy Speaker, they can raise their  
matter after the Question-Hour is over.  
You may raise it after 12.00 O'Clock. Let  
the Question-Hour continue. This is not  
right time

[English]

They can take it up after the Ques-  
tion Hour is over. (Interruptions)

MR. DEPUTY-SPEAKER: First let  
us hear what the Government has to say  
on this. The Minister is trying to say  
something. Please go back to your seats  
and listen to him.

SHRI MUKUL WASNIK: Sir, let us  
first have the Question Hour. After the  
Question Hour, the hon. Commerce Min-  
ister will give a statement. He is prepared

to give a statement. But first they should be prepared to listen. The Commerce Minister is willing to make a statement after the Question Hour. But they don't want to listen at all. *(Interruptions)*

MR. DEPUTY-SPEAKER: The Question Hour belongs to the Members. You should not lose the opportunity.

*(Interruptions)*

MR. DEPUTY-SPEAKER: The hon. Minister of Commerce is ready to make a statement.

SHRI MUKUL WASNIK: Sir, the Minister is prepared to make a statement after the Question Hour is over.

MR. DEPUTY-SPEAKER: Question Hour is your Hour. And, the Government is also ready to respond. You wanted the hon. Minister to make a statement. The Minister is ready to make a statement immediately after the Question Hour is over. You may kindly go back to your seats. I do not know why you want the Question Hour to be suspended.

*(Interruptions)*

MR. DEPUTY-SPEAKER: It is not fair to suspend the Question Hour. The Minister is ready to make a statement at 12.00 O'Clock. What is it that you are going to lose?

*(Interruptions)*

MR. DEPUTY-SPEAKER: We can proceed with the Question Hour. As soon as the Question Hour is over, the Minister will make a statement.

SHRI MUKUL WASNIK: Sir, yesterday, Members from the Opposition parties

wanted that the Commerce Minister should make a statement. The Minister is ready to make the statement. It is an extremely important issue and we would like that the House should be involved. Therefore, the Commerce Minister would like to speak on it. The Members from the Opposition should be prepared to listen what he has to say. If they shout like this, it is totally unfair.

MR. DEPUTY-SPEAKER: Yesterday, the demand was that the Minister should make a statement. The hon. Minister of Commerce is ready to make a statement immediately after the Question Hour is over. We have already lost two-three days.

*(Interruptions)*

SHRI GEORGE FERNANDES *(Muzaffarpur)*: Now that you have sold the country, Parliament has lost all its relevance. What is the relevance of this Parliament now? You are a colony of America. *(Interruptions)* America has acquired this as its 51st State. *(Interruptions)*

*[Translation]*

Don't you people get angry... *(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER: The Minister is ready to make a statement. The Minister is already there.

*(Interruptions)*

MR. DEPUTY-SPEAKER: The Government is ready to make a statement. The Parliamentary Affairs Minister

is making a request that immediately after the Question Hour, the Minister will make a statement.

*(Interruptions)*

SHRI MUKUL WASNIK: Sir, this type of demand is very unfair. The Members were demanding a statement from the Government. The Government is prepared to make a statement. We had already discussed this matter on two-three occasions. Just two-three days back, we had discussed this matter for not less than eleven hours. We are again prepared to make a statement. But they should be prepared to listen to this. They just cannot go on shouting like this. If they want to make the Parliament relevant, they should be prepared to listen to what the Government has to say.

*(Interruptions)*

MR DEPUTY-SPEAKER: What he is saying is that this matter was discussed for more than eleven hours and the hon. Minister is ready to make a statement. You should have a patience to give an opportunity to them.

SHRI NIRMAL KANTI CHATTERJEE: Sir, devoid of all patriotism, what will they say? They are not concerned with the interest of the country. Let them resign. Let them have the mandate of the people.

*(Interruptions)*

MR DEPUTY-SPEAKER: If there is no compromise or no give and take policy, the House cannot run.

*(Interruptions)*

MR DEPUTY-SPEAKER: Immediately after Question Hour, the concerned Minister will make a statement.

*(Interruptions)*

SHRI BASUDEB ACHARJIA (Bankura): Sir, I have given a notice for suspension of Question Hour.

*(Interruptions)*

MR. DEPUTY-SPEAKER: Let us hear what Mr. Somnath Chatterjee wants to say about this.

*(Interruptions)*

SHRI SOMNATH CHATTERJEE: The problem is that this country is agitated, this Parliament is agitated about this matter. When the whole country is agitated, when the Parliament is agitated about this matter, what is the response of the Government? Where is the Prime Minister? Is not the nation involved in this? Has not the Leader of the House, the Prime Minister of the country any obligation to this House? We would like to know why this is being kept back from us? We find in the newspapers that the Government of India's representative has expressed his happiness the way the discussions have been concluded, the agreements have been concluded; and before taking the Parliament into confidence our bureaucrats there have expressed their happiness, endorsed whatever has happened. The whole country and the Parliament is kept in the dark.

Who will tell us? They are sitting quiet there.

*(Interruptions)*

SHRI MUKUL WASNIK: We definitely appreciate the concern expressed by the hon. Members. We do not want to keep anything away from the hon. Members and the House. It is because of this commitment, the Minister of Parliamentary Affairs is prepared to make a statement; we are prepared to make a statement, but they should be prepared to listen to us.

*(Interruptions)*

MR. DEPUTY-SPEAKER: The Prime Minister is not in a position to come....

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE: Let us have a referendum on the Dunkel Text issue *(Interruptions)*

MR. DEPUTY-SPEAKER Let us hear what the Minister says Probably, you could not hear what he had said You should have listened to what the hon. Minister had said

*(Interruptions)*

SHRI SOMNATH CHATTERJEE Please suspend the Question Hour because the House is not in a mood to go through the routine Question Hour Let a statement be made immediately after suspension of the Question Hour. *(Interruptions)*

SHRI CHANDRA JEET YADAV (Azamgarh). Suspend the Question Hour and let the Minister make the statement *(Interruptions)*

MR DEPUTY-SPEAKER The House stands adjourned to meet again at Twelve O'Clock.

### WRITTEN ANSWERS TO QUESTIONS

*[English]*

#### Upper Krishna Project

\*201. SHRI H.D. DEVEGOWDA. Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any agreement was signed between the Government of India

and the World Bank for assistance for implementation of Upper Krishna Project (Phase-II);

(b) if so, the details thereof; and

(c) the amount released by the World Bank so far?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) (a) to (c). Yes, Sir An agreement was signed on 16th June, 1989 between the Government of India and the World Bank for an assistance of Special Drawing Rights (SDR) of 119 million (US \$ 116 million equivalent) as Credit and US \$ 165 million as Loan for implementation of Upper Krishna Irrigation Project (Phase-II) with Credit closing date as 31st December, 1996 By the end of October, 1993, the World Bank has released US \$ 74 764 million

#### Under-Sea Gas Pipeline

\*202. SHRI D VENKATESWARA RAO  
SHRI BOLLA BULLI RAMAIAH

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether an Australian firm has submitted a proposal jointly to the Indian and Iranian Governments for laying under-sea gas pipeline linking Iran's huge gas reserves to India's west coast;

(b) if so, the details thereof, and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND

NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) to (c) An expert Group has been constituted by the Ministry to look into the various proposals for transporting natural gas to the country including the one from M/s. Broken Hill Petroleum (BHP) of Australia. Any consideration of a proposal of transportation would arise only after the source of supply is tied up.

### Oil Pool Account

\*203 SHRI RAM VILAS PASWAN. Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the anticipated extent of deficit in the oil pool account during the current financial year 1993-94.

(b) the percentage by which the oil import bill is anticipated to rise (in rupee terms) following the decision of the Government to import at the market rate of exchange;

(c) the imported oil prices as compared to the domestic prices and how it reflects on the oil pool account; and

(d) the overall price impact on the petroleum products following deficit in the oil pool account?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (d) It is too early to estimate the likely position of the Pool Account and the impact on prices at this point of time. Various factors like international prices of crude, the exchange rate, volumes of consumption and indigenous production of crude/petroleum products would determine the position of the Pool Account.

(b) As the unified exchange rate is being adopted from the beginning of 1993-94, the impact of the change does not arise in 1993-94.

(c) The price of imported crude is fluctuating while the price of domestic crude is held constant over a period of time. However, the pool is likely to benefit as a consequence of the fall in the prices of crude in the international market.

### Gas Allocation

\*204 DR AMRITLAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have prioritised gas allocation based on its usage,

(b) if so, the principle on which it has been done and the details of the prescribed priorities;

(c) whether these priorities have been strictly followed in allocation of offshore gas,

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Gas allocations have generally been based on the Imputed Economic Value of natural gas in each sector with priority being given to the requirements in the fertilizer, power and steel sectors.

(c) and (d) Allocation of offshore gas has generally been based on these priorities.

(e) Does not arise

#### Adoption of destitute children

\*205. SHRI SHRAVAN KUMAR PATEL: Will the Minister of WELFARE be pleased to state

(a) whether the attention of the Government has been drawn to a news-item captioned "Adoption gaining acceptance" appearing in the Times of India dated October 5, 1993.

(b) if so, the reaction of the Government thereto.

(c) whether the rate of adoption of destitute Indian children is satisfactory.

(d) if not, the reasons therefor.

(e) the number of male children and female children adopted by foreigners and Indians, separately, during 1990, 1991, 1992 and 1993 so far

(f) whether there is any proposal to make modifications in the law of adoption to make it more liberal and universal and

(g) if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K V THANGKABALU). (a) Yes Sir

(b) The report indicates that there is a positive attitudinal change of Indian Society towards adoption. This is indeed welcome.

(c) The process of adoption is gaining social acceptability. However, the number of children being adopted is witnessing uneven growth.

(d) Does not arise.

(e) The requisite information is as under:

#### *Inter-country Adoption*

Year	Male	Female	Total
1990	342	930	1272
1991	292	898	1190
1992	253	754	1007
1993	222	643	865

(up to Sept 1993)\*

#### *In-country Adoption*

Year	Male	Female	Total
1990	613	462	1075
1991	484	452	936
1992	646	647	1293
1993	241	238	479

(upto Sept 1993)\*

Excluding figures in respect of 5 placement agencies who have not sent their quarterly report for the quarter ending Sept 1993

(f) There is no such proposal under consideration at present

(g) Does not arise.

**Research on Malaria**

\*206. DR. KARTIKESWAR PATRA:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Plasmodium Falciparum Containment Programme involved in research on malaria has been discontinued;

(b) if so, the reasons therefor,

(c) whether the World Health Organisation has observed that malaria may severely harm developing countries like India, and

(d) if so, the steps taken to restart the research programme in this field?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B SHANKARANAND): (a) and (b) The agreement between Govt of India and Swedish International Development Agency (SIDA) for Plasmodium Falciparum Containment Programme expired on 30.6.1989

(c) WHO has declared that malaria constitutes a major threat to health and it afflicts the poor and underprivileged most severely

(d) Intensive field research is being undertaken by ICMR, NMEP and other research institutions

[Translation]

**Capital Reserve in Coal Companies**

\*207. SHRI CHHEDI PASWAN:  
SHRI UDAY PRATAP SINGH:

Will the Minister of COAL be pleased to state:

(a) whether capital reserve in coal companies is increasing due to the excess capital investment being made therein;

(b) if so, the total capital investment made during each of the last three years;

(c) the total loss incurred as a result thereof;

(d) whether the Government have reviewed the working of those companies which are suffering loss due to excess capital investment; and

(e) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Presumably the Hon'ble Member is using the term "Capital reserves" to mean total capital invested in coal companies. The capital investment requirements of public sector coal companies are being annually assessed by the Ministry of Coal and Planning Commission taking into account the demand for coal that has to be met and investments required in new projects being undertaken to increase coal production. These investments are approved by Government as part of Plan outlays and as such cannot be termed as excessive.

The capital investments made in Coal India Limited (CIL) and Singareni Collieries Co. Ltd. (SCCL) and their losses and profits during last three years

is as under :-

(Rs. in crores)

Years	CIL	Losses/ Profits	SCCL (include investments by Govt. of Andhra Pradesh	Losses/ Profits
1990-91	1655 14	(-) 253 17	274.62	(+) 165 72
1991-92	1459 84	(+) 167 07	188 28	(-) 204.84
1992-93	1808 47	(+) 291 27	406 45	(-) 122 11

(d) and (e) No losses have been incurred due to excess capital investment. However, the reviews of performance of Coal companies have revealed that the Bharat Coking Coal Limited and Eastern Coalfields Limited are losing continuously because of very old/exhausted and uneconomic Under Ground mines operated by these companies. In addition some other factors like adverse geo mining conditions coupled with large manpower etc. add to the losses of these companies. Given these constraints, efforts are being made to improve the efficiency and reduce the cost of production of coal. As regards SCCL, the losses have been mainly on account of adverse debt/equity ratio and law and order situation.

[English]

### AIDS Awareness

\*208. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether the Government have taken necessary steps for creating awareness and for effective implementation of AIDS control programmes in the country;

(b) if so, the details thereof,

(c) whether foreign assistance has been sought in this regard,

(d) if so, the details thereof, and

(e) the amount released to each State/Union Territory during the last two years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B SHANKARANAND) (a) and (b) Yes. Sir. The programme for generation of awareness comprises of dissemination of information to the risk - behaviour groups and other vulnerable sections through mass-media and inter-personal channels and motivational efforts to influence risk-behavioural patterns so that the epidemic can be contained. Other aspects of the strategy consists of prevention and control of STD, promotion of condom, blood safety and rational use of blood and better facilities for surveillance, diagnosis and management of HIV/AIDS cases.

(c) and (d) The National AIDS Control Programme for the period 1992-97 is being assisted by a soft loan of US \$ 84 million from the World Bank and a grant of

US \$ 1.5 million from the World Health Organisation.

(e) The amount released to States/Union Territories during the last two years is given below -

(Rs in Lakhs)

No	State	Funds Released	
		1992-93	1993-94
1	2	3	4
1	Andhra Pradesh	70 490	25 094
2	Arunachal Pradesh	20 630	8 244
3	Assam	31 825	12 432
4	Bihar	43 750	16 694
5	Goa	24 655	7 869
6	Gujarat	56 415	65 832
7	Haryana	29 230	33 357
8	Himachal Pradesh	74 750	22 932
9	Jammu & Kashmir	--	37 320
10	Karnataka	64 490	23 082
11	Kerala	37 775	16 189
12	Madhya Pradesh	50 550	20 763
13	Maharashtra	90 665	113 836
14	Manipur	23 530	7 932
15	Meghalaya	--	21 975
16	Mizoram	19 380	7 932
17	Nagaland	28 705	30,003
18	Orissa	46 775	19 819
19	Punjab	31,000	11 994
20	Rajasthan	41 365	47 643
21	Sikkim	16 405	4,869
22	Tamil Nadu	84,915	83,253
23	Tripura	21,460	7,932

1	2	3	4
24.	Uttar Pradesh	72.990	27.588
25	West Bengal	60.540	22.856
26.	A & N Islands	17.080	22.225
27	Chandigarh	14.250	22.700
28	Dadra & Nagar Haveli	11.000	17.950
29	Daman & Diu	5.000	17.950
30	Delhi	27 435	48.700
31	Lakshasweep	7 000	18.475
32	Pondicherry	19 155	8.737
Total		1143 21	854.177

#### Pipeline between Oman and India

\*209 SHRI V SREENIVASA PRASAD  
SHRI G DEVARAYA NAIK

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oman Oil Company has sought commitment from the Indian Government for the purchase of natural gas to be supplied through the proposed pipeline between Oman and India,

(b) if so, the terms and conditions of the agreement and

(c) the time by which the pipeline between Oman and India is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The Oman Oil Company has proposed a Long Term Gas Supply

Contract to be entered into by the Government of India and Oman Oil Company.

(b) An Inter-departmental Committee has been constituted to make recommendations to the Government on the key ingredients and parameters that should constitute the frame-work of such a contract.

(c) This will depend on the detailed feasibility study, which is yet to be undertaken, and finalisation of the agreement.

[Translation]

### Task Force on Adoption

\*210. SHRI ANAND AHIRWAR: Will the Minister of WELFARE be pleased to state:

(a) whether the Task Force constituted under the Chairmanship of Justice Shri P.N. Bhagwati to revise and reformulate the guidelines relating to all aspects of adoption has submitted its report;

(b) if so, the main recommendations made by the Task Force; and

(c) the action being taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU):(a) Yes Sir.

(b) The salient features of the main recommendations made by the Task Force are as follows :—

1. *The role of the Central Adoption Resource Agency, Ministry of Welfare:*

(i) The original application/documents for adoption of

Indian child may be submitted by the foreign enlisted agencies directly to the recognised Indian placement agency with a photo copy to CARA. The CARA has to furnish the clearance certificate within the time frame viz. five weeks from the date of the receipt of the application to the concerned placement agency. As per existing guidelines, the foreign enlisted agencies are required to forward required application and document to CARA.

(ii) CARA may be registered under the Societies Registration Act and it shall be an autonomous body. In the exercise of its functions and powers it shall be independent of any control or interference by the Government of India save and except in regard to matters of policy where it shall be bound to act on conformity with and in implementation of such policy decision of the Government of India.

2. *Role of the State Government/U.T. Admns.*

The State Government shall maintain a list of children's homes and adoption working in the State. They shall also form an Advisory Committee on adoption to effectively supervise the adoption work and to carry-out the inspection of the adoption agencies.

3. *Role of recognised Indian agencies for adoption.*

The placement agencies shall make all out efforts to place a child in an Indian

family according to a time-frame. The Voluntary Coordinating Agencies shall issue necessary clearance certificate in favour of a placement agency for pursuing inter-country adoption only if they fail to find an Indian family for the adoptive child.

4. *Recognition of Indian Agencies.*

The State Government shall submit its recommendation on the application of renewal submitted by the placement agencies to the Central Adoption Resource Agency within a period of two months from the date of receipt of the application. In the absence of any recommendation from the State Government within the time frame, the concurrence of the State Government will be presumed by the Central Adoption Resource Agency and the application will be processed by Central Adoption Resource Agency for grant of recognition within a maximum period of two months. If no response is received from the Central Adoption Resource Agency to the application by the placement agency within a further maximum period of two months or before the expiry of the recognition of the agency whichever is later, the renewal shall be deemed to have been granted for a period of two years.

5. *Enlistment of Foreign agencies for adoption.*

(i) The request from the foreign agencies for the enlistment for the purpose of inter-country adoption shall be routed through the Indian Embassies/High Commission in their country. The recommendation of the Indian Embassies/High Commissions in their country will be taken into account while considering the request of the foreign agencies for enlistment by the Central Adoption Resource Agency.

6. *Role of Voluntary Coordination Agencies.*

A time period for 60 days instead of 30 days shall be given to V.C.A. for putting their best efforts to place the child within the country and in case they fail they shall issue necessary clearance certificate to the placement agencies within a maximum period of 60 days.

7. *Role of Scrutinising Agencies.*

The Court may appoint any agency, being a body of experts in the field of child care and welfare not in itself involved in any manner in the placement of children in adoption as a scrutinising agency. The Court shall have the power to appoint any other scrutinising agency recognised by CARA depending upon the situation.

8. *Miscellaneous.*

It will be desirable for the Government of India to enter into bilateral agreement with countries which are receiving children from India for the purpose of adoption and such bilateral agreements should provide for full coordination between the appropriate authorities of India and the receiving State and also for protection and safeguarding of the Welfare of the children taken for adoption in the receiving State.

(c) Recommendations of the Task Force are under examination in the Ministry of Welfare.

[English]

**Exploration of oil at Ichapur**

\*211. SHRI TARIT BARAN TOPDAR:  
SHRIMATI MALINI  
BHATTACHARYA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether preliminary explorations by ONGC at the site of Ichapur well-1 in the district of North 24 Parganas, West Bengal have indicated the possibility of extraction of high grade oil;

(b) if so, the details of the chemical and other properties of the oil struck at the location;

(c) whether any follow-up measures have been taken by ONGC for the extraction of oil and gas for commercial purposes from Ichapur and its neighbourhood;

(d) whether the Government have asked ONGC for commercial production; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The exploratory drilling work at the site of Ichapur-1 well has indicated non-commercial flow of  $1\text{m}^3/\text{day}$  condensate with 1600 to 2000  $\text{m}^3/\text{day}$  low pressure gas during testing from the interval 4346-4349 m.

(b) The hydrocarbon fluid from Ichapur-1 is condensate in nature having low density, low pour point, low asphaltene and low wax content. It is paraffinic naphthenic in nature.

The stable carbon isotopic studies on gases indicate thermal origin. Gases are wet gases which contain higher hydrocarbons upto Pentane. It has high proportion of nitrogen and is devoid of other inert gases.

(c) The find is so far non-commercial; however, a step-out location

Ichapur-2 is under drilling to delineate the extension of the pay sand. The area is also being covered by 3-D seismic surveys.

(d) and (e) Do not arise in view of reply to (c) above.

#### **Gas Agency and Petrol Pump in each block**

\*212. DR. KRUPASINDHU BHOI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have made any review of its programme to set up one petrol pump in each block in the country;

(b) whether the Government had also a proposal to instal at least one gas agency in each block;

(c) if so, the achievements made in that direction so far; and

(d) the year by which the above proposals are expected to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) There is no such policy of setting up of retail outlets for MS/HSD and LPG distributorships on the basis of at least one in each block in the country. These facilities are planned and set up in different areas on the basis of demand potential, economic viability and other norms such as volume/distance and population, etc., subject to product availability, in a phased manner.

The number of retail outlets of MS/HSD in the country, as on 1.10.1993,

is 15,235 and that of LPG distributorships 4,196.

[Translation]

### Drought Prone Areas

\*213. SHRI DILEEPBHAI SANGHANI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have any proposal for irrigation schemes in drought prone areas in the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) and (b) The Union Government does not have any programme for special assistance for major and medium irrigation projects benefiting drought prone districts. However, the schemes benefiting drought prone districts are considered acceptable if benefit-cost ratio is 1.0 and above as against the benefit-cost ratio of 1.5 and above for other projects. The State-wise number of on-going major, medium and extension, renovation and modernisation projects benefiting drought prone districts is as under :-

Sl. No.	State	Major	Medium	Extension, Renovation & Modernisation
1.	Andhra Pradesh	7	3	1
2.	Bihar	4	2	1
3.	Gujarat,	5	15	10
4.	Haryana	3	-	1
5.	Karnataka	10	10	5
6.	Madhya Pradesh	6	6	-
7.	Maharashtra	12	17	4
8.	Orissa	1	1	-
9.	Rajasthan	3	1	1
10.	Tamil Nadu	-	2	3
11.	Uttar Pradesh	4	1	1
12.	West Bengal	2	13	2
	Total	57	71	29

Notes: 1. Details of minor irrigation schemes are not kept at the Centre.

2. The Union Government gives financial assistance on matching basis to thirteen State Government namely,

Andhra Pradesh, Bihar, Gujarat, Haryana, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan,

Tamil Nadu, Uttar Pradesh and West Bengal for development works in the drought prone districts under drought prone area programme. During the year 1993-94 an outlay of Rs. 153.54 crores including the share of State Government is provided for this programme. 20% of this outlay can be spent for minor water resources development works such as percolation tanks, check dams, water harvesting structures and minor irrigation schemes not costing more than Rs. 15 Lakh each.

3. Under Desert Development Programme, the Union Government has provided an outlay of Rs. 74.25 crores for the year 1993-94 for the States of Gujarat Haryana, Himachal Pradesh, Jammu & Kashmir and Rajasthan. Under this programme also the State Governments can take up minor water resources development projects.

[English]

### Health Schemes

\*214. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the health schemes involving participation of charitable or voluntary organisations in operation at present in the country;

(b) the budgetary provisions and actual amount spent on these schemes during the last three years, year-wise; and

(c) the method of monitoring and the implementation of these schemes?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) :

(Rs. in lakhs)

S. No.	Name of the Scheme involving participation of charitable and voluntary organisations	Budgetary Provisions			Actual amount spent		
		1990-91	1991-92	1992-93	1990-91	1991-92	1992-93
1	2	3	4	5	6	7	8
1.	Special Health Scheme for Rural Areas	30.00	30.00	40.00	Nil	3.00	3.00
2.	Improvement of Medical Services & Voluntary Blood Donation Programme	50.00	50.00	30.00	4.75	20.06	26.13
3.	National TB Control Programme	75.00	75.00	100.00	56.68	47.97	73.95

1	2	3	4	5	6	7	8
4.	National Cancer Control Programme	10.00	20.00	45.00	10.00	17.50	44.25
5.	Cancer Research & Treatment Prog.	-	-	165.00	-	-	165.00
6.	National Leprosy Eradication Prog.	99.00	120.00	120.00	80.88	86.46	63.25
7.	National Programme for Control of Blindness						
(i)	Eye Camps for Cataract Surgery	64.95	134.04	164.65	*	*	111.13
(ii)	Strengthening of Eye Banks	4.95	11.80	6.36	0.91	5.22	0.78

\* Figures not available.

(c) The selection of Voluntary Organisations for implementation of various health schemes is considered on the basis of fulfilment of eligibility conditions laid down in each scheme and on the recommendations of the concerned State Government. Monitoring of implementation of the Schemes is carried out through inspection by State/Central Government officials, evaluation of periodical reports prescribed in the Schemes and scrutiny of audited Statements of Accounts.

#### **Sri Lankan Refugees**

\*215. SHRI C.K. KUPPUSWAMY:  
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Sri Lankan refugees living in refugee camps in Tamil Nadu as on October 31, 1993;

(b) the expenditure incurred on them by the Government so far;

(c) the number of refugees repatriated during the last three months and the number of those likely to be repatriated in the near future;

(d) the reasons for delay in repatriating such refugees; and

(e) the steps being taken for their early repatriation?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) to (e) 6,926 Sri Lankan refugees were repatriated to Sri Lanka during the period 12.8.93 to 6.9.93. As on 31.10.1993, 74,747 Sri Lankan refugees were living in refugee camps in Tamil Nadu. From July, 1983 to October, 1993 an expenditure of Rs. 89.77 crores was incurred on provid-

ing relief facilities and accommodations to these refugees.

The repatriation of refugees to Sri Lanka depends on, *inter alia*, the availability of refugees willing to return, conditions conducive for the safe return of refugees to Sri Lanka; availability of suitable modes of transportation; convenience of the Sri Lankan Government to receive the refugees etc. Consultations are on-going with the Government of Sri Lanka to facilitate early repatriation of all Sri Lankan refugees.

[Translation]

#### **Kala-Azar**

\*216. SHRI MOHAMMAD ALI ASHRAF  
FATMI:  
SHRI LAL BABU RAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several deaths are taking place due to Kala-Azar every year:

(b) the States where this Kala-Azar has taken an epidemic form;

(c) whether the Government have adopted any action plan to combat this epidemic; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):(a) and (b) Kala-Azar is mostly prevalent in Bihar and West Bengal: 1419 deaths in 1992 and 505 upto August, 1993 were reported.

(c) and (d) Action plan includes:

Control of vector through DDT spray in affected areas; early diagnosis and complete treatment with appropriate drugs and health education and community participation.

#### **Irrigation projects in U.P.**

\*217. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the work on the on-going irrigation projects have come to standstill in Uttar Pradesh due to shortage of funds;

(b) if so, the total funds provided by the Union Government for these projects;

(c) whether the Government of Uttar Pradesh has sought additional assistance for completion of these projects; and

(d) if so, the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): (a) No Sir.

(b) VIII Plan outlay for ongoing Major and Medium projects is about Rs. 2029 crores. Annual allocation during 1993-94 for these projects is about Rs. 362 crores.

(c) No special assistance has been sought by the State Government.

(d) Does not arise.

[English]

### **Malnutrition**

\*218 SHRI SHANTARAM POT-DUKHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the measures taken by the Government to improve the nutrition level of the vulnerable sections of the population;

(b) whether there is any strategic plan with the Government to check malnutrition and under-nutrition through direct intervention and long-term institutional changes; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAKARANAND): (a) Government has been implementing various nutritional intervention programmes like (1) Integrated Child Development Services (ICDS) Scheme, (2) Special Nutrition Programme, (3) Balwadi Nutrition Programme, (4) Wheat-based Supplementary Nutrition Programme, (5) Mid-day Meal Programme, (6) Scheme of Creches, etc. There are also programmes for control of micronutrient deficiencies of Iodine, Iron and Vitamin 'A'.

(b) and (c) The National Nutrition Policy, 1993 of the Government contains a comprehensive approach to tackle malnutrition/undernutrition problems through a set of direct interventions and indirect policy instruments involving long term institutional/structural changes. The direct interventions include expanding the social safety net, fortification of essential foods, popularisation of low-cost nutritious food and control of micronutrient deficiencies.

The long term changes mainly aim at providing food security, improving dietary patterns, enhancement of purchasing power and improving status of women, etc.

[Translation]

### **T.B. Hospitals**

\*219. SHRI CHINMAYANAND SWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to open more T.B. hospitals;

(b) if so, the details thereof, State-wise;

(c) whether T.B. patients are discharged from hospitals before they recover completely;

(d) if so, the number of such complaints received so far; and

(e) the action taken by the Government on these complaints?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) to (e) The treatment of choice for persons suffering from infectious TB is supervised Short Course Chemotherapy without hospitalisation—except for patients in critical condition for a minimal period.

**Import of lactose**

\*220. DR. P.R. GANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether lactose is used in homeopathic medicines;

(b) if so, the countries and quantity of lactose imported during 1991-92 and 1992-93;

(c) whether any concession has been given in custom duty on import of lactose during the last two years; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Data showing country-wise import of lactose and lactose syrup during 1991-92 AND 1992-93

(Qty. in Tonnes)

(Value in Rs. lakhs)

Item/Country	1991-92		1992-93	
	Qty.	Value	Qty.	Value
Lactose & Lactose Syrup				
Austria	16	2.95	-	-
Canada	54	9.33	108	33.68
Denmark	18	3.86	-	-
France	42	8.71	Neg. (120 Kg.)	0.15
German Fed. Rep.	282	61.73	363	139.81
Ireland	20	2.04	-	-
Netherland	2812	569.84	2794	1044.50
New Zealand	282	57.64	140	46.26
U S A	141	19.91	60	20.85
Belgium	-	-	18	4.67
U K	-	-	38	16.71

(c) and (d) A concessional rate of duty of 65% adveloram was allowed on Lactose used for Homoeopathy medicines upto 28.2.93. The duty has been further reduced to 25% since 28.2.93 on this item.

#### **Alleged blackmail of officers**

2166. SHRI SURENDRA PAL PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Varishth Afsaraon Ko Blackmail Karne Vale Giroh Ka Pata Chala" appearing in 'Dainik Jagran' dated November 4, 1993;

(b) if so, the facts thereof and the reaction of the Government thereto;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken/being taken against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) The Central Bureau of Investigation has reported that a letter was received from an I.F.S. Officer mentioning that a malicious and slanderous story had been written against him in an English journal. The journal claimed that the story was based on two documents—one from Director General (Investigation), Income Tax Department, and the second from the CBI. Both the documents were subsequently found to be forged. The officer has also filed a complaint in the Press

Council of India against the English journal.

(c) to (e) An enquiry has been initiated. The verification could not be completed as the journal informed the CBI that the correspondent, who filed the story, was on maternity leave till the end of December and away from Delhi.

[English]

#### **Embezzlement case in Central Store of Manipur Rifles**

2167. DR. SUDHIR RAY:  
SHRI UPENDRA NATH VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a case of embezzlement relating to uniform articles valued at Rs. 35 lakhs in the Central Store of Manipur Rifles has come to light recently;

(b) if so, the details thereof;

(c) the number of persons found guilty and the action taken against them;

(d) whether there is any proposal to handover the case to the Central Bureau of Investigation (CBI); and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) to (e) After the shortage of uniform articles valued at Rs. 35 lakhs in the Central store of Manipur Rifles came to light, the State Government of Manipur, registered a case against the C.O. of the

second Bn of the Manipur Rifles and 3 other officers. The C.O. and other officers named in the FIR were placed under suspension and the case was transferred to the Crime Branch of the State C.I.D. The State Government have requested to entrust the case to CBI for further investigation. The Central Government is processing the proposal for handing over the case to CBI.

### **Visit of Union Home Secretary**

2168. SHRI GEORGE FERNANDES:

SHRI CHITRA BASU:

SHRI BIRSINGH MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Home Secretary paid an official visit to Dhaka during October 7-9, 1993;

(b) if so, the bilateral issues discussed during his talks with Bangladeshi officials/leaders;

(c) the outcome thereof;

(d) whether it was decided to evolve an Indo-Bangla consultative machinery to constantly monitor and exchange details on insurgency, infiltration, smuggling and trans-border crimes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) to (e) There was detailed exchange of views on our various security related concerns, including illegal immigration, visa regime, return of Chakma

refugees to Bangladesh and setting up of institutional arrangements for continuing dialogue and cooperation on these and related matters. It was agreed that: (i) the Home Secretaries would meet once a year; (ii) a Joint Working Group (JWG) would be set up to meet twice a year to examine, in depth, all outstanding issues and recommend practical measures for resolving them; and (iii) Director General level meetings between Bangladesh Rifles and Border Security Force may be held twice a year.

### **Qualifications for appointments**

2169. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been instances where different departments of Chandigarh Administration deviated from the prescribed qualifications in case of appointments to different posts under the Administration; and

(b) if so, the action taken to ensure compliance of relevant rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) As per the information furnished by the Chandigarh Administration no such specific instance has come to notice during two preceding years.

(b) However, to ensure compliance of the relevant rules the Chandigarh Administration have issued a circular on 29 October, 93 which provides for furnishing a certificate at the time of notifying vacancies to Employment Exchange to the effect that the qualifications/experience indicated are strictly in accordance with the Recruitment Rules of the department concerned.

**Dental unit in CGHS**

2170. PROF. SAVITHRI LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the list of hospitals in Delhi where C.G.H.S. beneficiaries can avail the facility for filling up tooth cavity; and

(b) to what extent the CGHS beneficiaries are entitled for filling up tooth cavity from private clinics?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The facility for filling up tooth cavity for C.G.H.S. beneficiaries is available in Central/State Govt./local body hospitals in Delhi.

(b) CGHS beneficiaries are not entitled, under the rules, for this facility in private clinics.

**Medical Research with Netherlands**

2171. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Netherlands has signed any agreement with India in the field of medical research; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) As per available informations, under the Indo-Netherlands Programme of Cooperation in Science and Technology, a project for Micro-computer based on-line measurement of foot ground pressures for

leprosy patients with sensory loss and deformity of foods etc. is in operation between Bio-medical Engineering Division, IIT, Madras; Department of Orthopaedics, Central Leprosy Teaching & Research Institute, Chengalpattu and Central Jalma Institute for Leprosy, Agra; and the Department of Anatomy, University of Leiden, Netherlands.

A collaborative research project between All India Institute of Medical Sciences and Central Laboratory of the Netherlands Red Cross Blood Transfusion Service is also in operation.

**Red Lines Drivers**

2172. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Traffic Police has been authorised to take into custody the erring red line drivers:

(b) if so, the details thereof; and

(c) the number of red line drivers arrested during the last three months by Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes. Sir.

(b) The Motor Vehicles Act authorises a police officer in uniform to arrest without warrant any person who in his presence commits an offence punishable under Section 184 or Section 185 or Section 197 of the said Act.

(c) During the last three months *i.e.* from 1-9-1993 to 30-11-1993, the Delhi Traffic Police arrested 735 red line drivers for violating the Traffic Rules.

**Black Bond Scheme**

2173. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether his Ministry had proposed a Black Bond Scheme for the petroleum sector;

(b) if so, the details thereof;

(c) whether the Ministry of Finance has since accorded its approval to the said proposal;

(d) if so, the details thereof; and

(e) if not, the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (e) Do not arise.

**Foetal disorders in women**

2174. DR. R. MALLU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether pesticides are causing serious foetal disorders in women;

(b) if so, the details thereof;

(c) whether the existing laws on pesticides are vigorously implemented all over the country;

(d) if not, the reasons therefor; and

(e) the remedial measures taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) There is no epidemiological data to indicate such a phenomenon.

(c) Yes, Sir.

(d) and (e) Do not arise.

**Coking Coal Reserves**

2175. SHRI SANAT KUMAR MANDAL: Will the Minister of COAL be pleased to state:

(a) The estimated reserve of prime coking coal in the country; and

(b) the steps being taken to search new coking coal bearing areas to meet the country's metallurgical demand and to curb imports?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The reserves of different varieties of coking coals in the country as estimated by Geological Survey of India (GSI) are 29360.68 million tonnes. Of these 5300 million tonnes are prime coking; 21964.08 million tonnes medium coking and 2096.60 million tonnes semi-coking type.

(b) Exploration work is in progress in Sohagpur Coalfield of Madhya Pradesh, Jharia, East Bokaro, West Bokaro, North Karanpura and South Karanpura Coalfields of Bihar, Raniganj Coalfield of West Bengal and Coalfields in North Eastern Region for locating coking coal reserves suitable for metallurgical use.

**Closure of Coal Mines**

2176. SHRI BASUDEB ACHARIA:  
Will the Minister of COAL be pleased to state:

(a) the number of underground mines closed since nationalisation;

(b) the details of underground mines opened since the nationalisation of coal industries; and

(c) the number of mines to be opened under BCCL during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE  
MINISTRY OF COAL (SHRI AJIT  
PANJA): (a) The number of underground mines closed in Coal India Ltd. since nationalisation is 68.

(b) Coal Company-wise details of underground mines opened in Coal India Ltd. since nationalisation are as under:-

Company	No. of U.G. Mines opened
1. Eastern Coalfields Ltd.	36
2. Bharat Coking Coal Ltd.	23
3. Central Coalfields Ltd.	20
4. Western Coalfields Ltd.	37
5. South Eastern Coalfields Ltd.	45
6. Mahanadi Coalfields Ltd.	4
Total	165

(c) During the tenure of eighth plan, ten projects are included to be opened in BCCL.

**Hydro-carbon potential in North-East India**

2177. SHRI UDDHAB BARMAN:  
Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) whether surveys for assessing hydro-carbon potential in North-East India were carried out by ONGC or the Oil India Limited in the recent past;

(b) if so, the details thereof;

(c) the results achieved so far; and

(d) the steps to be taken by the Government to accelerate the surveys in those regions?

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (CAPT. SATISH KUMAR  
SHARMA): (a) Yes, Sir.

(b) In the States of Assam, Nagaland and Tripura of North-East India, during 1992-93, ONGC has carried out 3385 SLK and 25 GLK of 2-D seismic and 113 SSK of 3-D seismic surveys. During the same period Oil India Limited has carried out 2900.2 SLK of 2-D and 3.40 SQKM of 3-D seismic surveys in Assam and Arunachal Pradesh in the North-East.

(c) Based on the geoscientific surveys and exploratory drilling carried out so far in North-East, ONGC has established geological reserves of 594.58 MMT (O+OEG) as on 1-4-93 and OIL has established geological reserves of the order of 703.02 MMT (O+OEG) as on 1-1-93 in North-East.

(d) During the VIII Plan, ONGC proposes to carry out 14,205 SLK of 2-D and 465 SSK of 3-D seismic surveys in North-East. OIL proposes to carry out 14800 SLK/GLK of 2-D seismic and 500 SSK of 3-D seismic surveys in the VIII Plan in North-East.

### **Diabetes Camps**

2178. SHRI BAPU HARI CHAURE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have sought the cooperation of voluntary organisations in organising diabetes awareness camps;

(b) if so, the details thereof; and

(c) the response of these organisations thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c) Do not arise.

### **Eliciting Information from Terrorists**

2179. SHRI VILAS MUTTEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a need for research to evolve an alternative method with an access on human approach to elicit information from hard-core terrorists and extremists during interrogation;

(b) if so, whether any steps have been taken in this regard;

(c) if so, the outcome thereof; and

(d) the time by which such a method is likely to be evolved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d) "Police" and "Public Order" are included in List II-State List of the Seventh Schedule of the Constitution. Consequently, the State Governments concerned are primarily responsible for taking action to improve the methods for interrogations, etc.

The Government of India have, however, issued guidelines to the State Governments from time to time to ensure that the police forces conduct, themselves in a humane manner and that alleged cases of police excess, if any, should be taken serious note of and dealt with promptly and firmly. For Scientific investigation of crime, assistance is also given to States under the Modernisation of Police Forces Scheme for purchase of scientific aids to investigation.

The Government of India also organised a Conference of Chief Ministers on 14 September 1992 to discuss human rights issues. The State Governments are taking appropriate action in cases of violations of human rights including sensitisation of the law enforcement agencies at various levels.

### **LTTE militants**

2180. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether LTTE militants have been detected in any of the Union Territories during 1993; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) According to the Union Territory Administrations there has been no such case.

#### Incidence of Goitre

2181. SHRI SYED SHAHABUDDIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the present level of incidence of Goitre in the country;

(b) the names of districts of high incidence, State-wise;

(c) the expenditure on control and eradication of Goitre by the Union Government during the last three years and budgeted for the current year; and

(d) whether the incidence has shown any reduction in response to the programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) It is estimated that about 63 million persons in the country are effected by Iodine Deficiency Disorders including Goitre.

(b) A *statement* is enclosed.

(c) The expenditure incurred during the last three years and the Budget Provision for the current year are as follows:

	Year	Amount (in crore rupees)
(i)	1990-91	3.90
(ii)	1991-92	1.58
(iii)	1992-93	5.21
(iv)	1993-94 (Budget Provision)	1.00

(d) Yes, Sir.

#### STATEMENT

*The names of districts of high incidence of goitre*

S.No.	Name of State/UT	Name of Districts
1.	ANDHRA PRADESH	1. Visakhapatnam 2. Godavari 3. Khammam 4. Adilabad 5. Warangal 6. Srikakulam
2.	ARUNACHAL PRADESH	Entire State
3.	ASSAM	1. Lakhimpur 2. Dibrugarh 3. Kamrup 4. Goalpara 5. Darang

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**S.No. Name of State/UT**
**Name of Districts**


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- |                     |                             |
|---------------------|-----------------------------|
|                     | 6. Nowgaon                  |
|                     | 7. Naliani                  |
|                     | 8. Nalbari                  |
|                     | 9. Sibsagar                 |
|                     | 10. Jorhat                  |
|                     | 11. Barpeta                 |
|                     | 12. Dhubri                  |
|                     | 13. Kokrajhar               |
|                     | 14. Karbi                   |
|                     | 15. Karimganj               |
| 4. BIHAR            | 1. Palamau                  |
|                     | 2. Chamaparan East          |
|                     | 3. Chamaparan West          |
|                     | 4. Saran                    |
|                     | 5. Darbhanga                |
|                     | 6. Purnea                   |
|                     | 7. Saharsa                  |
|                     | 8. Santhal Pargana          |
|                     | 9. Muzaffarpur              |
|                     | 10. Sitamarhi               |
|                     | 11. Madhepura               |
|                     | 12. Ranchi                  |
|                     | 13. Godda                   |
|                     | 14. Katihar                 |
|                     | 15. Deoghar                 |
|                     | 16. Sahebganj               |
|                     | 17. Lohardaga               |
|                     | 18. Gumla                   |
| 5. GUJARAT          | 1. Bharuch                  |
|                     | 2. Valsad                   |
|                     | 3. Baroda                   |
|                     | 4. Surat                    |
|                     | 5. Amreli                   |
|                     | 6. Dang (Ahwa)              |
|                     | 7. Panch Mahel (Gadhra)     |
|                     | 8. Sabarkantha (Himatnagar) |
| 6. GOA              | Entire State                |
| 7. HARYANA          | 1. Ambala                   |
|                     | 2. Faridabad                |
| 8. HIMACHAL PRADESH | 1. Sirmor                   |
|                     | 2. Mandi                    |
|                     | 3. Bilaspur                 |

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S.No.	Name of State/UT	Name of Districts
		4. Kangra
		5. Mahasu
		6. Simla
		7. Solan
		8. Una
		9. Hamirpur
		10. Kullu
9.	JAMMU & KASHMIR	1. Udhampur
		2. Ananthnag
		3. Baramullah
		4. Doda
		5. Jammu
		6. Poonch
		7. Kathua
		8. Rajouri
		9. Srinagar
		10. Badgam
		11. Kargil-Leh
		12. Kupwara
		13. Rajauri
		14. Pulwama
10.	KARNATAKA	1. Chickmagalur
		2. Shimoga
		3. Dakshin Kannada (Mangalore)
		4. Uttar Kannada
		5. Bangalore (urban)
11.	KERALA	1. Ernakulam
		2. Thiruvananthapuram
		3. Pathanamthittah
		4. Iddukni
12.	MADHYA PRADESH	1. Shahdol
		2. Sidhi
		3. Raigarh
		4. Sarguja
		5. Bilaspur
		6. Khandwa
		7. Kargone
		8. Betul
		9. Hoshangabad
		10. Chindwara
		11. Mandla
		12. Jabbalpur

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S.No.	Name of State/UT	Name of Districts
		13. Chhatarpur
		14. Damoh
		15. Sagar
		16. Tikamgarh
13.	MAHARASHTRA	1. Jalna
		2. Aurangabad
		3. Amravati
		4. Wardha
		5. Buldhana
		6. Satara
		7. Dhule
		8. Thane
		9. Latur
		10. Ratnagiri
14.	MANIPUR	Entire State
15.	MEGHALAYA	Entire State
16.	MIZORAM	Entire State
17.	NAGALAND	Entire State
18.	ORISSA	1. Sundergarh
		2. Puri
19.	PUNJAB	1. Gurdaspur
		2. Hoshiarpur
		3. Ropar
20.	RAJASTHAN	1. Kota
		2. Udiapur
		3. Bikaner
21.	SIKKIM	Entire State
22.	TAMILNADU	1. Tiruchirappalli
23.	TRIPURA	Entire State
24.	UTTAR PRADESH	1. Dehradun
		2. almora
		3. Pithoragarh
		4. Uttar Kashi
		5. Azamgarh
		6. Muzaffarnagar
		7. Shaharanpur
		8. Sultanpur

S.No. Name of State/UT	Name of Districts
	9. Varanasi
	10. Bijnore
	11. Gonda
	12. Basti
	13. Gorakhpur
	14. Nainital
	15. Deoria
	16. Bareilly
	17. Rampur
	18. Shahjahanpur
	19. Kheri
	20. Pilibhit
	21. Pouri Garhwal
	22. Meerut
	23. Chamoli
	24. Agra
	25. Faizabad
	26. Ghaziabad
	27. Jaunpur
	28. Rai Bareilly
	29. Haridwar
25. WEST BENGAL	1. Malda
	2. Darjeeling
	3. Jalpaiguri
	4. Cooch-Bihar
	5. West Dinajpur
26. CHANDIGARH (UT)	Entire (UT)
27. DADRA & NAGER HAVELI(UT)	Entire (UT)
28. DAMAN & DIU(UT)	Entire (UT)
29. DELHI(UT)	Entire (UT)
30. LAKSHADWEEP	Survey not done
31. A & N ISLANDS	Survey not done
32. PONDICHERRY	Survey not done

**Pakistanis overstaying in India**

2182. SHRI CHANDRESH PATEL:  
Will the Minister of HOME AFFAIRS be  
pleased to state:

(a) the number of Pakistanis who  
are overstaying in India as on November  
15, 1993; and

(b) how does the same compare

with the figures for the corresponding period in the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) As per available information for 1993, 10,705 Pakistanis are overstaying in India.

(b) The figures of such Pakistanis for the years 1991, 1992 and 1993 respectively are 10,575, 13,150 and 10,705.

#### **Prevention of Food Adulteration Rules**

2183. SHRI RAM NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 1649 answered on August 5, 1993 and state:

(a) whether the Government have reconsidered the standards prescribed under the Prevention of Food Adulteration Rules, 1955;

(b) if so, the details thereof; and

(c) if not, the time by which the decision is likely to be taken?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI .B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) The reports of the State Governments are awaited.

[Translation]

#### **Workers in Collieries**

2184. SHRI RAJVEER SINGH: Will the Minister of COAL be pleased to state:

(a) the estimated quantity of coal extracted from the collieries in the country everyday;

(b) the total number of the workers engaged in these collieries;

(c) the number of coal workers who became victims of accidents during 1991-92 and 1992-93 and the number of persons killed therein; and

(d) the number of dependents provided employment on compassionate grounds?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Approximate average coal production in the country during 1992-93 was 652960 metric tonnes (provisional) per day.

(b) The total number of workers engaged in the collieries of Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL), as on 1-4-1993, was 671382.

(c) and (d) Information in respect of CIL and SCCL is given below:

Year	No. of fatalities		No. of dependents provided employment on compassionate grounds	
	CIL	SCCL	CIL	SCCL
1991-92	127	19	10246	1248
1992-93	145	30	8642	1180

### Spurious Glucose

2185. DR. LAL BAHADUR RAWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of deaths reported due to administration of spurious glucose, medicines and injections in the various Government hospitals of Delhi during the last six months;

(b) the number of persons penalised in this regard and the amount of compensation provided to the family members of the deceased persons; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No such death has been reported by the Government hospitals of Delhi during the last six months.

(b) and (c) Do not arise.

[English]

### Allowance to BSF Personnel

2186. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether there is any proposal under consideration of the Government for sanction of the Desert/camel Allowance to the Border Security Force personnel posted in the Western borders in Rajasthan and Gujarat;

(b) if so, the details thereof;

(c) the quantum of allowance that would be payable monthly;

(d) the number of persons who would be entitled to get the allowance; and

(e) the total expenditure likely to be incurred annually on this account ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI RAJESH PILOT): (a) No, Sir.

(b) to (e) Do not arise.

### Voluntary Agreements on Tobacco Products

2187. SHRI R. DHANUSKODI ATHITHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several countries have voluntary agreements among various sectors on use of tobacco products;

(b) whether the Union Government has consulted with WHO in this regard;

(c) if so, the World Health Organisations' reaction thereto; and

(d) the steps taken to discuss with agriculture sector and industry to suggest a voluntary code of conduct on use of tobacco in public places ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There is no such information.

(b) No, Sir.

(c) Does not arise.

(d) The Anti-Tobacco Proposals were examined is consultation with the Ministries of Agriculture and Industries.

#### **Government Hospitals in Delhi**

2188. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the Government hospitals functioning in Delhi at the beginning of the Seventh Five Year Plan and Eighth Five Year Plan;

(b) the capacity of doctors, nurses, patients ratio in these hospitals during the above period;

(c) whether there is a proposal to open new Government hospitals in Delhi during the Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 21 and 27 Government Hospitals were functioning at the beginning of Seventh Five Year plan and Eighth Five year plan respectively.

(b) No such information is available.

(c) and (d) One 500 bedded and eight 100-bedded hospitals under the Delhi administration are at various stages of establishment.

#### **Ban on Tobacco Use**

2189. SHRI RAMCHANDRA VEERAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government sought views of Government of Karnataka on the various legislative proposals regarding ban on tobacco use in the country; and

(b) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The proposals for a comprehensive anti tobacco legislation were discussed in a Conference of Central Council of Health & Family Welfare in which all States, including Karnataka were represented.

There is, however, no proposal regarding ban on tobacco use.

#### **Pension to Freedom Fighters**

2190. SHRI ANADI CHARAN DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of pending applications for freedom fighters pension received from Orissa as on October 31, 1993;

(b) the number of cases which are pending for more than three years;

(c) the number of cases which were recommended by the Government of Orissa;

(d) the reasons for delay in granting freedom fighter pension to them;

(e) whether the Government are aware that majority to these freedom fighters are on the fag end of their lives; and

(f) the steps proposed to be taken to decide these applications.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) to (f) No application for freedom fighters pension from Orissa, received within the prescribed last date, i.e., 31.3.1982 whether recommended by the Government or otherwise, is pending. However, many review petitions and some delayed applications are being received. While every effort is being made to take early decisions on these claims, receipts and disposal of such claims being a continuous process, it would be difficult to prescribe any definite time schedule for their disposal.

#### Health for All

2191. SHRI SOBHANA-DREESWARA RAO VADDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government

propose to provide Health care to the entire population by 2000 A.D.;

(b) if so, the number of doctors required to provide this health care; and

(c) the steps taken to recruit required number of Doctors in the Government hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir. India is committed to attaining this goal through the provision of comprehensive Primary Health Care Services relevant to the actual needs and priorities of the Community.

(b) This is no optimum Doctor population ratio but the country is improving upon the pool of Medical professional available each year.

(c) The recruitment of Doctors in State Government hospitals is done by the respective States Govts. The Central Govt. recruits doctors as per needs which are periodically reviewed.

#### Southern Water Grid

2192. SHRI J. CHOKKA RAO: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government are considering to form Southern Water Grid by linking the rivers in South India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE

MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) A National Perspective for Water Resources Development prepared by government envisages inter-linkages between various Peninsular rivers and Himalayan rivers separately for transfer of water from water rich basins to water short basins for optimum utilisation of water resources. Government has established National Water Development Agency (NWDA) in 1982 for firming up these proposals. The peninsular river development is divided into 4 major parts, namely inter-linking Mahanadi-Godavari-Krishna-Pennec-Cauvery; diversion of west flowing rivers to water deficit areas of east; Ken-Betwa-Chambal link and joining west flowing rivers north of Bombay and south of Tapi. A total of 17 links under Peninsular component have been identified by National Water Development Agency.

#### **Akhuapada Anikat Irrigation Barrage**

2193. SHRI ARJUN CHARAN SETHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Orissa has sought World Bank assistance for modernisation of 'Akhuapada Anikat' irrigation barrage;

(b) if so, the details thereof;

(c) the total amount required for this purpose; and

(d) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) to (d) Do not arise.

#### **Irrigation Projects**

2194. SHRI DHARAM ABHIK-SHRAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation proposals received by the Union Government from the Government of Andhra Pradesh for clearance during 1992 and 1993; and

(b) the details of the proposals which were rejected/returned to the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) Out of the 4 project proposals received from the Government of Andhra Pradesh during 1992 and 1993, one project namely Yeleru estimated to cost about Rs. 335 crores has been found acceptable by the Advisory Committee subject to compliance of certain observations by the State. On two projects namely Kurnool-Cuddapah Canal Modernisation estimated to cost Rs. 50 crores and Pulichintala estimated to cost about Rs. 269 crores, the State Government is required to sort out various techno-economic issues. The remaining project namely flood Flow Canal from Sriram Sagar Project estimated to cost Rs. 1334 crores has been received recently in 12/93.

#### **Rehabilitation of Displaced Persons**

2195. SHRI GOPI NATH GAJAPATHI: Will the Minister of COAL be pleased to state:

(a) whether the coal companies have given priority to the rehabilitation work;

(b) the details of land acquired after the nationalisation of coal industries;

(c) the number of persons rehabilitated so far; and

(d) the time by which the remaining persons are likely to be rehabilitated?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Yes Sir.

(b) and (c) Since nationalisation, 70392 ha. of land has been acquired by the subsidiaries of CIL. The details of land acquired and the number of families/persons rehabilitated are as under:-

Company	Area (in Ha)	No. of persons/ families rehabilitated
ECL	7181	28
BCCL	1959	352
CCL	16919	339
WCL	10960	1438
SECL	11403	1081
MCL	2885	122
NCL	12068	822
NEC	6933	-
CMPDI	15	-
DCC	69	82

(d) Physical possession of acquired land is taken only after due rehabilitation of eligible displaced families. Rehabilitation depends on the progress of the concerned projects.

[Translation]

### Oil Drilling in Bihar

2196. SHRI BHOGENDRA JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the steps being taken to continue the drilling work in Dullipatti in Madhubani district, East Champaran in Ruxaul and other places of North Bihar and to start the drilling work at new places?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SHTISH KUMAR SHARMA): So far 6 exploratory wells, four in Champaran and one each in Madhubani and Purnea districts in North Bihar have been drilled without any encouraging results. However, seismic survey are being continued in the area to locate structures which may merit exploratory drilling in future. Oil India Limited have also applied for PEL covering 17500 Sq. kms. area but approval thereto of Bihar Government is awaited.

[English]

### Action against Police Personnel in Delhi

2197. SHRI SRIBALLAV PANIGRAHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of action taken against the police personnel involved in cases of atrocities on innocent citizens in Delhi during the last three months; and

(b) the steps taken/being taken by the Government to reorient and reorganise the police administration in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) Six police officials have been suspended for alleged involvement in cases of atrocities on innocent citizens in Delhi during the last three months *i.e.* from 1.9.1993 to 30.11.1993. Five of these six officials have been arrested and criminal cases have been registered against them.

(b) Important measures taken are as under:—

(i) Reiteration of instructions about conforming to legal provisions.

(ii) Strict instructions to avoid use of third degree methods in investigation.

(iii) Directions to investigating officers to interrogate people only in prominent areas of the Police Station preferable close to the office of the SHO.

(iv) Requirement to apprise the accused of the reasons for the arrest.

(v) Taking stern action against the delinquent officials.

[Translation]

**Bharat Petroleum and Indian Oil Corporation**

2198. DR. GUNVANT RAMBHAU SARODE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum and the Indian Oil Corporation have any plan for expansion in Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The details of the projects proposed to be set up by the Indian Oil Corporation Ltd. and Bharat Petroleum Corporation Ltd. in Maharashtra are as under:

*Indian Oil Corporation*

(i) LPG Bottling Plant at Akola and Manmad/Dhulia.

(ii) Marketing Terminal at Navgarh.

(iii) Marketing Terminal at Vashi.

(iv) Lube Speciality Complex at Taloja.

(v) New Depots at Parbhani, Ratnagiri and Dehgaon.

*Bharat Petroleum Corporation Ltd.*

(i) Additional Product Tankages at Parbhani and Ratnagiri.

(ii) Bombay-Manmad Product Pipeline.

(iii) Receipt/Storage/Despatch of Product at Uran.

(iv) LPG Import Facilities at Nhava Sheva.

(c) Does not arise.

[English]

**Crimes in Delhi**

2199. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the recent spate of brutal killings and sensational robberies in Delhi by domestic helps, especially immigrants from Nepal and Bangladesh;

(b) if so, whether the increasing involvement of immigrants in such heinous crimes establishes that there is an organised gang operating between the borders of India and Nepal; and

(c) if so, the measures the Government have taken to smash this gang?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) The Delhi Police have reported that during the current year upto 15.11.93, four cases of murder-cum-robbery and one case of robbery by domestic helps involving immigrants from Nepal were reported. No case of murder-cum-robbery or robbery has come to notice involving a Bangladeshi domestic.

(b) and (c) No evidence of an organised gang operating between the borders of India and Nepal has come to light.

**Booklet against India's Security Forces**

2200. SHRI GURDAS KUMAR: SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a booklet against India's security forces was found in circulation in West Bengal recently;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted to ascertain the persons responsible for such circulation;

(d) if so, the details thereof; and

(e) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Yes, Sir; some copies of a booklet titled "Unabated Arson and Agony in Kashmir", documented by an Organisation styling itself as Institute of Kashmir Studies, Srinagar, were found in circulation in West Bengal recently.

The booklet seeks to project incidents of alleged excesses attributed to the security forces in the Kashmir valley in May, 1993 with a view to maligning the security forces and the Government.

(c) and (e) The allegations contained in the booklet are motivated, biased, vague and distorted. Vigilance is being stepped up to check the spread of such biased and malicious propaganda by anti-national elements.

**Bomb Blasts**

2201. SHRI ANNA JOSHI:

SHRI MANORANJAN BHAKTA:

PROF. RASA SINGH RAWAT:

SHRI SHANKERSINGH VAGHELA:

SHRI JEEWAN SHARMA:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the same type of RDX or PETN explosives had been used in bomb blasts that took place in Bombay, Madras and Delhi during the current year;

(b) if so, the details thereof;

(c) the outcome of the investigations of bomb blasts that took place in Bombay, Calcutta and Madras;

(d) the number of persons arrested, chargesheeted and prosecuted, separately and those still at large in connection with cases of smuggling of RDX and these blasts, case-wise;

(e) whether the Government have identified the forces behind such incidents;

(f) if so, the details thereof; and

(g) the steps being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) RDX explosives of varying quantities were found used in Bombay, Madras and Delhi bomb blasts. In Calcutta a low grade explosive was reportedly used.

(c) *Bombay* : The cases relating to the series of bomb blasts which occurred in Bombay on 12.3.93 were investigated by the Bombay Police. After investigations, Bombay Police have filed a charge

sheet before the Designated Court in Bombay on 4.11.93. Further investigation is being carried out by CBI.

*Calcutta* : As per available information Charge sheets have been filed on 14.6.93 on the basis of the investigations made by a Special Investigating Team of the Detective Department of Calcutta Police.

*Madras* : The Madras RSS office blast case was registered on 8.8.93 and investigated by Tamil Nadu Police and the State Crime Branch. On a request from the State Government the CBI, took over the case on 26.8.93.

(d) *Bombay* : 189 persons have been found involved and charge sheeted in the case out of which 145 persons have been arrested and the remaining 44 persons are absconding.

*Calcutta* : As per information available, 6 persons were arrested by the Special Investigating Team and charge sheet filed against them.

*Madras* : 6 of the accused have been arrested and 4 are reported to the absconding. No charge-sheet has been filed so far.

(e) and (f) Persons arrested/charge-sheeted in connection with these Bomb blasts have been identified as those responsible for these acts.

(g) With a view to prevent recurrence of similar incidents the government have alerted all State

governments as well the concerned Central Agencies to enforce enhanced surveillance in a fully integrated manner.

### **Detention under TADA**

2202. SHRI ATAL BIHARI VAJPAYEE:  
DR. AMRITLAL KALIDAS PATEL:  
DR. SUDHIR RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons under detention in different States under the Terrorist and Disruptive Activities (Prevention), Act (TADA), state-wise;

(b) the number of specially designated TADA courts in the country;

(c) the conviction rate of the detainees;

(d) the reasons for the slow rate of conviction; and

(e) the steps being taken for speedy trial and conviction of the TADA detainees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Statement regarding number of persons arrested under TADA is attached.

(b) There are 188 Designated courts constituted by the States under the Act.

(c) to (e) The State Governments have reported that the rate of conviction in TADA cases is low. This is mainly because the witnesses hesitate to depose in terrorist cases due to fear of reprisal attacks by the terrorists, disruptionists and their associates, non-holding of test identification parade, jumping of bail by the accused, absconding of the prime accused, non-acceptance of official witnesses by the Judges etc. The Central Government have been requesting the States to take all necessary steps for speedy trial in TADA cases.

### **STATEMENT**

S. No.	Name of State (implementing)	No. of persons arrested
1	2	3
1.	Andhra Pradesh	6262
2.	Arunachal Pradesh	88
3.	Assam	11316
4.	Bihar	190
5.	Gujarat	18424
6.	Haryana	974
7.	Himachal Pradesh	66
8.	J & K	1982
9.	Maharashtra	1959

1	2	3
10.	Madhya Pradesh	118
11.	Manipur	1042
12.	Punjab	14997
13.	Rajasthan	439
14.	Tamil Nadu	170
15.	Tripura	47
16.	Uttar Pradesh	914
17.	West Bengal	531
18.	Karnataka	197
19.	Goa	4
Total*		59720

\*39031 persons have been released on bail.

#### Foreign prisoners

2203. SHRI DATTA MEGHE:  
SHRI VILASRAO NAG NATHRAO  
GUNDEWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign prisoners in the jails, State-Union Territory-wise;

(b) the names of the countries to which they belong; and

(c) the number of persons arrested on the charge of spying in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) The information

is being collected and will be laid on the Table of the House.

[Translation]

#### Bogus passport issuing gangs in Delhi

2204. SHRI JANARDAN MISHRA:  
SHRI PANKAJ CHOWDHARY:  
SHRI ARVIND TRIVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any gang engaged in issuing bogus passports has been detected in Delhi during the last three months;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection and the action taken against them; and

(d) the steps being taken to check such cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) to (c) Yes, Sir. Two gangs engaged in issuing bogus passports were detected in Delhi during the last three months *i.e.* from 1.9.1993 to 30.11.1993 and two criminal cases were registered against them. In the first case, 90 bogus passports and certain other incriminating articles were recovered from four persons. They were arrested and a case was registered against them under Sections 419/420/468/471 IPC and 12 Passport Act at P.S. I.G.I. Airport, New Delhi on 27.9.1993. In the second case, 9 bogus passports and certain incriminating articles were recovered from two persons. Both the accused were arrested and a

case under Sections 468/472/474 IPC and 12 Passport Act was registered at P.S. Kirti Nagar on 25.11.93.

(d) Prompt legal action is taken whenever any such cases come to notice. The staff at the police stations entrusted with gathering of intelligence has been geared up.

#### **Seizure of fake American dollars in Delhi**

2205. SHRI RAM PAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large amount of fake American dollars have been seized in Delhi recently;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection and the action taken against them; and

(d) the details of the action taken by the Government to check the circulation of fake dollars?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) to (c) The Delhi Police has reported that 14,000 fake American dollars were recovered from an Afghan National in the Vasant Vihar area on 28 August 1993. He was arrested and a case under sections 420/489 IPC was registered against him.

(d) Prompt legal action is taken whenever such cases come to notice. The staff entrusted with collection of intelligence has been geared up. Patrolling staff is being regularly briefed to check the activities of suspicious persons.

[English]

#### **Lift Irrigation**

2206. SHRI KASHIRAM RANA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have revised the scheme of providing subsidy for 'Lift Irrigation' installed by farmers;

(b) if so, the details thereof;

(c) the total acreage of land to be covered under 'Lift Irrigation', State-wise; and

(d) the funds allocated for 1993-94 and the remaining period of the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

(c) The total acreage of land to be covered exclusively under Lift Irrigation is not maintained at the Centre.

(d) Central funds are not earmarked for Lift Irrigation separately.

#### **Flood projects**

2207. SHRI SHANKERSINH VAGHELA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total amount of foreign aid and loans received under the flood projects during last three years;

(b) the total amount allocated to various projects, State-wise;

(c) whether any such projects have been earmarked for implementation in Gujarat;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) During the last three years, no foreign aid and loans were received under the flood projects. Therefore, no allocations were made under such projects to the States including Gujarat.

(d) and (e) In view of the above, do not arise.

#### **Vicia Sativa**

2208. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any case of irregularity in the import of Vicia Sativa from Australia under various names has come to the notice of the Government during the last one year;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to safeguard the health of Indian consumers?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) The import of any toxic pulses including Vicia Sativa has already been banned by the Ministry of Commerce vide their notification No. 98(N-28)/92/97 dated 18th Jan. 1993.

Besides, the Port Health Officers at various ports in India get the imported food-grains chemically analysed before releasing them for human consumption in the country.

*[Translation]*

#### **LPG Agencies and Petrol Retail Outlets**

2209. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether applications have been received for allotment of LPG agencies and petrol retail outlets in Gujarat during the current year;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Government have allotted LPG agencies on out-of-turn basis during the last two years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Applications are presently being invited by the Oil Marketing Companies for appointment through Oil Selection Board for locations pending from previous Marketing Plans and 33 Retail Outlets and 64 LPG distributorships included in the current Marketing Plan for Gujarat.

(c) No, Sir.

(d) Does not arise.

### LPG Connections

2210. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an advertisement was published in newspapers by the Indian Oil Corporation Ltd. to revalidate the booking slips for allotting LPG connections to the applicants who had got their names registered with the LPG distributors during 1983-84, 1985-86 and from 1987 to 1990;

(b) if so, the total number of applicants who have got their booking slips revalidated during 1992-93;

(c) zone-wise details of Delhi with reference to the reply given to part (b) above;

(d) whether the Government propose to provide gas connections to such applicants whose booking slips have been got revalidated during the current year;

(e) if so, by what time; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir. However, an advertisement was issued by Northern and Western Regions of ICC some time back to revalidate the floating intimation letters issued by distributors based on the maturity of bookings made by customers during the earlier years.

(b) to (f) Against the advertisement made as above, 47,000 persons having floating letters have been registered in Northern and Western Regions of IOC, out of which 5300 connections have already been released to the customers. Connections will be released to the remaining registrants in a phased manner through the enrolment plans in the future years.

[English]

### Cell for Welfare of SC/ST

2211. SHRI PARASRAM BHARDWAJ:  
SHRI BAPU HARI CHAURE:  
SHRI B. DEVARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a separate Cell for the welfare and recruitment of SC/ST has been set-up in his Ministry;

(b) if so, the details thereof; and

(c) the achievements made by the cell during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P.M. SAYEED): (a) and (b) As per the instructions of the Government of India applicable to all Ministries, the Ministry of Home Affairs have also set up a Cell for ensuring compliance of the orders of reservation in respect of Scheduled Castes and Scheduled Tribes.

(c) During the last three years, the Cell has ensured prompt disposal of grievances of the employees belonging to Scheduled Castes and Scheduled Tribes. It has scrutinised and consolidated statistical data relating to Scheduled

Castes and Scheduled Tribes in respect of the offices under the administrative control of the Ministry of Home Affairs. The Cell has also undertaken 3 Special Drives for identification of backlog of vacancies reserved for Scheduled Castes and Scheduled Tribes, and caused follow-up action to be taken to fill up the vacancies.

### **Sliding of Coal Mines**

2212. SHRI SUDHIR GIRI: Will the Minister of COAL be pleased to state:

(a) whether the Government are aware that a dangerous situation has arisen due to sliding of coal mines in the eastern part of the country;

(b) whether there is any proposal to create an authority in the concerned States to seize with the problems; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) If the Hon'ble Member is referring to the problem caused by occurrence of subsidence in the Raniganj Coalfield, the Government is aware that some areas in Asansol-Raniganj coal-belt of West Bengal are prone to subsidence mainly due to underground mining carried out under shallow depths before the nationalisation of coal mines.

(b) and (c) Yes, Sir. There is a suggestion from the Hon'ble M.Ps and M.L.As from West Bengal for setting up of an authority subsidence control measures in the Asansol-Raniganj coalfield area. Proceeding on this suggestion it has been suggested to the State Government of West Bengal that the existing Asansol-Durgapur Development Authority (ADDA)

of the State Government may undertake the execution and implementation of measures and works for dealing with the subsidence and associated environmental degradation problems. It has been proposed that ADDA can be suitably strengthened by providing technical expertise from Coal India Limited (CIL) and financial inputs on a reasonable shared basis would be provided by the coal companies. It has been further proposed that the Government of West Bengal may earmark funds out of the cesses collected under the West Bengal Primary Education Act, 1973 and the West Bengal Rural Employment and Production Act, 1976, for implementation of the schemes.

### **Pak Trained Militants**

2213. SHRI RABI RAY:  
SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pak-trained militants who tried to cross the Indian borders with the intention of sabotaging during the last one year;

(b) the number of such militants who were killed or arrested;

(c) whether it is a fact that Pak-aided militants have suffered heavy losses during the recent past;

(d) if so, the details thereof; and

(e) whether it has led to demoralisation among the ranks of the militants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI RAJESH PILOT): (a) and (b) During the

last one year *i.e.* from 1.1.93 to 12.12.93, there were 42 detected infiltration attempts by Pak trained militants. In the resulting encounters, 157 militants were killed and 13 apprehended.

(c) and (d) As a result of the intensification of the measures taken by the Security Forces in checking infiltration/exfiltration etc. significant successes have been achieved and in the last one year the losses suffered by the militants in army operations are as follows:-

Militants killed - 978

Militants apprehended - 3191

(e) Any set back in the terms of casualties or apprehensions does have a demoralising effect on rank of the militants. However, continued material and moral support provided by Pakistan helps in sustaining the militancy.

[Translation]

#### **Supply of Diesel to Farmers**

2214. SHRI RAM PRASAD SINGH:  
SHRI MANJAY LAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to take any effective steps for making direct supply of diesel to the farmers in the villages itself;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF  
THE MINISTRY OF PETROLEUM AND

NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Supply of diesel to farmers is made through Retail Outlets and Low Cost Outlets spread in all parts of the country including rural areas. Direct supplies to farmers at village level are not feasible.

[English]

#### **Oil Terminal at Paradeep**

2215. SHRI SARAT PATTANAYAK:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are considering to set up an Oil Terminal at Paradeep in Orissa;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Oil Terminals are being put up by IOC and HPCL at Paradeep with 1.20 lakhs KLs and 47,000 KLs of Tankage capacity respectively. These Terminals would receive product through Paradeep. Under VIIIth Plan BPCL has been allocated 50,000 KLs Tankage for putting up a Coastal POL Terminal at Paradeep. Site Selection/Land Acquisition is in progress.

(c) HPCL Terminal is expected to be ready by February, 1994.

IOC's Terminal is likely to be completed by July, 1996. The tentative date of commissioning of the terminal of BPCL is March, 1997.

**Digging of Wells in Gujarat**

2216. SHRI HARIBHAI PATEL:  
Will the Minister of WATER RESOURCES  
be pleased to state:

(a) the number of wells dug by the  
Central Ground Water Board in Gujarat  
during the last two years;

(b) whether there is any proposal to  
dig more wells in near future;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRI P.K. THUNGON): (a) During the  
years 1991-92 and 1992-93, the Central  
Ground Water Board had drilled 116  
boreholes in Gujarat under Ground Water  
Exploration Programme.

(b) and (c) 64 boreholes have been  
planned to be drilled in the States during  
1993-94, out of which 46 boreholes have  
already been drilled till October, 1993.

(d) Does not arise.

**Underground Water**

2217. SHRI VIJAY NAVAL PATIL:  
Will the Minister of WATER RESOURCES  
be pleased to state:

(a) whether it is proposed to utilise  
50% of underground water during the  
Eighth Five Year Plan;

(b) if so, the steps taken/proposed  
to be taken by the Government in that di-  
rection;

(c) whether the Government have  
any plan to make law for proper use and  
protection of underground water; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRI P.K. THUNGON): (a) and (b) The  
irrigation potential proposed to be created  
by the development of ground water dur-  
ing the Eighth Five Year Plan would cu-  
mulatively be more than 50% of the ulti-  
mate irrigation potential from ground wa-  
ter resources. However, minor irrigation  
schemes which include exploitation of  
ground water resources are planned,  
funded and implemented by the State  
Governments who have been advised to  
ensure adequate power supply for tube-  
wells and pump sets and for mobilising  
institutional finance to the maximum ex-  
tent possible for harnessing maximum ir-  
rigation potential from ground water. In  
this connection, assistance is also being  
provided to States under Jawahar Rojgar  
Yojna for construction of wells.

(c) and (d) The Government has  
circulated to the State Govern-  
ments/Union Territories, a draft Model Bill  
to regulate and control the development  
of ground water for their considera-  
tion/suggestions.

**Medical facilities to rural population**

2218. SHRIMATI SHEELA GAU-  
TAM: Will the Minister of HEALTH AND  
FAMILY WELFARE be pleased to state:

(a) whether the Government are  
aware that the MBBS and other spe-  
cialised doctors are not prepared to serve  
in the rural areas of the country;

(b) if so, whether the Government propose to start a two year Middle Rung Condensed course for the doctors supposed to serve in rural areas so that this population is not deprived of the medical facilities; and

(c) if not, the steps taken by the Government to solve this problem?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There has been some reluctance shown by specialists in serving in rural areas.

(b) and (c) There is no proposal to start a condensed course for Doctors. However, to encourage doctors to go to rural areas, the States have been asked to undertake construction of residential quarters for the doctors or give them adequate house rent allowance; the provision of a rural allowance and an equipment grant per PHC have also been recommended.

[Translation]

#### **Neem as safe contraceptive**

2219. SHRI BALRAJ PASSI:

SHRI SATYA DEO SINGH:  
DR. RAMESH CHAND TOMAR:  
MAJ. GEN. (RETD.) BHUWAN  
CHANDRA KHANDURI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that Researchers in India have founded that Neem extracts hold the promise of emerging as a safe and effective contraceptive;

(b) if so, the details thereof;

(c) whether the Government have taken any action to encourage and expedite the development of contraceptives from Neem;

(d) if so, the details thereof; and

(e) the time by which such contraceptives are likely to be introduced for commercial use?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (e) Research on development of an effective Neem based contraceptive has been taken up by three organisations under Government of India namely, Central Council for Research in Ayurveda and Siddha, National Institute of Immunology and Defence Institute of Physiology and Allied Sciences. The work is still at a preliminary stage and commercial application in the near future is unlikely.

[English]

#### **Purchase of LPG Cylinders**

2220. SHRI ASTBHUJA PRASAD SHUKLA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of gas cylinders purchased by the Indian Oil Corporation during the last three years;

(b) the criteria fixed for purchase of LPG cylinders;

(c) whether any complaint has been reported with regard to the purchase of LPG cylinders; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The total number of LPG cylinders purchased by Indian Oil Corporation Limited during the years 1990-91 to 1992-93 is 45,07,643.

(b) The purchase of cylinders depends on the annual enrolment plan, and retirement of unserviceable cylinders. Allocation to individual cylinder manufacturing units is based on their performance for the last three years, and vendor rating awarded to them by the Oil Industry Technical Committee, except in the case of Public Sector units.

(c) No, Sir.

(d) Does not arise.

*[Translation]*

#### **Assistance to T.B. Project**

2221. SHRI RAM BADAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) whether the Government propose to launch tuberculosis project with external assistance;

(b) if so, the names of the countries from which assistance are sought; and

(c) the total cost of this project?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) Yes, Sir. In addition to SIDA assistance already available, proposals have been made for assistance from World Bank and DANIDA

for funding new TB projects. The quantum of assistance is not yet finalised.

*[English]*

#### **Health Centres**

2222. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4728 on August 26, 1993 and state:

(a) whether various categories of health centres have been provided in the Hilly Districts of Uttar Pradesh like Garhwal, Chamoli and Pauri as per the norm;

(b) if not, the reasons therefor;

(c) whether distance and travelling time, by foot in hills have also been considered while fixing norms for hilly areas;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The population norms for establishing Sub-Centres, P.H.C. and C.H.C. in Hills/Tribal areas has been relaxed to 3,000, 20,000, 30,000 and 1,20,000 respectively for plain/areas.

(e) Does not arise.

[Translation]

**CGHS Dispensaries in Gujarat**

2223. SHRI CHHITUBHAI GAMIT:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the places in Gujarat where the Union Government propose to provide medical facilities for Government employees and pensioners under the Central Government Health Scheme;

(b) the places where the C.G.H.S. clinics are already functioning; and

(c) the total amount allocated for opening of C.G.H.S. clinics during the Eighth Five Year Plan?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The CGHS Dispensaries are functioning at Ahmedbad in Gujarat and there is no proposal to extend CGHS to any new areas in that State.

(c) A total of Rs. 15.00 crores has been provided during the 8th Five Year Plan for the existing as well as opening of new dispensaries.

[English]

**Saccharin in Pan Masala**

2224. SHRI RAM NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have appointed a Committee consisting of the experts from various Research Institutions to report whether saccharin should be mixed with pan masala;

(b) if so, the composition of the Committee;

(c) whether the Committee has submitted its report;

(d) if so, the salient features of the recommendations of the Committee; and

(e) the action taken/proposed on the recommendations of the Committee?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) As at enclosed statement.

(c) Yes, Sir.

(d) The findings include:

(1) It is not clearly known as to whether addition of Saccharin to supari, pan masala and pan flavouring material enhances their mutagenicity/carcinogenicity.

(2) Use of Saccharin in these products may not be permitted till adequate toxicological and epidemiological studies clearly establish safety of consumption of these products in conjunction with Saccharin.

One of the Members recorded his vote of dissent recommending that Govt. may permit addition of Saccharin pending collection of additional data.

(e) The diverse views of the Members of the Expert Group were referred to the Director General, ICMR for his expert opinion. He inter-alia opined as follows:

(1) Pan Masala and Supari do have mutagenicity.

(2) The addition of Saccharin, in the quantities experimented upon, does not add to the mutagenicity of Pan Masala and Supari.

in Pan Masala and Supari has been permitted as follows:

Based on above, use of Saccharin

Pan Masala	8000 ppm.
Supari	4000 ppm.

### STATEMENT

*Composition of the Expert Group on use of Saccharin in Pan Masala, Supari and Pan flavouring material:*

1.	Director General Health Services	Chairman
2.	Director, National Institute of Nutrition (NIN), Hyderabad.	Member
3.	Dr. B.S. Narasinga Rao, Ex-Director, NIN	-do-
4.	Dr. I.S. Shenolikar, Ex-Dy. Director NIN	-do-
5.	Dr. Rajagopal Rao, Dy. Director, Central Food Technological Research Institute, Mysore.	-do-
6.	Director, Central Research Institute, Bombay	-do-
7.	Director, Central Food Laboratory, Calcutta	-do-
8.	Director, ITRC, Lucknow	-do-
9.	Dr. B.N. Saxena, Se. DDG, ICMR	-do-

[Translation]

#### Sale of Coal

2225. SHRI LAKSHMI NARAIN  
MANI TRIPATHI: Will the Minister of  
COAL be pleased to state:

(a) whether the Coal India Limited has signed any agreement to sell the best category of coal, extracted from various mines under any scheme;

(b) if so, the details thereof;

(c) the name of mines and the quantity of coal to be sold under this agreement, category-wise;

(d) whether the objective of this scheme has been achieved; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir. Coal India Ltd. have reported that no such agreement has been signed by them.

(b) to (e) Do not arise.

[English]

### **Grants to Voluntary Organisations**

2226. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the grants-in-aid provided and utilised separately, to voluntary organisations under the Family Welfare Programme during each of the last two years and the current year so far, State/Union Territory-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): The information is given in the enclosed statement.

## STATEMENT

Sl.	State/U.T.	1991-92			1992-92			1993-94		
		Amount Released	Utilised	Amount Released	Utilised	Amount Released	Utilised	Amount Released	Utilised	
1	2	3	4	5	6	7	8			
1.	Andhra Pradesh	27,38,650	27,38,650	20,86,480	20,86,480	7,41,250	7,41,250			
2.	Assam	6,11,850	6,11,850	3,00,000	3,00,000	12,72,300	12,72,300			
3.	Bihar	6,74,850	6,74,850	7,36,000	7,36,000	1,74,700	1,74,700			
4.	Chandigarh	-	-	16,55,000	16,55,000	-	-			
5.	Delhi	1,03,70,608	1,03,70,608	30,08,603	30,08,603	8,64,000	8,64,000			
6.	Gujarat	35,18,000	33,40,000	56,58,200	33,11,200	10,00,000	13,94,000			
7.	J&K	42,000	42,000	-	-	-	-			
8.	Karnataka	5,36,850	3,81,850	4,50,000	9,25,000	78,000	78,000			
9.	Kerala	4,54,773	4,54,773	5,00,000	5,00,000	-	-			
10.	Haryana	18,47,916	18,47,916	5,43,816	5,43,816	2,71,401	2,71,401			
11.	Himachal Pradesh	36,850	36,850	-	-	-	-			
12.	Manipur	1,92,400	1,92,400	7,08,700	7,08,700	17,80,350	17,80,350			
13.	Madhya Pradesh	43,08,380	43,08,380	47,08,080	47,08,080	21,52,416	21,52,416			
14.	Maharashtra	84,30,100	84,30,100	1,19,47,825	1,19,47,825	26,06,333	26,06,333			

15.	Orissa	38,42,528	38,42,528	10,05,816	10,05,816	12,06,708	12,06,708
16.	Rajasthan	61,65,655	61,65,655	23,72,050	23,72,050	9,35,059	9,35,059
17.	Tamil Nadu	71,24,821	64,45,821	58,21,573	63,99,573	20,16,268	18,86,968
18.	Tripura	2,14,000	2,14,000	3,00,000	3,00,000	-	-
19.	Uttar Pradesh	28,05,469	28,05,469	18,42,699	18,42,699	22,13,320	22,13,320
20.	West Bengal	52,74,224	32,74,224	43,49,497	57,10,497	42,52,994	39,98,994
21.	Punjab	-	-	-	-	57,500	57,500
Total		5,91,89,924	5,61,77,924	4,79,94,339	4,79,94,339	2,17,22,599	2,16,33,299

**Health Centres in Lakshadweep**

2227. SHRIMATI GIRIJA DEVI:  
SHRI MOHAN SINGH (Deoria):

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware of the near primitive conditions in the health centres in the Lakshadweep island besides non-availability of adequate medicines and specialists in the health centres;

(b) if so, the remedial steps taken/proposed in this regard;

(c) whether the Government are aware that the children of the islands born in the hospitals in the mainland are denied all the privileges to the community bracketed as Scheduled Castes for which nativity certificate is essential;

(d) if so, the justification in denying the privileges to the children born to the islands on the mainland; and

(e) the steps contemplated by the Government to rectify the anomaly?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) As per information available from Lakshadweep Administration, the Primary Health Centres in the Island have Medical Officers and sufficient infrastructural facilities and medicines. Specialised treatment facilities are available at Kavaratti. There are no Scheduled Castes in the Union Territory of Lakshadweep.

(d) and (e) Do not arise.

**Assistance for import of Petroleum Products & Natural Gas**

2228. SHRI R. JEEVARATHINAM:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the terms and conditions under which permission is given for importing petroleum products and natural gas in Tamil Nadu;

(b) whether the Government are giving any financial assistance to the companies for import of petrol and natural gas;

(c) if so, terms and conditions under which such assistance for import is being given to the companies for the purpose; and

(d) the conditions under which the sales by the companies are being permitted by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Government have announced in February 1993 the decision to introduce parallel marketing to kerosene, LPG and LSHS by private agencies using/setting up their own infrastructure and distribution network for sale of such products at market determined prices under their own terms, for which they are not required to obtain any permission from the Ministry of Petroleum and Natural Gas. However, they will have to obtain necessary approvals under relevant Acts/Rules regarding safety, pollution control etc., as applicable. Under the Kerosene (Restriction of Use and Fixation of Ceiling Price) Order 1993 and LPG (Regulation of Supply and Distribution) Order 1993, the parallel marketeers are

required to intimate their intention and capabilities to import, bottle, market and distribute or sell kerosene and LPG respectively before commencement of such activities and submit a monthly report giving details of the products imported by them. Besides, they have to furnish to the Government or to such authorities as specified by the Government all the relevant particulars and information as required. The Government is not giving any financial assistance to the parallel marketers.

[Translation]

### Outstanding Dues

2229. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) whether an amount of Rs. 400 crores payable to the Bharat Coking Coal Limited has been outstanding against the various Government Departments;

(b) if so, the reasons thereof; and

(c) the steps being taken to ensure early payment of this amount to the company?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The Sector-wise position of coal sale outstanding dues of Bharat Coking Coal Ltd. (BCCL) as on 31.10.93 is given as under:

(figures in crores)

Sector	Total Amount
Loco	11.06
Power	587.36

Sector	Total Amount
Steel	208.35
Govt. Party	23.53
Others	33.25
Total:	863.55

(b) and (c) These dues have accumulated over a period of time. The main reason for accumulation of these dues is the financial constraints faced by consumers particularly the power utilities. Following steps are being taken by CIL/Government to recover these dues:

(i) Government of India have already decided to adjust all undisputed coal sale outstanding on 31.5.90 against the Central Assistance to State Plan payable to the concerned State Governments.

(ii) Ministry of Coal has advised CIL to start supplying coal to power house only against the advance payments.

(iii) Coal companies are also holding discussions with the major consumers to narrow-down the disputes over outstanding dues;

(iv) Recovery has also been agreed to be made by way of adjustment against cess/royalty dues of some states like Bihar, West Bengal.

### Funds to State Governments

2230. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have allocated any funds to State Governments to bring the misguided youths in Jammu and Kashmir, Punjab and other States into the mainstream; and

(b) if so, the details of such funds allocated during the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Various socio-economic schemes are formulated by the State Governments in question at their own level to activate industrial, economic and other development activities with a view to bringing the youth in these States into the mainstream and providing greater employment opportunities for them.

However, in view of the financial difficulties being experienced by the Govt. of J & K, on account of the ongoing terrorist violence, Rs. 100 crores has been given to them in the current year as a grant from this Ministry to help them meet their security related expenditure and prevent the diversion of funds from development activities. Also, pursuant to the meetings of Minister of State (Internal Security) with senior officers of the State and Central Governments to consider ways to step up developmental activities in the State, an additional amount of Rs. 4.25 crores has been sanctioned for road/communication works and augmentation of medical services. Additional funds to the tune of Rs. 1.88 crores have also been released by the Deptt. of Rural Development under the Accelerated Rural Water Supply Programme and it has been agreed to provide an additional amount of Rs. 3.43 crores under the JRY subject to progress of utilisation.

2. Except in the case of Jammu &

Kashmir, no special allocations have been made by this Ministry for other States.

[English]

### Domestic Gas Pipeline

2231. SHRI INDRAJIT GUPTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has signed contract with a British Gas Company for building up domestic gas pipeline;

(b) whether the Global tender had not been invited; and

(c) if so, the facts thereof and details of terms of joint operation worked out?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

### Asansol-Raniganj Coal Belt

2232. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether Asansol-Raniganj coal belt has been found subsidence-prone;

(b) if so, the preventive steps taken by the Government to avert large scale human disaster;

(c) whether a project report has since been prepared;

(d) if so, the details thereof; and

(e) the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) Yes, Sir. Government is aware that some areas in Asansol-Raniganj coal-belt of West Bengal are prone to subsidence mainly due to unscientific mining carried out in the past before the nationalisation of coal mines. In 1978, a Committee set up by the Government had examined all the subsidence prone areas. Government of West Bengal had enacted a legislation called the West Bengal Restriction on Construction in Unsafe Areas Act, 1979 prohibiting construction over the areas declared unsafe. Despite this enactment, constructions have been going on over many unsafe areas.

Some of the important steps being taken to deal with the problem of subsidence in Raniganj Coalfield are given below:

1. An Apex Monitoring Committee constituted by Coal India Limited with representatives of Government of West Bengal, Directorate General of Mines Safety, Central Mine Planning and Design Institute, Eastern Coalfields Limited, local representatives etc., has carried out a detailed study of this aspect by examining 49 unstable localities. The Committee has declared 38 localities in Raniganj Coalfield as unsafe for human habitation.

2. Since there is no proven technology for stabilisation of inaccessible water logged old workings, an innovative technology of hydropneumatic stowing is being given trial in an area near Raniganj township.

3. Delineation of water logged underground voids is being studied under an R&D project by Lavell University of

Canada in association with Central Mine Planning and Design Institute Limited.

4. Regular follow-up and liaison with the District Authorities and local MPs/MLAs is maintained for evacuation of people from areas declared unsafe.

5. In order to facilitate finalisation of institutional arrangements for planning and implementing environmental control and subsidence control measures in Raniganj Coalfield area, it has been proposed to the Govt. of West Bengal that the following suggestions earlier made could be further discussed at a date convenient to them:

5.1 Asansol Durgapur Development Authority (ADDA) may undertake the execution and implementation of measures and works for dealing with the subsidence and associated environmental degradation problems;

5.2 Technical input to ADDA will be provided by Eastern Coalfield Limited/Coal India Limited by attaching team of experts with ADDA for planning and designing of the schemes;

5.3 A High Powered Committee with Chief Minister, West Bengal as Chairman and Coal Minister, Government of India as Co-Chairman, may be constituted to oversee and review from time to time the progress of implementation of various schemes;

5.4 In addition to an amount of Rs. 5 crores set aside for the purpose by Ministry of Coal, the Government of West Bengal may earmark funds out of the cesses collected under the 1973 and 1976 Acts for implementation of the schemes.

(c) to (e) A project report for stabilisation of a part of the Raniganj township covering an area of 8.72 hectares with hydro-pneumatic stowing has been prepared and is under implementation.

### **Marathi as Official Language**

2233. SHRI SUDHIR SAWANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any representation has been received by the Union Government for invocation of Article 347 to declare the Marathi as an Official Language in disputed areas;

(b) if so, the action taken thereon; and

(c) the areas in the country where article 347 is applicable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) Yes, Sir. The representative is under the consideration of the Union Government.

*[Translation]*

### **Grade of Coal**

2234. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of COAL be pleased to state:

(a) whether 'E' Grade coal allottees have been converted into 'D' Grade;

(b) if so, the details thereof during the last two years; and

(c) the rules prescribed for converting the grades?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) The quantity and quality of coal required for consumers is generally determined on the basis of the data sheet submitted by each consumer and on the basis of the inspection carried out by the Technical Team constituted by CIL for the purposes of sanction of link-ages. Coal India Limited have informed that normally 'E' grade coal allottees are not converted to 'D' grade. However, in the event of non-availability of allotted grade of coal and with a view to prevent hardships to consumers, the coal of next higher grade is allotted. The details of such conversions carried out during the last two years are not readily available and have to be collected from the field areas. It is felt that the time, effort and cost required in collection and compilation of these details may not be commensurate with the purpose sought to be achieved.

*[English]*

### **Development of Oil Fields in Gujarat**

2235. DR. K.D. JESWANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of bids have been received for the development of small and marginal oil and gas fields in Gujarat;

(b) the number of such bids have been received from the State Government Undertakings;

(c) whether any preference will be

given to such undertakings while evaluating the bids; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) 80 bids have been received for the development of small and marginal oil and gas fields in Gujarat.

(b) Gujarat State Petrochemicals Corporation Limited, an undertaking of the Government of Gujarat, has submitted 12 bids either on its own or in consortium with other companies.

(c) No, Sir.

(d) Does not arise.

#### **Kathara Coal Washery**

2236. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) the number of complaints received by the Government during 1993 regarding mal-functioning of Kathara Coal Washery under CCL; and

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) There is no complaint of mal-functioning of Kathara Coal Washery of Central Coalfields Limited (CCL) during the year 1993. However, Kathara Washery has been identified as

one of the washeries to be modernised in terms of the recommendations of an Expert Committee and the modernisation work is expected to be completed by March, 1995.

*[Translation]*

#### **Supply of Crude Oil to Barouni Refinery**

2237. SHRI SURYA NARAYAN SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that continuous short supply of crude oil to Barouni refinery is causing loss to the refinery;

(b) if so, the reasons therefor and the total loss suffered by the refinery as a result thereof;

(c) whether the Government have formulated any plan for the augmentation of the supply of crude oil;

(d) if so, the details thereof; and

(e) the time by which the said plan is proposed to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) There has been an unutilised refining capacity because of short supply of crude oil from North-East. As against an installed capacity of 3.3 MMT of refining capacity per annum an average of 2.32 MMT crude has been processed during 1990-91, 1991-92 and 1992-93.

(c) to (e) All efforts are being made to supply as much crude to Barouni Refinery as possible. For augmenting supply of crude oil Barouni Refinery approval of the Government to the proposal of IOC for preparation of a DFR to lay a new crude oil pipeline for supply of imported crude from Haldia to Barouni has been conveyed to IOC on 20.9.1993.

[*Translation*]

### **Fire In Coal Field**

2239. SHRI ARJUN SINGH  
YADAV:  
SHRI KHELAN RAM JANGDE:

Will the Minister of COAL be pleased to state:

[*English*]

### **Oil Fields to Private Sector**

2238. SHRI S. M. LALJAN BASHA:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the workers of ONGC have objected to hand over the oil fields to private sector;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken by the Government to settle the dispute?

(a) whether fire has broken-out in many coal fields due to heat;

(b) if so, the names of the places where such fire has broken out and the value of coal damaged in the fire during the current year;

(c) whether any enquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) The Unions of ONGC handed over notices on direct action which included a demand objecting to the "handing over of fields to third parties". A series of meetings had taken place between representatives of ONGC Management and ASTO as well as Unions. This had led to mutual appreciation of each other's point of view and the Management's and Government's stand in the matter. The Management and the Unions have since concluded a Memorandum of Understanding.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) During the last few months in the current year, 5 underground fires have been reported at Moonidih project of Bharat Coking Coal Limited (BCCL), Naba Kaljora and Methani collieries of Eastern Coalfields Limited (ECL), Duelbera Colliery of Mahanadi Coalfields Limited (MCL) and Churcha East Colliery of South Eastern Coalfields Limited (SECL). All these fires have been isolated and sealed off to control them. After sometime when the fires are fully extinguished, coal reserves blocked can

be exploited. As such there is no loss of coal reserves.

(c) to (e) All fire occurrences are enquired into by the Internal Safety Organisation of the coal company. Fires at Moonidih (BCCL), Naba Kajora and Methani (ECL) mines had occurred due to spontaneous combustion which is an inherent characteristic of coal and is an unavoidable hazard associated with coal mining. In case of fire in Churcha East colliery of SECL, based on the findings of enquiry by Chief General Manager (Safety), Agent and Manager have been charge-sheeted and Ventilation Officer and Overman have been placed under suspension. Similarly in case of Duelbera colliery fire based on the departmental enquiry, Project Officer and Manager have been charge-sheeted and Safety Officer and Assistant Manager have been placed under suspension.

[English]

### **Eradication of Leprosy**

2240. SHRI HARISINH CHAVDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any agreement has been signed with an European country for the eradication of leprosy from the country; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Government of India have signed

agreement with Danish, Norwegian and Swedish Governments for financial assistance for implementation of National Leprosy Eradication Programme in a few selected districts.

### **Women Diseases**

2241. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in the recent meeting of South East and South Asian countries, India proposed a plan of cooperation among the developing countries to combat women diseases;

(b) if so, the details thereof; and

(c) the response received from other countries in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Kathmandu Resolution was adopted unanimously by Ministers of SAARC Member States in the Conference on Women and Family Health held at Kathmandu, Nepal on 21-23 November, 1993.

(b) and (c) It was agreed that regional co-operation and collaboration should be promoted, and findings of essential and operational research shared in the fields of child survival, safe motherhood, adoption of the small family norm, and raising the status of women. A mechanism should be developed for sharing of such experiences and transfer of technology between countries of the region.

**Restricted/Protected Area Permits**

2242. SHRI SOMJIBHAI DAMOR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether foreigners desirous of visiting the North-Eastern States are subjected to Restricted/Protected Area Permits;

(b) whether industries in North-Eastern regions have to undergo severe constraints in seeking the permits for their clients from abroad who want to visit industries for inspection purposes against export orders;

(c) if so, the reasons therefor; and

(d) whether the Government propose to simplify the procedure for issue of such permits on proof of bonafide furnished by registered exporters recommending issue of permits?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) Foreigners desirous of visiting North-Eastern States to establish industrial/business ventures or to explore possibilities to establish industrial/business ventures, are being granted necessary permits liberally.

(c) Does not arise.

(d) The orders pertaining to Restricted/Protected Area Regime are reviewed from time to time keeping in

view the needs and exigencies of the situation and also taking into account necessary security considerations. This is a continuous process.

**Investment in Coal Mines**

2243. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of COAL be pleased to state:

(a) the total investment proposed in coal sector during the Eighth Plan, year-wise and company-wise break-up, particularly for coal mines in Maharashtra;

(b) the extent of foreign investment/assistance sought and committed so far for development of coal industry during the Eighth Plan, project-wise;

(c) the impact of privatisation on coal industry and total number of leases given/sought/under consideration for private parties and the extent of fresh private investment estimated during the Eighth Plan in coal mines;

(d) whether the Government have undertaken a review of performance of coal sector and findings thereof; and

(e) the steps proposed to ensure self-sufficiency in the production of quality of coal required for Thermal plants and reduce increasing import bills?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Ministry of Coal had proposed total investment of Rs. 19,734.07 crores for Coal Sector (including Rs. 4,637.62 crores for NLC) against which Planning Commission had

recommended Rs. 12,357 crores (including Rs. 1,800 crores for NLC) at 1991-92 prices.

Year-wise company-wise break-up of investment proposal at the time of

formulation of 8th Plan is given in the enclosed statement. Against above proposal plan outlay for year 1992-93, 1993-94 and for 8th Plan Period (1992-97) are given below:-

(Rs. in crores)

	1992-93	1993-94	1992-97 (VIII Plan Period)
CII	1850	1901	8520
SCCL (Including Government of Andhra Pradesh Equity)	409	642	1850
S&T/Regional Exploration/ Environmental Subsidence Control.	23	17	187
NLC (MINING) + (POWER)	401	395	1800
<b>TOTAL</b>	<b>2683</b>	<b>2955</b>	<b>12357</b>

For the Coal mining projects of Maharashtra Funds allocated at the time of formulation of 8th Plan period are:

(Rs. in crores)

Existing	-	81.03
On-going projects	-	384.29
New Projects	-	180.00

(b) Foreign Aid expected during the 8th Plan period routed through budget was Rs. 986 crores (at 1991-92 prices) including Rs. 80 crores for Neyveli. Against which Aid utilisation status (provisional) for first two years and proposal for BE 94-95 are given below:

(Rs. in crores)

	1992-93	1993-94 (expected)	1994-95 (proposed)
CIL	- 222	204	114.00
SCCL	- 131.55	216.09	46
NLC	- 27.25	44.31	49.09

(c) With the enactment of coal mines (nationalisation) Amendment Act, 1993 on 9.6.93, private Sector participation in coal mining operation has been enlarged. In addition to the existing provision relating to a company engaged in Iron & Steel production, a company engaged in

- (i) generation of power
- (ii) washing of coal obtained from a mine, or
- (iii) such other end uses as may be notified, could also undertake coal mining operations.

So far 24 companies have shown interest in coal mining and 42 companies for setting up of washeries. So far no lease has been given to any one of them. No realistic estimates of private investment can be given at this stage.

(d) Performance of Coal Sector is continuously monitored at the level of company as well as at the level of Government. The outcome of review varies, time to time.

(e) Steps being taken to increase availability of good quality non-coking coal for thermal power stations include:-

- (i) Augment the capacity of coal handling and screening facilities to improve consistency of quality of despatches.
- (ii) Re-organisation and development of some of existing mines producing better grade of coal.
- (iii) Opening of new mines.
- (iv) Beneficiation of coal for eliminating extraneous material to improve the overall quality.

**STATEMENT***Year-wise Company-wise Break-up of investment proposed at the time of formulation of 8th plan.*

Sl. No.	Company	(Rs. in crores)							
		1992-93				Projections			
	BE	1993-94	1994-95	1995-96	1996-97	VIII Plan			
1	2	3	4	5	6	7	8		
1.	ECL	447.88	599.24	520.21	455.48	357.19	2380.00		
2.	BCCL	207.59	231.51	229.49	253.57	237.54	1160.00		
3.	CCL	785.43	413.99	303.67	262.48	348.43	2114.00		
4.	NCL	382.66	330.39	289.00	200.69	202.26	1405.00		
5.	WCL	224.56	231.07	247.08	251.05	251.24	1205.00		
6.	SECL	240.26	244.73	266.93	273.64	264.44	1290.00		
7.	NEC	7.20	8.10	8.80	8.25	8.65	41.00		
8.	CMPDIL	10.87	13.29	6.78	7.02	7.04	45.00		
9.	DCC	3.00	1.50	1.50	2.00	2.00	10.00		
10.	CIL (HQ)	5.55	4.00	4.45	2.50	2.50	19.00		
	Total CIL	2315.00	2077.82	1877.91	1716.98	1681.29	9669.00		

2	3	4	5	6	7	8
SCCL	609.51	605.84	637.01	614.57	500.45	2967.38
NLC (Lignite)	190.00	340.18	506.79	484.57	179.15	1700.69
S&T/Regional Exploration	15.00	15.00	20.00	25.00	25.00	100.00
Total Coal & Lignite	3129.51	3038.84	3041.71	2841.12	2385.89	14437.07
NLC (POWER)	538.27	950.45	799.80	505.32	143.16	2937.00
Grand Total	3667.78	3989.29	3841.51	3346.44	2529.05	17374.07

In addition to outlay of Rs. 9669.00 crores for CIL; Ministry of Coal had proposed additional amount of Rs. 2000 crores for VIII and IX Plan Projects.

[*Translation*]

**Reply of Hindi Letters in English**

2244. SHRI SURYA NARAYAN ;  
YADAV: Will the Minister of HOME  
AFFAIRS be pleased to state:

(a) whether the Government are aware that the letters written by the Members of Parliament to the Ministers and Ministries in Hindi are being replied in English; and

(b) if so, the guidelines issued by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) According to Rule 5 of the Official Language Rules-1976, communications from a Central Government Office in reply to communications in Hindi shall be in Hindi. This has also been reiterated vide the Department of Official Language O.M. NO. 12024/2.92-OL (B.II) dated 6.4.1992. In the light of above, it is expected that the communications in Hindi from Members of Parliament shall be replied to in Hindi. However, cases of deviations from the observance of this rule have come to the notice of the Government. In such cases, attention of the concerned Ministries/Departments etc., has been drawn for suitable remedial action.

[*English*]

**Allotment of Butene-2**

2245. SHRIMATI SUSEELA  
GOPALAN: Will the Minister of

PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Kerala has requested for allotment of 25,000 tpa of Butene-2 from Cochin Refineries for the manufacture of Octene and non-anole;

(b) if so, whether allocation has been made; and

(c) if not, the reasons therefor and the time by which a final decision is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c) Butene-2 is a petrochemical feedstock derived from LPG. LPG as well as petrochemical feedstocks are decanalised and can be freely imported by users.

**Execution of Irrigation Projects in  
Cauvery Basin**

2246. SHRIMATI CHANDRA  
PRABHA URS: Will the Minister of  
WATER RESOURCES be pleased to  
state:

(a) whether the World Bank in its policy paper made sweeping remarks against the Government of Karnataka on the execution of irrigation projects in Cauvery basin;

(b) if so, whether the State Government has lodged a protest to the World Bank through the Union Government for making such remarks; and

(c) if so, the steps taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGNON): (a) to (c) In the policy paper titled "Water Resources Management", issued by World Bank on September 16, 1993, a global perspective has been taken and many examples, worldwide, have been used to illustrate the need for inter-state agreements on shared water resources. The example of Cauvery river basin is one of such example from several Indian basins.

The State Government of Karnataka conveyed its concern to World Bank directly on September 17, 1993 and sought clarification from World Bank. The World Bank has clarified on October 7, 1993 that they regret the misunderstanding created by this Article, and unintentionally by the Bank Report itself. They felt that unfortunately the Newspaper report has gone beyond what was intended in the Bank document.

#### **Petrol Retail Outlets and LPG Agencies in Himachal Pradesh**

2247. MAJ. D.D. KHANORIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received applications for opening the LPG agencies and petrol retail outlets in Himachal Pradesh; and

(b) if so, the details thereof and decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Applications are presently being invited for selection of dealers through Oil Selection Board for locations pending from previous Marketing Plans, 15 locations included in the current Retail Outlet Marketing Plan 1988-93 and one location included in the LPG Marketing Plan 1992-94 for Himachal Pradesh. Selections are in progress.

#### **Matopma; T.B. Control Programme**

2248. SHRI RAM KRIPAL YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the success achieved in the implementation of National Tuberculosis Control Programme and the position regarding the increase or decrease in the case of tuberculosis as on June 30, 1993.

(b) the States where the number of cases of tuberculosis have increased and the States where the implementation of the above programme has been found satisfactory;

(c) the amount of loan received so far from the World Bank to control the cases of tuberculosis in the country and the amount actually spent thereon; and

(d) the strategy adopted by the Government for the eradication of tuberculosis in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The mortality rate due to TB has been reduced from 80 to 53 per 1,00,000 population. TB is prevalent all over the country and there is no significant change in the overall prevalence of Tuberculosis.

(c) No loan from World Bank has been received.

(d) The strategy includes early case detection, supervised short course chemotherapy and intensive health education.

#### **Pension to Freedom Fighters**

2249. DR. Y.S. RAJASEKHAR REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases pending for sanction of Swatantra Sainik Samman Pension for Freedom Fighters as on October 31, 1993;

(b) the steps being taken by the Government to clear these cases;

(c) whether the Government are considering any proposal for providing financial assistance to the children and grand-children of freedom fighters for education purposes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS

(SHRI P.M. SAYEED): (a) and (b) No applications for grant of freedom fighters' pension received within the prescribed last date, i.e. 31st March, 1982 are pending. 4436 claims received after 31.3.1982 were pending consideration with the Government as on 31.10.93. Majority of these claims had been received on various dates after 25th October, 1985 which was the last date for receipt of applications in the case of persons who had suffered in the border camps in connection with the Hyderabad Liberation Movement. While every effort is being made to take early decisions on these claims, receipt and disposal of such claims being a continuous process, it would be difficult to prescribe any definite time schedule for their disposal.

(c) No, Sir.

(d) Does not arise.

*[Translation]*

#### **Coal Production**

2250. SHRI RAM TAHAL CHAUDHARY: Will the Minister of COAL be pleased to state:

(a) whether the production of underground coal mines is declining;

(b) if so, the reasons therefor;

(c) the production of underground mines during each of the last three years; and

(d) the total investment made by coal undertakings on underground mining machines during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir.

(b) Does not arise.

(c) and (d) Figures of coal production from underground mines and investments made in underground mines by Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) during last three years were as under :-

Year	CIL		SCCL	
	Production (million tonnes)	Investment (Rs. in Crores)	Production (million tonnes)	Investment (Rs. in Crores)
1990-91	55.84	384.84	11.12	147.96
1991-92	56.63	343.50	12.30	95.20
1992-93 (Provisional)	56.86	445.30	13.51	167.68

[English]

### World AIDS Day

2251. PROF. M. KAMSON: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether UNDP has launched some projects on the World AIDS Day to further raise the awareness and understanding of the H.I.V. epidemic in the Asian-Pacific region

(b) if so, the details thereof;

(c) whether the project is likely to have its headquarters in India; and

(d) the places in the country covered under the Project?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The UNDP has launched a \$ 5 million project aimed at further raising the awareness and understanding of the determinants, causes and implications of HIV epidemic in the Asia-Pacific Region. This project would undertake activities to increase awareness and understanding among key policy-makers and others and promote the view that both the causes and the consequences of the epidemic can be influenced through appropriate responses, policies and programmes.

(c) Yes, Sir.

(d) While no specific place has been identified by UNDP, the programme is likely to cover the entire country.

[Translation]

### **Disturbances in J & K**

2252. SHRI SIMON MARANDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who were creating disturbances in Jammu and Kashmir with the conspiracy of Pakistan arrested and the number of Pakistanis killed in police encounters during the current year so far;

(b) whether involvement of Pakistanis/Government of Pakistan in these disturbances has been established;

(c) if so, the details thereof; and

(d) the number of protests lodged by the Union Government with the Government of Pakistan in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) During the current year (upto November '93), 1729 persons have been placed under arrest in Jammu & Kashmir for indulging in terrorist activities.

So far, 16 Pakistani nationals have been killed during the current year in encounters with the security forces.

(b) to (d) Pakistan has been actively aiding and abetting terrorism in the State by providing training, arms and ammunition, financial support, and sanctuaries in their own territory to the terrorists, and through large scale orchestrated propaganda and disinformation.

Government have, on various occasions and at various levels urged the Pakistan Government to stop the support and encouragement extended by them to terrorists operating in the State of J & K. The Government would continue to voice this concern at every opportunity with Pakistan.

[English]

### **Reservation for Christians**

2253. PROF. SAVITHRI LAKSHMANAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have decided to provide reservation benefits to SC/ST persons who have adopted Christianity;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): (a) to (c) Reservation benefits are already available to certain sections of scheduled castes converted to christianity which are included in the State Lists as well as the Mandal List of OBCs.

There is no bar to the continued entitlement of reservation in the cases of persons belonging to scheduled tribes who get converted to christianity.

### **Irrigation Projects**

2254. SHRI H.D. DEVEGOWDA:  
SHRI ANADI CHARAN DAS:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major and medium irrigation projects pending with the Union Government for clearance, State-wise;

(b) since when these projects are pending; and

(c) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON):

(a) to (c) A statement giving the status as on 30.9.93 of techno-economic appraisal of new major and medium irrigation projects is enclosed.



1	2	3	4	5	6		
7.	Jammu & Kashmir	-	-	2	-	1	3
8.	Karnataka	-	1	-	3	-	3
9.	Kerala	-	-	-	-	2	1
10.	Madhya Pradesh	-	8	-	-	6	5
11.	Maharashtra	2	9	5	1	2	17
12.	Manipur	-	-	1	-	1	-
13.	Orissa	-	2	3	-	2	4
14.	Punjab	3	-	-	1	2	-
15.	Rajasthan	1	1	2	-	2	5
16.	Tamil Nadu	-	1	-	-	2	1
17.	Uttar Pradesh	-	3	-	1	5	-
18.	West Bengal	-	1	-	-	2	-
Total		6	38	15	7	44	51

**Note:-** The clearance of a project depends upon how soon the State Government complies with the observations of Central Appraising Agencies and obtains clearance from the Ministry of Environment & Forests from Environment and Forests angles and from the Ministry of Welfare on Rehabilitation and Resettlements aspects if displaced population include scheduled castes and scheduled tribes.

**Purchase of medicine by CGHS**

2255. SHRI MOHAN RAWALE:  
SHRI RAJNATH SONKAR  
SHASTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4718 on August 26, 1993 regarding purchase of medicines by CGHS and state:

(a) the criteria adopted for selection of chemists for the purpose;

(b) the total value of medicines supplied by these chemists to the CGHS dispensaries so far;

(c) the reasons for which the agreement for supply of medicines with the Super Bazar has been discontinued;

(d) whether the performance of these chemists have been found satisfactory and the patients got the medicines in time; and

(e) if not, the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI .B. SHANKARANAND): (a) The local chemists were selected after floating local tenders subject to certain criteria like location, reliability and financial status.

(b) Rs. 36,42,61,106/- for the period April, 1991 to Nov., 93.

(c) The reasons are as under:—

(i) Unsatisfactory services being rendered by Super Bazar.

(ii) Inconvenience and hardships caused to the beneficiaries in getting reimbursement from Super Bazar.

(iii) Single place for supply of medicines to the CGHS beneficiaries.

(d) The services of the local chemists are by and large satisfactory.

(e) Does not arise.

**Indian Latex contraceptives**

2256. SHRI SANAT KUMAR MANDAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the World Health Organisation (WHO) is not recommending the Indian Latex contraceptives to myriad users since they are not upto the international standards;

(b) if so, the details thereof;

(c) whether the Government had passed a directive last year to bring down the accepted quality level (AQL);

(d) if so, the reasons therefor; and

(e) the steps proposed to be taken to amend Schedule 'R' of the Indian Drugs and Cosmetics Act to implement more stringent AQL norms and plug holes in quality standards of condoms?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The World Health Organisation recommends the use of latex rubber contraceptives that are manufactured as per their or similar specifications, including quality control.

(c) and (d) The Government have reduced the acceptance quality level (AQL) to bring it at par with the international standards in respect of the procurement made by it.

(e) The Government have initiated appropriate action to amend Schedule R.

[*Translation*]

### **Financial assistance to states**

2257. SHRI SURENDRA PAL PATHAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government provide any financial assistance to the State Governments for free distribution of medicines to the patients of encephalitis through the Government hospitals; and

(b) if so, the funds released to each State during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

### **Correspondence in Hindi**

2258. SHRI CHINMAYANAND SWAMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether all the Offices of the Union Government are making correspondence in Hindi with the Hindi speaking States as per Rule 3 of the Official Language Act, 1976; and

(b) if not, the steps taken to implement the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) According to available information, most of the Offices of the Union Government are making correspondence in Hindi with the Hindi speaking States as per Rule 3 of the Official Language Rules, 1976.

The Department of Official Language ensures the compliance of Provisions of the Official Languages Act, 1963 and the Official Languages Rules, 1976, which also include the above provision, through the inspection of the Ministries/Departments etc. and review of Quarterly Progress Reports received from them. Attention of the Office concerned is drawn towards the deficiencies in this respect for remedial action. According to Rule 12 of the Official Languages Rules 1976, it is the responsibility of the administrative head of each Central Government Office to ensure compliance of Provisions of the Official Languages Act and Rules.

### **AIDS treatment**

2259. SHRI ANAND AHIRWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any research has been conducted in Ayurvedic medicine for treatment of AIDS in the country;

(b) if so, the details and results thereof;

(c) whether the Government have been providing sufficient modern research facilities and also funds for the research work in Ayurvedic medicine for the treatment of AIDS in the country; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) At Amala Cancer Hospital, Thrissur in Kerala, research for treatment of AIDS by Ayurvedic medicine is being conducted. The preliminary results are reported to be encouraging. Another Ayurvedic formulation prepared by one Vaidya from Belgaum Distt., Karnataka is also undergoing clinical evaluation.

(c) and (d) On the suggestions of the Government, the Indian Council of Medical Research, has constituted a Committee of experts to examine the claims made by and received from the practitioners/Institutions of different systems of medicine on the treatment and cure of AIDS. Any proposals for financial assistance to encourage further research on the treatment of AIDS may be considered on the recommendation of the said expert committee.

#### **CGHS Dispensaries**

2260. SHRI RAJVEER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of CGHS dispensaries functioning in Delhi;

(b) whether any proposal is under consideration of the Government for setting up Allopathic/Ayurvedic/Homoeopathic dispensaries in North Delhi; and

(c) if so, the places where these dispensaries are likely to be set up?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) 115 dispensaries/Units.

(b) No, Sir.

(c) Does not arise.

[English]

#### **Report on implementation of 15-Point Programme**

2261. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) whether quarterly reports on the implementation of the 15-Point Programme for the welfare of minorities are being received regularly from the State Governments;

(b) if so, the period for which the last reports have been received with the dates of receipt, State-wise;

(c) whether the reports are being scrutinised by the Cabinet Committee on Minorities;

(d) if so, the dates of its meeting during 1993;

(e) whether the Government have decided to revise the programme or sent revised guidelines to the State Governments in respect of implementation and reporting system; and

(f) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Quarterly progress reports on implementation of the 15-Point Programme for the welfare of minorities are generally received regularly from the States/Uts. However, the time schedule stipulated by the Ministry of Welfare for this purpose is not strictly adhered to.

(b) A statement indicating State-wise date of receipt of progress report for quarter ending 30th September, 1993 is enclosed.

(c) The Quarterly Progress Reports on implementation of the 15-Point Programme are scrutinised by the Ministry of Welfare. The deficiencies are brought to the notice of concerned authorities from time to time for remedial measures. The Ministry of Welfare places the relevant information available with them before the Cabinet Committee on Minority Welfare on important problems concerning the Minorities which require attention at their level.

(d) 23rd July, 1993.

(e) and (f) The matter is under consideration.

### STATEMENT

*State-wise date of receipt of progress reports on implementation of 15-Point Programme for the welfare of minorities for quarter ending 30th September, 1993.*

Name of State/UT	date of receipt of Sept., 93 ending OPR
1. Haryana	3.11.1993
2. Himachal Pradesh	9.11.1993
3. Sikkim	1.12.1993
4. Tamil Nadu	3.12.1993
5. Andaman & Nicobar Islands	18.11.1993
6. Chandigarh	18.11.1993

Name of State/Ut	Date of receipt of Sept., 93 ending OPR
7. Lakshadweep	9.11.1993
8. Pondicherry	3.12.1993

N.B. In addition, information on Points 1-9 (except-6) of the 15-Point Programme has been received from Ministry of Home Affairs on 6.12.1993 in respect of State of Assam, Goa, Haryana, Himachal Pradesh, Tamil Nadu, Orissa and UTs of Chandigarh, D & N Haveli, Diu & Daman and Lakshadweep.

### Gas Terminal at Usar

2262. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the progress made so far in setting up of Gas Terminal at Usar; and

(b) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The proposal for a gas terminal at Usar will be examined in the context of laying a gas pipeline to the South, from a suitable landfall point on the Western Coast, which has been approved in principle. The details have not been worked out.

[Translation]

### Coal Washery in Uttar Pradesh

2263. DR. LAL BAHADUR RAWAL: Will the Minister of COAL be pleased to state:

(a) the names of the places where maximum quantity of coal is being exploited in the country and the capacity thereof;

(b) whether the Government propose to set up Coal Washeries in Uttar Pradesh; and

(c) if so, the places where these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Major coal producing States in the country along with coal production in each of them during 1992-93 are as under:

(in million tonnes)

State	Production (Provisional)
Bihar	71.21
Madhya Pradesh	70.48
Orissa	23.14
Andhra Pradesh	22.58
Maharashtra	19.68
West Bengal	17.81
Uttar Pradesh	12.32

(b) and (c) One washery at Bina Opencast Project (4.5 million tonnes per annum capacity) in Singrauli Coalfield (Uttar Pradesh) is under construction.

[English]

### Opening of Ladakh to Foreign Tourists

2264. SHRI R. SURENDER REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some places in the protected areas in Ladakh region of Jammu and Kashmir were not open to foreign tourists;

(b) if so, the details thereof and when these restrictions were imposed by the Government; and

(c) the particulars of the places in the region which are now open to foreigners and the period for which the foreigners can now stay in Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) Certain areas in Jammu & Kashmir including Ladakh were declared as Protected Areas under the Foreigners (Protected Areas) Order, 1958 vide Notification G.S. R. No. 713 dated 19th August, 1958.

(c) Certain places have recently been opened (on 10-11-93) as per details in the enclosed *statement*.

**STATEMENT**  
*Places now open in Ladakh, Jammu & Kashmir for foreign tourist groups*

Name of Places	Whether individual/ group tourists permitted	Authority who can grant permit	For how many days	Remarks
<b>(i) Khalisa sub-division (Drokaahna Area)</b>				
(a)	Khalise - Dumkhar - Skorbuchan - Hanudo - Biama- DHa.	D.M. Leh.	7	Foreign tourist groups are to travel in identified tour circuit.
<b>(ii) Nubra Sub-division</b>				
(a)	Leh-Khardung La-Khalsar-Tirt upto Panamik	D.M. Leh	7	
(b)	Leh-Khardung La-Khalsar upto Hunder.			
(c)	Leh-Sabo-Digar La-Digar-Labab-Khungru Gompa-Tanger (Only for trekking conducted by approved tour operators and accompanied by State Police personnel).			
<b>(iii) Nyoma Sub-division</b>				
(a)	Leh-Upshi-Chumathang-Mahe-Puga-Tso moriri Lake/Korzok.	D.M. Leh.	7	
(b)	Leh-Upshi-Debring-Puga-Tso moriri Lake/Korzok.			
(c)	Leh-Karu-Chang La-Durbuk-Tangtse-Lukung-Spankmi. (Pangong Lake upto Spankmi).			

### Oil Selection Boards

2265. SHRI ARJUN CHARAN SETHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have recently constituted Oil Selection Boards in the States and Union Territories;

(b) if so, the details thereof;

(c) whether any specific criteria has been fixed for such appointments in the Boards; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Government have constituted 17 State-wise/Regionwise Oil Selection Boards with a Chairman and two Members. The Chairman is a former Judge of the High Court and the Members

are prominent public figures, one of them belonging to SC/ST/Weaker sections.

### Health Schemes

2266. SHRI DHARMABHIKSHAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the aid given by the World Bank to improve and facilitate the health schemes and hospitals in the country during 1993-94; and

(b) the amounts allotted to each State therefrom?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) The World Bank is providing aid/financial assistances for National AIDS Control Programme and Area Projects. The amount allocated to individual states is shown in the enclosed *Statement I and II*.

### STATEMENT-I

	Name of States	(Rupees in lakhs)
1.	Andhra Pradesh	201.965
2.	Arunachal Pradesh	38.865
3.	Assam	62.805
4.	Bihar	132.765
5.	Goa	45.555
6.	Gujarat	183.335
7.	Haryana	64.015

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	<b>Name of States</b>	<b>(Rupees in lakhs)</b>
8.	Himachal Pradesh	153.305
9.	Jammu & Kashmir	61.450
10.	Karnataka	191.025
11.	Kerala	125.750
12.	Madhya Pradesh	115.510
13.	Maharashtra	455.395
14.	Manipur	35.725
15.	Meghalaya	26.975
16.	Mizoram	35.525
17.	Nagaland	50.740
18.	Orissa	114.425
19.	Punjab	76.385
20.	Rajasthan	85.395
21.	Sikkim	21.525
22.	Tamil Nadu	252.840
23.	Tripura	34.925
24.	Uttar Pradesh	268.870
25.	West Bengal	170.100
26.	A & N Islands	27.265
27.	Chandigarh	34.240
28.	Dadra & Nagarhaveli	18.450

Names of States		(Rupees in Lakhs)
29.	Daman & Diu	18.450
30.	Delhi	224.470
31.	Lakshadweep	24.265
32.	Pondicherry	70.425
	<b>Total</b>	<b>3422.955</b>

**STATEMENT-II**  
Area Projects

		(Rs. in lakhs)
Project	State	Amount of allocation
IPP-IV	West Bengal	8.26
IPP-V	Madras	5.00
	Bombay	5.00
IPP-VI	Uttar Pradesh	3.00
	Andhra Pradesh	5.00
	Madhya Pradesh	2.00
IPP-VIII	Punjab	5.00
	Haryana	3.00
	Gujarat	5.00
	Bihar	2.00
	Jammu & Kashmir	2.00
	National component	2.00
IPP-VIII	Karnataka (Bangalore)	1.00
	West Bengal (Calcutta)	1.00

(Rs. in lakhs)

Project	State	Amount of allocation
	Andhra Pradesh (Hyderabad)	1.00
	UT of Delhi	1.00
	Total	51.26

### Evidence Act

2267. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to amend the Evidence Act in order to check custodial deaths; and

(b) if so, the steps taken/being taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) A proposal concerning amendment of law of evidence to tackle the problem of custodial crimes has been referred to the State Governments for their comments.

### LPG agencies in Orissa

2268. SHRI GOPI NATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the places in Orissa included in LPG marketing plan till the end of 1992-93 financial year;

(b) whether the Government have included some new locations in Orissa under the LPG marketing plan in 1993-94;

(c) if so, the details thereof; and

(d) the steps taken to start the further process to set up LPG agencies in those locations?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Rairangpur (Distt. Mayorganj) and Behrampur (Distt. Ganjam) are included in the LPG Marketing Plan for 1992-93.

(b) and (c) Nayagarh in District Nayagarh and Kantabanji in Distt. Bolangir are the locations included in LPG Marketing Plan for 1993-94.

(d) Applications are being invited by the Oil Marketing Companies for selection of distributors through Oil Selection Board for setting up LPG distributorships. Selection is in progress.

### Pulichintala Balancing Reservoir

2269. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Water Commission has received requisite clarification from the Government of Andhra Pradesh regarding Pulichintala Balancing Reservoir;

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The modified report on Pulichintala Project at an estimated cost of Rs. 269 crores has been received in July, 1993. After examination Central Water Commission has communicated observations on irrigation planning and foundation engineering to the State Government. The State Government is required to comply with the observations of the Central Water Commission.

(c) The clearance of a project depends how soon the State Government complies with the observations of Central Appraising Agencies and obtains clearances from Ministry of Environment & Forests on environment & forest angles and Ministry of Welfare on Rehabilitation & Resettlement aspects.

#### **Extradition of Militants**

2270. SHRI VILAS MUTTEMWAR:  
SHRI MANORANJAN BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "top militants shift to Bangkok appearing in the Hindustan Times dated September 14, 1993.

(b) if so, the facts thereof;

(c) the reaction of the Government thereto;

(d) whether the Government propose to take up the matter with the Governments of Thailand and U.S.A. to extradite the militants who have fled to these countries; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) The reports available with the Government indicate that some militants do visit Bangkok.

(c) to (e) Whenever specific information is available about the presence of militants in any country abroad, the Government of India immediately takes up the matter with the country concerned, both through diplomatic channels and Interpol for their apprehension and extradition/deportation. As regards Thailand, a draft Extradition Treaty has been proposed.

[Translation]

#### **Foreign tours by Ministers**

2271. SHRI DATTA MEGHE:  
SHRI VILASRAO NAGNATHRAO  
GUNDEWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Union Ministers visited foreign countries during the last two years; and

(b) the total expenditure incurred on these visits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) On the basis of information received from the Pay & Accounts Office, Cabinet Affairs, a *state-*

*ment* indicating the names of Union Ministers who visited foreign countries during

the last two years and the expenditure so far booked thereon is attached.

### STATEMENT

Name of Ministers	Year 1991-92	Year 1992-93
Shri P.V. Narasimha Rao	Rs. 7,00,50,153	Rs. 11,16,98,108
Shri P.S. Ghatowar	—	Rs. 93,038
Shri P.A. Sangma	—	Rs. 1,15,349
Smt. Sukhbans Kaur	—	Rs. 1,23,741
Shri E. Faleirio	Rs. 6,41,273	Rs. 4,18,212
Shri A.K. Panja	Rs. 2,21,467	Rs. 1,93,683
Shri Yashwant Sinha	Rs. 1,87,122	—
Shri Chandra Shekhar	Rs. 1,06,30,000	—
Smt. Mamta Banerjee	—	Rs. 10,000
Shri Kalpnath Rai	—	Rs. 39,005
Shri Rameshwar Thakur	Rs. 39,426	—
Shri G. Venkatswamy	Rs. 9,644	Rs. 40,520
Shri Sharad Pawar	Rs. 57,809	Rs. 38,394
Shri Arjun Singh	Rs. 2,35,289	Rs. 17,73,817
Shri Jagdish Tytler	Rs. 2,58,508	Rs. 1,21,199
Shri B. Shankaranand	Rs. 5,81,616	Rs. 2,18,729
Shri Manmohan Singh	Rs. 38,235	Rs. 3,78,477
Shri P. Chidambaram	Rs. 5,55,050	Rs. 3,71,122
Shri S.B. Chavan	—	Rs. 2,52,463
Shri Salman Khurshid	Rs. 3,46,122	Rs. 3,99,794
Shri Balram Jakhar	Rs. 3,06,638	Rs. 8,75,841
Shri Kamal Nath	Rs. 3,29,448	Rs. 17,23,933
Shri Balram Singh Yadav	—	Rs. 7,23,875
Shri M.O.H. Farrok	Rs. 39,887	Rs. 1,07,220
Shri P.R. Kumaramangalam	—	Rs. 22,681
Shri S. Krishna Kumar	—	Rs. 19,495
Shri Subramaniam Swamy	Rs. 5,27,531	—

Name of Ministers	Year 1991-92		Year 1992-93	
Shri Gulam Nabi Azad	Rs.	3,812	Rs.	20,767
Shri P.V. Rangayya Naidu		—	Rs.	22,313
Shri R.L. Bhatia		—	Rs.	48,604
Shri Tarun Gogai		—	Rs.	6,96,654
Shri M. Ramachandran	Rs.	7,120		—
Shri Arunachalam	Rs.	13,310		—
Shri Dinesh Singh	Rs.	20,295		—
Kumari Selja		—	Rs.	47,389
Smt. Krishna Sahi		—	Rs.	37,802
Capt. Satish Sharma		—	Rs.	6,720
Shri Rajesh Pilot	Rs.	63,741		—
Shri M.L. Fotedar		—	Rs.	1,21,442
Shri P.J. Kurien		—	Rs.	1,55,644
Dr. Girija Vyas		—	Rs.	10,017
Shri M.S. Solanki	Rs.	7,88,976	Rs.	45,164
Shri Madhavrao Scindia	Rs.	14,816	Rs.	3,28,870
Shri C.K. Jaffar Sharif	Rs.	27,892		—
Shri V.C. Shukla	Rs.	1,77,602		—
Smt. Margaret Alva	Rs.	1,72,330	Rs.	2,23,369

[English]

**Nickel content in Chocolates**

2272. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have included Nickel in the list of poisonous matters under the prevention of Food Adulteration Rules, 1955;

(b) if not, the reasons therefor;

(c) whether the Government have adopted any means to warn consumers of the extent and effects on Nickel contained in chocolates; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) The entire issue of occurrence Nickel in food vis-a-vis laying down its limits has been examined by the experts

and their findings are:-

- the values of Nickel content in Indian Chocolates are comparable to internationally reported values.
- there is no need to fix any limit for Nickel content in normal food articles as there is no cause for concern for Nickel toxicity through oral ingestion of such food.
- limits for Nickel content are important in case of foods where Nickel is used for processing, to ensure Good Manufacturing Practices by the Industry.

(c) and (d) Do not arise..

#### **Sardar Sarovar Project**

2273. SHRI GEORGE FERNANDES: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a meeting of the Environment Sub-group of the Narmada Control Authority was held in Indore recently;

(b) if so, the outcome thereof; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) In the 20th meeting of the Environmental Sub-group of the Narmada Control Authority held at Indore on 3rd November, 1993, the progress of implementation of environmental safeguard measures with regard to Narmada Sagar

and Sardar Sarovar Projects were reviewed and directives were issued to the project authorities for speeding up the work and for submitting additional data on various aspects to the Sub-group at its next meeting. In regard to the closure of construction sluices provided in the Sardar Sarovar Dam, it was decided that preparatory work for closure operation could proceed and actual closure could take place after a decision is taken in the 21st meeting of the Sub-group.

(c) The additional data on various aspects called for during the 20th meeting and also the progress of implementation of environmental safeguard measures were presented to the Sub-group at its next meeting held on 7th December, 1993.

#### **Flood Control**

2274. SHRI RAM KAPSE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Assam has represented to the Union Government for sufficient technical and financial aid for implementing measures to tackle the perennial problem of floods and soil erosion in the State;

(b) if so, the details thereof;

(c) whether the Government of Assam has also requested the Union Government to consider innovative methods of financing and involvement of private enterprises and international organisations to facilitate the generation of the kind of resources required for implementation of the projects; and

(d) if so, the action taken or proposed to be taken by Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) Government of Assam has requested for enhancing the Central Loan Assistance from Rs. 25 crore to Rs. 100 crore for the year 1993-94 for flood management in the Brahmaputra Valley.

(c) No, Sir.

(d) Does not arise.

#### **Militant/Naxalite Activities in A.P.**

2275. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:  
SHRI DHARMANNA MONDAYYA  
SADUL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested for Central assistance, financial or otherwise, to contain militant/naxalite activities in the State during the last six months;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) The Government of Andhra Pradesh had sent proposals for Central assistance to contain militant/naxalite activities in January, 1991 and again in May, 1992.

2. The proposal sent in 1991 was for creation of a composite security force.

The State Government was informed that the Central Government provides assistance under the Scheme for Modernisation of State Police Forces and that some non-recurring requirements of the composite security force can be met from out of allocations made annually to Andhra Pradesh under the aforesaid scheme. The current annual allocation for Andhra Pradesh under the scheme is Rs. 209.56 lakhs.

3. The proposal sent in May, 1992 was *inter-alia*, more for Plan assistance for socio-economic development of backward areas where naxalites are active. The matter was taken up with the Planning Commission and it was decided that this might be taken up by the State Government as part of their 'Plan'.

[Translation]

#### **Illegal Arms**

2276. SHRI ARVIND TRIVEDI:  
SHRI PANKAJ CHOWDHARY:  
SHRI PARASRAM BHARDWAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of factories engaged in the manufacture of illegal arms unearthed during the last six months, State-wise and Union-Territory-wise;

(b) the details of arms manufactured in such factories and the quantity and type of arms seized; and

(c) the action taken against the owners of such factories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) Information is

being collected and will be laid on the Table of the House.

[English]

### **Oil and Natural Gas in Gujarat**

2277. DR. AMRIT LAL KALIDAS PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the discoveries of oil and natural gas made so far in Gujarat;

(b) the places where digging of wells is in full swing;

(c) the number of rigs working in the different areas; and

(d) whether the Government propose to start digging of wells in the fresh areas of Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) A total of 77 oil and gas finds have been made by ONGC in the State of Gujarat.

(b) Currently, the drilling of exploratory wells by ONGC is in progress at Gandhar, Pakhajan, Limbodra, Langfinaj, Sobhasan, Paliyad, Mitrapura and Jambusar and development drilling by ONGC is being carried out Nandej, Wasna, Nawagam, Motera, Gandhar, North Kadi, Bechraji and Nandasan.

(c) Currently 38 rigs of ONGC are working in Gujarat, of which 12 rigs are carrying out exploratory drilling and the remaining 26 rigs development drilling.

(d) ONGC has selected new areas

namely Tankari, Suyan, Barejadi, Degam, Tarapur, Gambhira and Sojitra in Cambay basin and Lokhika in Saurashtra, in Gujarat State for carrying out exploration drilling.

In addition, Oil India Limited plans to undertake exploratory drilling of 1 full and 1 part well during 1994-95 in its PEL in Gujarat offshore area.

[ Translation ]

### **Migration from Kashmir and Rajouri**

2278. SHRI ARVIND TRIVEDI:  
SHRI PANKAJ CHOWDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Kashmiris who migrated from Kashmir and Rajouri areas in Jammu and Kashmir during the last three months;

(b) the places where they are residing at present;

(c) whether the Government propose to take some effective steps to check such migration;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (e) According to information made available by the State Government, two Kashmiri pandit families migrated to Jammu from Kashmir during October, 1993; while no migration is re-

ported to have taken place from Rajouri. The State Government is aware of the situation and is making all efforts to check possibilities of migration, by stepping up the security in the vulnerable areas and keeping up sustained pressure on the militants.

### **Medical Colleges in Gujarat**

2279. SHRI N.J. RATHVA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Government and Private Medical Colleges functioning in Gujarat;

(b) whether the Union Government have received any proposal from the State Government/Private Institutes for setting up of more medical colleges in the State;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Government—5 Private—1

(b) No, Sir. There is no application pending for opening a medical college in Gujarat in accordance with the Scheme notified by Medical Council of India for opening of new medical colleges.

(c) and (d) Do not arise.

[English]

### **Royalty on Coal**

2280. DR. KARTIKESWAR PATRA: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to enhance the rate of royalty on coal payable to the State Governments;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) In terms of the proviso to Section 9(3) of the Mines and Minerals (Regulation and Development) Act, 1957 the rates of royalty can be enhanced only once in a period of three years. Since the rates of royalty on coal were last increased on 1-8-1991, the next increase can be effected only after 1-8-1994.

[ Translation ]

### **Approach paper on Technology Mission**

2281. SHRI CHHEDI PASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether his Ministry had prepared an Approach Paper on the technology mission for lasting solution to the problem of floods in North Bihar;

(b) if so, the salient features thereof; and

(c) the follow-up-action taken for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The Ministry of Water Resources prepared an Approach paper for Technology Mission identifying new thrust areas in form of flood proofing to provide relief to chroni-

cally affected people by way of raised platforms in the villages, assured communication, Drinking Water supply and sanitary arrangements, Storage facilities for food, fodder and other essential items. It was estimated to cost Rs. 230 crores.

(c) An amount of Rs. 40 crores has been provided for this work in VIIIth Plan. Detailed schemes based upon ground surveys have to be formulated by State Government for sanction. There is a provision of Rs. 3.5 crores for the current year for release to Bihar Government.

#### **Fake coupons of LPG Connections**

2282. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether a large number of fake coupons of LPG connections have been received recently in the Marketing Division of the Indian Oil Corporation, New Delhi;

(b) if so, the number thereof; and

(c) the action taken by the Government to check the transaction of such fake coupons?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) According to M/s. Indian Oil Corpn., eight LPG priority coupons, issued from MPs' quota and suspected to be fake, have been detected in the Northern Region.

(c) The priority connections issued by M.P.s and released are matched with the coupons issued to MPs to establish their genuineness. When fake coupons are detected, an FIR is lodged with the

police, the security deposits are forfeited, and the equipments withdrawn.

[English]

#### **Control of Blindness**

2283. SHRI V. SREENIVASA PRASAD: SHRI G. DEVARAYA NAIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Karnataka had submitted a Micro-plan for Mandya District under the National Programme for Control of Blindness to the Union Government;

(b) if so, the details thereof; and

(c) the steps taken to clear the said project?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Yes, Sir. A Micro Plan for training, strengthening of ophthalmic infrastructure, provision of school eye care has been received.

(c) The State has been advised to from District Blindness Control Societies to improve the outcome of the Blindness Control Programme. Financial assistance is being provided to these Societies by the Government of India.

#### **Award of pipeline contract**

2284. DR. SUDHIR RAY:  
SHRIMATI SUSEELA GOPALAN:  
SHRI RUPCHAND PAL:  
SHRI TARIT BARAN TOPDAR:  
SHRI AJOY MUKHOPADYAY:  
SHRI ANIL BASU:  
SHRI HANMAN MOLLAH:

SHRIMATI MALINI BHATTA  
CHARYA:  
SHRI SUDARSAN RAY CHAUD-  
HURI:

Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas  
Commission has to pay huge penalties  
for delay in finalising contract for pipeline  
coating contract of Second Bassein  
Hazira Trunk pipeline project;

(b) if so, the details thereof; and

(c) at which level the decision in this  
respect is delayed and the reasons for  
such delay?

THE MINISTER OF STATE OF  
THE MINISTRY OF PETROLEUM AND  
NATURAL GAS (CAPT. SATISH KUMAR  
SHARMA): (a) to (c) There is no delay in  
finalising contract for Second Bassein  
Hazira Trunk Pipeline Project (SBHT) ex-  
cept to the extent of time taken in com-  
plying with certain directives contained in  
the order of the Hon'ble Calcutta High  
Court on the Writ Petition filed by one of  
the bidders.

No payment of panalties is envis-  
aged by ONGC at this stage.

#### Irrigation projects in Orissa

2285. DR. KRUPASINDHU BHOI:  
Will the Minister of WATER RESOURCES  
be pleased to state:

(a) the assistance sanctioned by the  
Union Government for Hariharjore,  
Harabhangi, Badanala and Upperjonk  
medium irrigation projects in Orissa;

(b) the progress made in the com-

pletion of these irrigation projects so far;  
and

(c) the irrigation potentials of these  
projects?

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRI P.K. THUNGON): (a) to (c) A  
*Statement* giving financial and physical  
status of the projects is enclosed.

## STATEMENT

*Financial and physical progress on Hariharjore, Barbhangi, Badanalla and Upper Jonk Irrigation Projects of Orissa.*

S. Particulars No.	Name of Project				
	Hariharjore	Barbhangi	Badanalla Upper Jonk		
<i>FINANCIAL PROGRESS (Rs. in crores)</i>					
1.	Latest Estimated cost	51.19	96.00	92.00	85.00
2.	Expenditure to the end of 1991-92	31.44	43.97	43.54	31.58
3.	VIII Plan outlay	18.00	22.21	12.00	19.00
4.	Anticipated Expenditure during 1992-93	4.00	7.00	6.75	6.75
5.	Outlay recommended by Working Group of Planning Commission for 1993-94	7.00	9.00	10.25	9.50
<i>PHYSICAL PROGRESS (Irrigation potential in hectares)</i>					
1.	Ultimate Potential	13,700	15,970	13,740	16,400
2.	Achievement upto 1991-92	-	-	-	1,000
3.	VIII Plan target for additional potential	13,700	15,970	13,740	15,400

4. Achievement of additional potential during 1992-93 (Anticipated)	—	—	2,400	2,000
5. Target for additional potential for 1993-94.	2,000	2,000	3,000	4,970

Note:— As per present policy Central Assistance is given to States in the form of block grants/loans not tied to any particular sector of development. The Planning Commission finalises the Sector-wise outlays for Five Year Plans and Annual Plans of the States after discussions with State Governments. Outlays for important irrigation projects only are earmarked by the Planning Commission.

**Population control programme**

2286. SHRI SARAT PATTANAYAK:  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Asian Development Bank has suggested the Government to seek the assistance of religious leaders for popularising population control programmes in the country; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

[Translation]

**Fake LPG cylinders in Gujarat**

2287. SHRI DILEEPBHAI SANGHANI:  
SHRI HARISINH CHAVDA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether fake LPG cylinders are in use on large scale in Gujarat;

(b) if so, the number of fake cylinders seized during the last year; and

(c) the steps taken to check this ongoing racket?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) Field Officers of the Oil Companies keep a watch on the circulation of spurious cylinders in the system. Raids are conducted on suspected premises. Whenever spurious cylinders are detected by the Oil Marketing Companies, they are immediately destroyed. When such cylinders are recovered from the LPG agencies/transporters, they are issued caution/warning letters and a penalty of Rs. 1500 per spurious cylinder is levied.

[English]

**Chakma and Hajong refugees**

2288. SHRI ATAL BIHARI VAJPAYEE:  
SHRIMATI GIRIJA DEVI:  
SHRI MOHAN SINGH (DEORIA):  
SHRI MANORANJAN BHAKTA:  
DR. SUDHIR RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to grant Indian Citizenship rights to Chakma and Hajong refugees residing in Arunachal Pradesh, Tripura and other States;

(b) if so, the steps taken/proposed to be taken in that direction;

(c) the steps taken/being taken for the rehabilitation of these refugees;

(d) whether any difficulties are being encountered in this regard;

(e) if so, the details thereof;

(f) the manner in which the Government propose to remove them;

(g) whether the Government propose to hold a conference of the repre-

sentatives of such refugees and the State Governments to resolve the issue; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b) The issue of the grant of citizenship to the Chakma and Hajong refugees who came to India before 25.3.1971 and are residing in Arunachal Pradesh has been receiving consideration. There is no such consideration, however, for the Chakma refugees who have come to Tripura from Bangladesh subsequently and who are citizens of Bangladesh and, therefore, are to be repatriated to their homeland. The grant of citizenship is determined in accordance with the provisions of the Citizenship Rules under the Indian Citizenship Act, 1955, under which the Collector of the District concerned has to transmit every application for repatriation to the Central Government along with his report. The matter was taken up with the State Government.

(c) A scheme for settlement of about 3000 refugees families in Arunachal Pradesh was approved. However, according to the State Govt. of Arunachal Pradesh, about 4012 refugee families were finally settled in Arunachal Pradesh from 1964 onwards.

(d) and (e) With regard to the issue of grant of citizenship, the State of Arunachal Pradesh appears to have certain reservations. The State Govt. of Arunachal Pradesh has been expressing its inability to accommodate a large number of refugees on account of local considerations.

(f) to (h) Yes, Sir.

It is considered appropriate to find ways and means to resolve this issue through discussions/consultations with the State Government.

[Translation]

### Glucose clamp technique

2289. SHRI DATTATRAYA BANDARU:  
SHRIMATI BHAVNA CHIKHALIA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the All India Institute of Medical Sciences (AIIMS) has set up Insulin related "Glucose Clamp Technique" Laboratory; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The Glucose Clamp Technique is available in AIIMS although there is no separate laboratory for this purpose.

(b) This is a sophisticated investigative facility and a research tool for finding out the means to prevent or effectively manage diabetes mellitus, coronary artery disease, hypertension etc.

[English]

### Conversion of petrol powered vehicles into gas run vehicles

2290. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India (GAIL) and Indo Burma Petrol Company (IBP) have launched a pilot project to run cars on Compressed Natural Gas (CNG);

(b) whether the Government have examined the concept in its entirety and found it beneficial in the overall scenario of availability of natural gas, back-up industrial support and so on;

(c) whether the Government have any definite time bound plans for conversion of petrol powered vehicle into gas run vehicles;

(d) if so, the details thereof; and

(e) whether any interaction has been carried out with the Mazda Motor Corporation, Japan, who have already developed a gas-powered passenger car?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) to (d) An experimental programme to use Compressed Natural Gas (CNG) to run petrol driven vehicles has been taken up for implementation by the GAIL and the IBP Company Limited. The first phase of the programme, which is slated to cover conversion of 220 petrol driven vehicles, would generate technical and economic data for further decision-making.

(e) No, Sir.

#### **Crude Oil to Mathura Refinery**

2291. SHRI CHANDRESH PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity and the value of crude oil sent to the Mathura Oil Refinery during January 1, 1992 to November 15, 1993;

(b) the quantity and value of crude oil imported for the said refinery during the above period; and

(c) the reasons for short supply?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) As against a total quantity of 15176502 MT of crude valued at approximately Rs. 711279 lakhs, sent to Mathura Refinery during 1.1.1992 to 15.11.1993, the quantity of 11783814 MT was imported crude valued at approximately Rs. 623645 lakhs.

(c) There was no short supply of crude oil to Mathura Refinery.

#### **Coal Washeries**

2292. SHRI BASUDEB ACHARIA: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to set up new coal washeries;

(b) if so, the details thereof;

(c) whether attempts are being made to entrust the job on turn-key for these washeries to the private sector; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) With a view to improving the coal quality, new washeries

are required both in coking coal as well as non-coking coal sectors. At present, two coking coal washeries, one at Madhuban (2.5 million tonnes per annum capacity) and the other at Kedla (2.6 million tonnes per annum capacity) in Jharia and West Bokaro Coalfields respectively of Bihar are under construction. For beneficiation of non-coking coal, five washery projects have been sanctioned. Two washeries, one at Bina (4.5 million tonnes per annum capacity) in Singrauli Coalfield of Uttar Pradesh and the other at Piparwar (6.5 million tonnes per annum capacity) in North Karanpura Coalfield of Bihar are already under construction. Work of construction or remaining three washeries in Talcher Coalfield of Orissa, namely, Kalinga (8 million tonnes per annum capacity), Bharatpur (2.6 million tonnes per annum capacity) and Ananta (2.6 million tonnes per annum capacity) is at initial stages.

(c) and (d) The Coal Mines (Nationalisation) Act, 1973 has been amended w.e.f. 9.6.1993 to provide for captive coal mining for generation of power, washing of coal obtained from a mine and such other end uses as may be notified, in addition to the existing provision of mining by a company engaged in iron and steel. In response to an enquiry floated by Coal India Limited (CIL), 42 parties have submitted offers for setting up of Washerries in private sector on "Build-Own-Operate" basis.

#### **World Bank aided FPP in Rajasthan**

2293. SHRIMATI MALINI BHATTACHARYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any agreement has been signed with the World Bank regarding Family Planning Programme in Rajasthan:

(b) if so, the details thereof;

(c) whether such agreement has been signed/likely to be signed for other States also; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) No agreement has been signed. However, a project proposal for 10 districts of Rajasthan is being appraised by World Bank.

(c) and (d) Government of India has signed Agreements with the World Bank in respect of World Bank assisted India Population Projects in the following States:-

<i>Project</i>	<i>States/Cities</i>
IPP-IV	West Bengal
IPP-V	Bombay and Madras
IPP-VI	Andhra Pradesh, Uttar Pradesh, Madhya Pradesh
IPP-VII	Punajb, Haryana, Bihar, Gujarat and Jammu and Kashmir
IPP-VIII	Delhi, Calcutta, Bangalore and Hyderabad
IPP-IX	Projects for Assam, Karnataka and Rajasthan are being appraised by the World Bank.

#### **Modernisation of Hospitals**

2294. SHRI CHHITUBHAI GAMIT:

SHRI VILASRAO NAGNATHRAO GUNDEWAR:

SHRI DATTA MEGHE:  
 PROF. UMMAREDDY  
 VENKATESWARLU:  
 SHRI HARISINH CHAVDA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to modernise and expand some of the hospitals in various States;

(b) if so, the details thereof, State-wise;

(c) whether there is any proposal to open new hospitals with the WHO/World Bank assistance in rural and tribal areas; and

(d) if so, the locations identified so far in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) No, Sir. This is primarily a responsibility of the State Govts.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

#### **Rehabilitation Work under Coal Projects**

2295. SHRI UDAY PRATAP Singh:  
 SHRI CHHEDI PASWAN:

Will the Minister of COAL be pleased to state:

(a) whether the rehabilitation work under the coal project is being carried out satisfactory;

(b) if not, the reasons therefor; and

(c) the rehabilitation work carried out during the last three years, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Yes, Sir.

(b) Does not arise.

(c) The records of rehabilitation are not kept in a centralised manner by Government and as such the time and effort involved in collecting and compiling the information may not be commensurate with the result sought to be achieved. However, the following steps are taken to further speed up the rehabilitation work by the Coal Companies:-

(i) Advance action in respect of a particular project so far as land acquisition, identification of displaced persons, entitlement of compensation etc.

(ii) Periodical meetings at various levels to see that least difficulties are faced by the people who are displaced.

(iii) Quick decision on compensation and/or giving job in accordance with established rules and procedures.

#### **Birth rate in U.P.**

2296. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of districts in Uttar Pradesh which have the birth rate of 39 or more per thousand;

(b) whether the Government have taken any decision to provide special financial assistance to these districts for implementing the family planning programme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) There are 32 districts in Uttar Pradesh with a crude birth rate of 39 plus per thousand.

(b) Yes, Sir.

(c) Under the Social Safety Net Scheme for strengthening of Primary Health Infrastructure in the demographically weak districts Rs. 16 crores were released to Uttar Pradesh in 1992-93. Rs. 13 crores have been released so far in 1993-94.

(d) Does not arise.

#### Supply of sub-standard Coal

2297. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of COAL be pleased to state:

(a) the number of complaints received regarding supply of sub-standard coal by the Coal India Ltd. to the consumers during 1992-93 and the current year so far;

(b) the number of complaints redressed during this period:

(c) the amount of compensation paid during the said period; and

(d) the action taken against the erring personnel?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) According to information furnished by Coal India Limited (CIL) the total number of complaints registered with them during the year 1992-93 and for the period April-November, 1993 were as follows:

Year	Complaints from		Total
	Power Sector	Others	
1992-93	141	9	150
1993-94 (upto Nov. '93)	94	23	117

(b) Out of 117 complaints received during this year, 94 complaints are from power houses which mainly relate to supply of oversized coal and extraneous materials. The coal supplies to power houses are covered by Joint Sampling arrangements for assessing the quality of coal supplied and payment is made as per quality only. Out of the remaining 23 complaints this year, 5 complaints related to supply of coal to cement plants which are covered by joint sampling arrangements for assessing the quality of coal supplies. The remaining 18 complaints are investigated for redressal.

(c) and (d) According to information received from CIL, Central Coal fields Ltd. paid compensation to the extent of Rs. 62285.77 to M/s. Janpat Ghaziabad Bhatta Association in connection with poor quality of coal. Action which includes suspension charge sheet and issuance of warning letters, has also been taken against the erring personnel.

*[English]***Sardar Sarovar Project**

2298. SHRI RAM NAIK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government are aware that the Government of Gujarat has demanded the abolition of the Review Committee on Sardar Sarovar Project; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b) The Government of Gujarat protested against any move to initiate discussions to review the Sardar Sarovar Project. It was made clear to the State Government that discussions/deliberations of the Group constituted by the Government of India to continue review discussions on all issues related to the Sardar Sarovar Project, would be within the framework of the Narmada Water Disputes Tribunal Award.

**Coal and Granite Deposits**

2299. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether there are deposits of coal and granite in Purulia, Bankura and Midnapore districts of West Bengal; and

(b) if so, the steps taken to exploit these deposits?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) According to Geo-

logical Survey of India (GSI), deposits of coal occur in Purulia and Bankura districts of West Bengal. There is not yet any positive report of occurrence of coal in Midnapore district of West Bengal. There are two working coal mines in Purulia district and three coal mines/projects in Bankura district of West Bengal.

So far as granite is concerned this being the minor mineral its exploration is not carried out by GSI. Exploration, development and extraction of granite is being handled by the State Governments. However, as per reports available with Indian Bureau of Mines, granite deposits have been located in all the above three districts. West Bengal Mineral Development and Trading Corporation Limited is reported to be exploiting granite resources in Purulia and Bankura districts of West Bengal.

**Enrolment of Ex-Servicemen**

2300. SHRI SUDHIR SAWANT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to enroll ex-servicemen into parliamentary forces in the younger age group;

(b) if not, the reasons therefor;

(c) the number of ex-servicemen enrolled in various paramilitary forces during 1993, service-wise;

(d) whether any benefit in seniority and pay is given; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) Ex-service-

men of all age groups are eligible for enrolment in parliamentary forces in groups A, B, C and D posts as per rules.

(c) The number of ex-servicemen recruited during the period January to September, 93 is as follows:-

(1) BSF	169
(2) CRPF	173
(3) CISF	529
(4) ITBP	3
(5) Assam Rifles	NIL

(d) and (e) Ex-servicemen are enrolled at par with direct recruits, but are eligible for pensionary benefits, according to rules, for the military service rendered.

#### **Welfare measures in CIL**

2301. SHRI MANORANJAN BHAKTA: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. plans to launch special drives to eradicate social evil like alcoholism;

(b) if so, the fund earmarked for this purpose; and

(c) the steps taken for implementing the same?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir.

(b) and (c) Does not arise.

#### **Regional Workshop, Jerangdih**

2302. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) the number of complaints received by the Government during 1993 regarding mal-functioning of Regional Workshop, Jerangdih under CCL; and

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No complaint has been received in the Ministry of Coal during 1993 regarding malfunctioning of Regional Workshop, Jerangdih under Central Coalfields Ltd.

(b) Does not arise.

[Translation]

#### **Check dams in Bihar**

2303. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has sent any proposal for the Central assistance for the construction of check dams;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No Sir.

(b) and (c) Do not arise.

**Health for All**

2304. SHRI S.M. LALJAN BASHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to ensure proper medical facilities in small towns under the objective of "Health For All by 2000";

(b) whether there is any proposal to finance improvement of medical facilities through grant-in-aid programme for specific hospitals under the State Governments; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI S. SHANKARANAND): (a) Health is a State subject and the upgradation of medical facilities is the responsibility of the State Governments. The Central Government provides support to cover critical areas primarily for the control of diseases among the vulnerable groups.

(b) and (c) There is no such proposal. However, the possibility of availing of external assistance for upgrading some hospitals is being explored.

**Fire in Dhanbad-Jhana Coal Belt**

2305. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of COAL be pleased to state:

(a) the quantum of coal being lost due to underground fire in Dhanbad-Jhana coal belt;

(b) the steps taken by the Government to control the underground fire in this coal belt;

(c) whether there is a proposal to approach international agencies in this task; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) A precise estimate of coal reserves lost due to fire in Dhanbad-Jharia Coal Belt is difficult. However, it is estimated that about 37 million tonnes of coal might have been damaged in these fires.

(b) Since nationalisation of the coal mines, concerted efforts have been made through implementation of various schemes for dealing with 70 identified fires in Jharia coalfield. As a result of these efforts, five fires have been extinguished and a further spread of six has been controlled, contained. Fire fighting efforts are continuing in all the cases through application of conventional techniques.

(c) and (d) In view of the seriousness of the problem of fires in Jharia coalfield and the difficulties coming in the way of extinguishing these fires with the available methods, technologies, the Government have been making efforts to seek technical assistance from other countries. The International Development Association has provided a credit amount equivalent to Special Drawing Rights 8.6 million (US Dollar 12.00 million) under the Jharia Mine Fire Control Technical Assistance Project which aims at a detailed diagnostic study for dealing with Jharia Coalfields fires.

[*Translation*]

**LPG Plant in Bihar**

2306. SHRI SURYA NARAYAN YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up LPG plant in North Bihar;

(b) if so, whether any survey has been conducted for this purpose;

(c) if so, the details thereof; and

(d) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) New LPG bottling plants are set up on the basis of techno-economic feasibility and the demand potential in the adjoining consumption zones. At present, there is no proposal under consideration to set up a new LPG bottling plant in Bihar.

[English]

**Exploration of Oil and Natural Gas in Himachal Pradesh**

2307. MAJ. D.D KHANORIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any survey for exploration of oil and natural gas has been conducted in Himachal Pradesh;

(b) if so, the details thereof, indicating the amount spent so far in this regard;

(c) the number of oil wells and the availability of gas services identified;

(d) the places where such identifications has been made; and

(e) the number of projects in progress at present in these places?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (e) As on 1.10.93 in Himachal Pradesh the following surveys have been conducted:—

---

Geological	9530 Sq. Kms. SDM equivalent
Gravity-Magnetic	8075 stations
Seismic	Refraction 755 LK Reflection 4002 SLK

---

In addition, 10 exploratory wells have also been drilled in the State for exploration of oil and gas. The total amount spent on surveys and drilling in Himachal Pradesh upto 31st March, 1992 was Rs. 32.64 crores and Rs. 103.87 crores re-

spectively. The wells drilled so far have not indicated presence of oil. However, minor shallow gas of non-commercial nature was observed only in well Jwalamukhi-1. Currently 2 seismic parties are acquiring seismic data in this State.

[*Translation*]

**Allotment of LPG Agencies on recommendation of MPs**

2308. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of the LPG agencies allotted out of discretionary quota on the recommendations of the Members of Parliament from January, 1992 to October 31, 1993; and

(b) the number of the LPG allotted to the other persons out of discretionary quota during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Out of 124 LPG distributorships allotted by Government under discretionary powers during January, 1992, to October, 1993, 61 cases were recommended by the Members of Parliament.

[*English*]

**Agreement between India and Iran**

2309. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an agreement has been signed between India and Iran to float a company for distributing LPG in the Bombay city;

(b) if so, the details thereof; and

(c) whether the consumers in the suburbs of Bombay and Thane are likely to get LPG from this company?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

[*Translation*]

**Closure of CIL**

2310. SHRI RAM TAHAL CHOUDHARY: Will the Minister of COAL be pleased to state:

(a) whether the Government propose to close down the Coal India Ltd.;

(b) if so, the details thereof; and

(c) the amount spent on the working of Coal India Ltd. during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir. There is no proposal under consideration of the Government to close down the holding company Coal India Limited (CIL) or any of its subsidiaries.

(b) Does not arise.

(c) The total amount spent on CIL offices at Calcutta, Delhi and Regional sales offices at various locations during last three years is given below:

(Rs. in crores)		
1990-91	1991-92	1992-93
23.22	24.05	24.37

[English]

**Age relaxation to OBCs**

2311. SHRI RAM VILAS PASWAN: Will the Minister of WELFARE be pleased to state:

(a) whether the Government are considering age relaxation to OBCs in terms of the recommendations of Mandal Commission;

(b) if so, the steps taken so far in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): (a) to (c) The matter is under examination.

**Anti-Diarrhoeal Drugs**

2312. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether anti-diarrhoeal drugs banned by the World Health Organisation are being manufactured and marketed in the country without any restriction;

(b) whether these drugs have proved fatal in developing countries;

(c) if so, the reaction of the Government thereto; and

(d) the remedial measures taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) WHO does not

impose ban on any drug. However, it reports ban imposed on drugs by different countries.

(b) to (d) As some such drugs are reported to be ineffective/harmful, Government have constituted an Expert Committee to examine such reports and make recommendations from time to time. Four such drugs for anti-diarrhoeal formulations have already been banned. This is a continuous process.

[Translation]

**Privatisation of Petroleum Companies**

2313. SHRI RAJVEER SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to privatise the petroleum companies such as I.O.C., Bharat Petroleum and Hindustan Petroleum,

(b) if so, whether the Government propose to retrench some of the employees working in these companies;

(c) if not, whether the Government propose to adjust these employees in the other Government agencies; and

(d) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (d) Do not arise.

[English]

**Recruitment of Jawans in PMF**

2314. SHRI SYED SHAHABUDDIN:  
Will the Minister of HOME AFFAIRS be  
pleased to state:

(a) the number of vacancies at  
jawan level in the Central paramilitary  
forces, force-wise, as on April 1, 1993;

(b) the number of additional posts  
created during 1993-94, force-wise;

(c) the number of jawans recruited  
during first two quarters of 1993-94, force-  
wise;

(d) the break-up of jawans recruited  
by State of domicile, force-wise; and

(e) the number of jawans belonging  
to scheduled castes, scheduled tribes and  
other backward classes included in the  
above?

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS (SHRI  
RAJESH PILOT): (a) The number of va-  
cancies of Jawans in the Central Para-  
Military Forces as on 1.4.1993, was as  
follows:

(i)	Assam Rifles	2510
(ii)	BSF	186
(iii)	CRPF	3306
(iv)	ITBP	575

(v) CISF

Total 6577

(b) The number of additional posts  
created during 1993-94 is as follows:-

(i) Assam Rifles 44

(ii) BSF 696

(iii) CRPF 5

(iv) ITBP -

(v) CISF 3566

Total 4311

(c) The number of Jawans recruited  
during first two quarters of 1993-94 was  
as follows:-

(i) Assam Rifles 812

(ii) BSF 2697

(iii) CRPF 6232

(iv) ITBP 134

(v) CISF 2130

Total 12005

(d) The break-up of Jawans re-  
cruited by State domicile is as follows:-

State	Assam Rifles	BSF	CRPF	ITBP	CISF
Andhra Pradesh	-	128	1021	-	-
Arunachal Pradesh	6	-	1	-	2
Assam	228	109	-	-	50
Bihar	14	96	641	28	50
Chandigarh	-	-	9	-	-
Delhi	-	96	50	-	-
Goa	-	-	-	-	25
Gujarat	-	250	340	-	262
Haryana	44	90	16	-	-
Himachal Pradesh	3	59	-	-	-
Jammu & Kashmir	1	183	21	4	-
Karnataka	-	176	264	-	-
Kerala	6	124	-	-	-
Maharashtra	-	170	1009	-	489
Madhya Pradesh	-	188	534	-	454
Manipur	68	1	-	-	-
Meghalaya	15	1	3	-	6
Mizoram	19	5	-	-	6
Nagaland	68	38	17	-	7
Orissa	160	105	119	-	73
Punjab	2	112	41	36	-
Rajasthan	12	155	439	-	373
Sikkim	60	1	4	-	-

State	Assam Rifles	BSF	CRPF	ITBP	CISF
Tripura	5	20	-	-	-
Tamil Nadu	1	206	608	-	333
Uttar Pradesh	91	221	740	66	-
West Bengal	9	163	355	-	-
<b>Total</b>	<b>812</b>	<b>2697</b>	<b>6232</b>	<b>134</b>	<b>2130</b>

(e) The number of Jawans belonging to SC, ST and other backward classes recruited during the first 2 quarters of 1993-94 is as follows:-

	Assam Rifles	BSF	CRPF	ITBP	CISF
SC	35	447	1262	15	286
ST	196	298	1058	14	217
OBC	Reservation of 27.5% for other backward classes in direct recruitment to posts came in force w.e.f. 8.9.1993 only. Therefore no data relating to recruitment of OBCs in the rank of Jawans in Central Para Military Forces prior to this period has been compiled.				

### **Cauvery Water Tribunal**

2315. SHRI R. SURENDER REDDY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Cauvery Tribunal hearing adjourned for lack of facilities" appearing in the 'Hindu' (Delhi edition) dated November 25, 1993;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government for the smooth functioning of the Tribunal?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) The Cauvery Water Disputes Tribunal was set up in June 2, 1990. Upto 30.11.1993 the Tribunal has held 38 sittings. During its last sitting on 24.11.1993 the Tribunal transacted its business and passed orders on various Civil Miscellaneous

petitions which were heard during its previous sitting on 5.11.1993. The next date for hearing is fixed for 6.1.1994.

### LPG Connections in Andhra Pradesh

2316. SHRI DHARMABHIKSHAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of applications pending at present for allotment of LPG agencies in Andhra Pradesh;

(b) the details of places surveyed for allotment of LPG agencies;

(c) the number of LPG agencies allotted, category-wise, during the current year; and

(d) the number of persons on the waiting list for LPG connections?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Applications are presently being invited by the Oil Marketing Companies for selection of LPG distributors through Oil Selection Board for the locations pending from previous Marketing Plans and 38 locations included in the current LPG Marketing Plan 1992-94. Selection is in progress. Surveys are made from time to time of all potential locations and locations found economically viable are included in the future Marketing Plans.

(c) 15 LPG distributor ships have been allotted during the current year, i.e. 1993-94 as under.

SC/ST 1

Defence 1

Open 3

Project 1

Discretionary 9

(d) As on 1.10.1993, 6.83 lakh persons were in the waiting list in Andhra Pradesh.

### Sophisticated Weapons

2317. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that various terrorist gangs and extremist outfits operating in different parts of the country are in possession of sophisticated weapons used by advanced defence forces in the world;

(b) whether it is also a fact that the security personnel in the States where the gangs are operating have no equal firepower; and

(c) if so, the steps taken/being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b) No, Sir.

(c) Question does not arise.

[*Translation*]

### Pension to World War Veterans

2318. SHRI ANAND AHIRWAR:  
SHRI SURENDRA PAL  
PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to increase the pension for world war veterans;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) In December, 1987, the Government of India had sanctioned a scheme for destitute grant @ Rs. 150/- per month to be paid to the old defence personnel of World War I and II and their widows who were above 65 and 60 years of age respectively. The income limit for eligibility was Rs. 500/- per month. A proposal from the Delhi Administration for enhancing the destitute grant from Rs. 150/- per month to Rs. 300/- per month is under examination.

[English]

### Coal Production

2319. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:  
SHRI S.B. SINDNAL:

Will the Minister of COAL be pleased to state:

(a) whether there has been any increase in coal production during the first five months of the current year;

(b) if so, the details thereof;

(c) the target set for coal production during the current year; and

(d) the target set for coal production by the different coal companies during 1993-94 and 1994-95?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) Coal production in the country during the first five months of current year and corresponding period of last year was as under:-

(million tonnes)		
Period	Coal Production	Percentage increase
April-August, 1992	80.46	-
April-August, 1993	85.82	6.66

(c) and (d) Companywise, target of coal production for 1993-94 and 1994-95 are given below:-

(million tonnes)		
Company	1993-94	1994-95
Coal India Limited	220.00*	223.00
Singareni Collieries Company Limited	24.74	25.50
Others (Captive Collieries)	4.50	5.00
All India	249.24*	253.50

\* including 4.00 million tonnes exposed coal.

### Control of AIDS

2320. SHRI SHRAVAN KUMAR PATEL:  
SHRI BAPU HARI CHAURE:  
SHRI S.B. SINDNAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether at the 46th Session of World Health Organisation Regional Com-

mittee for South East Asia held at New Delhi focussed on the increase of AIDS cases in India and Thailand;

(b) if so, the number of persons affected by AIDS in each of the countries in this region; and

(c) the follow-up action taken by the Union Government on the recommendations made at this conference?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The number of AIDS cases reported by WHO, in the South East Asia Region is as under:-

Country	Reported AIDS Cases
Bangladesh	1
Bhutan	0
DPR Korea	0
India	336
Indonesia	31
Maldives	0
Mongolia	0
Myanmar	47
Nepal	18
Sri Lanka	24
Thailand	1569
<b>Total</b>	<b>2026</b>

(c) The strategy to prevent and control the further transmission of HIV/AIDS in India consists of strengthening programme management, generation of awareness amongst risk-behaviour groups and the general public, prevention and control of STD, promotion of Condom for prevention of STD/HIV, blood safety and rational use of blood and better facilities for surveillance, diagnosis and management of HIV/AIDS cases.

#### All-Party Meet on Kashmir

2321. SHRI MULLAPPALLY RAM-CHANDRAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have recently held or propose to hold an All-Party meet on Kashmir;

(b) if so, the details thereof;

(c) the law and order situation in Kashmir since the Hazratbal Shrine was reopened to the public;

(d) whether Kashmiri militant activities have been reported from any Union Territory; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) Since the surrender of the militant held up in the Hazrat Bal Shrine on 16.11.93, the situation has remained largely peaceful. The positive gains and factors emerging from resolution of the Hazrat Bal crisis needs to be consolidated. It is proposed to intensify efforts and take fresh initiatives towards finding ways to end violence and reactivate the political process in State. Towards this end, action is also being

taken for consultations and confabulations with leaders of various political parties.

(d) and (e) Activities of suspected militants have come to notice in the Union Territory of Delhi, including their suspected involvement in some bomb-blasts since 1991, and 24 militants have been apprehended so far.

### **Explosion in Tipong Colliery**

2322. DR. KRUPASINDHU BHOI: Will the Minister of COAL be pleased to state:

(a) the number of persons injured and killed due to explosion in the Tipong Colliery in Tinsukia District in Assam during November last;

(b) the causes thereof; and

(c) the compensation given to the next to kin of the persons killed in the explosion?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b) Nine workers were killed in the accident at Tipong Colliery of North Eastern Coalfields on 19.11.93, due to explosion prima facie as a result of ignition of methane gas. Nobody else was injured in the accident.

(c) The amount of statutory compensation ranging from Rs. 53,000/- to Rs. 89,000/- as admissible under the Workmens' Compensation Act has been deposited with the Workmens' Compensation Commissioner for payment to the legal heirs of the deceased persons. In addition to the above an ex-gratia payment of Rs. 51,000/- has been made to the dependents of each of the workers consisting of:

(i) Rs. 1000/- as funeral expenses.

(ii) Rs. 20,000/- Special ex-gratia announced by Minister of State for Coal.

(iii) Rs. 5,000/- Special ex-gratia announced by NEC.

(iv) Rs. 10,000/- Ex-gratia under National Coal Wage Agreement.

(v) Rs. 15,000/- under Life Cover Scheme.

Benefit of employment to one dependent of each deceased worker has also been extended.

[*Translation*]

### **RDX Explosives**

2323. SHRI DILEEPBHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the fact that the coast of Gujarat and Maharashtra are being used by terrorists for the purpose of unloading RDX explosives to create disturbances in these States;

(b) whether these State Governments have sought Central assistance to meet the possible threat;

(c) if so, the details thereof; and

(d) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Government is aware that some areas along the Western coast in the States of Maharashtra and

Gujarat have become vulnerable to smuggling activities.

(b) to (d) State Governments of Maharashtra and Gujarat have requested for Central financial assistance for meeting the expenditure on coastal patrolling activities, during the current financial year involving about Rs. 553 lakhs. The matter is under consideration.

[English]

### Sale of Blood

2324. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether all blood products are tested for malaria, hepatitis and H.I.V. before blood transfusion in hospitals;

(b) if so, the reasons therefor; and

(c) the steps taken to stop illegal sale of inferior quality blood by various agencies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Under the Drugs & Cosmetics Rules, 1945, as amended from time to time the Blood Products obtained from

human donor or Placentas are required to be tested for HIV antibodies. However, blood obtained from donor or placentae are required to be tested to exclude infections that may be caused during blood transfusion such as Malaria, Hepatitis-B virus, HIV antibodies etc.

(c) Regulatory mechanisms have been strengthened to ensure that the standards for whole human blood given in the Indian Pharmacopeia are strictly followed by those engaged in collection of blood and manufacture of blood products.

### Oil Exploration

2325. SHRI BASUDEB ACHARIA:  
PROF. SUDARSAN RAY  
CHOUDHARI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any survey has been conducted for oil exploration over parts of Ganga valley; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Following surveys have been carried out by ONGC in Ganga Valley as on 1.10.1993:-

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Aeromagnetic	:	1,30,700 Kms.
Geological	:	30,577.5 Sq. Kms of SDM equivalent 4170 Sq. Kms. special studies.
Gravity-Magnetic	:	73,542 stations
Seismic	:	13,902 LK
		39,236 SLK

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In addition, Oil India Limited has carried out 2240 GLKM of seismic sur-

veys in Western U.P. and has signed a MOU with GSI to carry out high resolution

aeromagnetic survey in Ganga Basin. This work has started in Kashipur area, where OIL is also carrying out geo-chemical/geo-microbiological surveys.

**Stock Loss of Petrol, Diesel and Kerosene**

2326. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the percentage of stock loss of petrol, diesel and kerosene observed by the Government-owned oil corporations in all their terminals/depots

throughout the country during the last two years; and

(b) the percentage of stock loss of petrol and diesel observed at all the Government owned company operated petrol pumps during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The percentage of stock loss of petrol, diesel & kerosene by the Government owned oil corporations in all their terminals/depots throughout the country during last 2 years is as under:-

	1991-92				1992-93			
	ICC	BPCL	HPCL	IBP	IOC	BPCL	HPCL	IBP
MS	0.04	0.36	0.14	0.16	0.07	0.17	0.11	0.09
HSD	-	0.13	0.02	-	-	0.04	0.06	-
SKO	-	0.07	-	-	-	-	0.01	-

(b) The percentage of stock loss of petrol and diesel observed at all the Gov-

ernment owned company operated petrol pumps/R.O.s is as under:-

	1991-92				1992-93			
	IOC	BPCL	HPCL	IBP	IOC	BPCL	HPCL	IBP
MS	1.10	-	1.29	0.27	1.32	1.86	1.68	0.25
HSD	0.40	-	0.27	0.05	0.30	2.02	0.30	0.03

**Swang Coal Washery**

2327. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) the number of complaints received by the Government during 1993 regarding mal-functioning of Swang Coal Washery; and

(b) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI. AJIT PANJA): (a) There is no complaint of mal-functioning of Swang Coal Washery of Central Coalfields Limited (CCL) during the year 1993. The utilisation of the Washery during the period has been very good.

(b) Does not arise.

[Translation]

**Medical Colleges**

2328. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of the Government and private medical colleges in Bihar;

(b) whether the Union Government have received any proposals from the State Government/private institutions during 1993 regarding opening of more medical colleges;

(c) if so, the details thereof; and

(d) the action taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The number of medical colleges in Bihar is as under:-

	Recognised	Unrecognised
Government	8	1
Private	-	1

(b) No, Sir. There is no application pending for opening a medical college in Bihar in accordance with the scheme notified by the Medical Council of India for opening of new medical colleges.

(c) and (d) Do not arise.

**Maternity and Health Care Centres in U.P.**

2329. SHRI CHINMAYANAND SWAMI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of maternity and health care centres functioning at present in Uttar Pradesh;

(b) the number of such centres proposed to be opened during 1993-94;

(c) whether any foreign assistance is being provided for these centres; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) As reported by the Govt. of Uttar Pradesh a network of

20,153 Sub-centres, 3,652 Primary Health centres, 244 Community Health centres and 907 Rural Family Welfare centres have been established in Uttar Pradesh to provide primary health care services including anti natal, natal and post natal care.

(b) The target under Minimum Needs Programme for the State Government is to set up 15 PHCs and 17 CHCs during 1993-94.

(c) and (d) Under the VIth India Population Project (IPP-VI), the construction of 159 Sub-centres is being funded with World Bank assistance in Uttar Pradesh.

[English]

#### **Child Welfare Centres in H.P.**

2330. MAJ. D.D. KHANORIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Child Welfare centres opened in the tribal areas of Himachal Pradesh during the last two years;

(b) the number of more such centres that are likely to be opened during the Eighth Five Year Plan; and

(c) the arrangements made in the Primary Health centres to protect the infants contacting new disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) Infants are protected against vaccine preventable diseases implemented through Primary Health centres, Sub-centres and Integrated Child Development Services.

However, Government has not set up any separate centres called Child Welfare centres in the tribal areas of the State.

#### **Internship Training in Homoeopathic Dispensaries**

2331. DR. LAL BAHADUR RAWAL:  
SHRI ROSHAN LAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the proposal to allow BHMS students to undertake internship training in CGHS Homoeopathic dispensaries has been recommended and approved and its implementation is being delayed;

(b) if so, the reasons for the delay; and

(c) the steps taken for early implementation of the decision?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c) The proposal to allow internship in CGHS Homoeopathic dispensaries is under consideration of the Government.

#### **Manufacture of Sub-Standard Drugs**

2332. SHRI MOHAN RAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of companies booked under the Drugs and Cosmetics Act for manufacture of sub-standard drugs during each of the last three years; and

(b) the action taken against the manufacturers and sellers of sub-standard drugs?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) As per information available, 560 cases were registered against the alleged offenders under the Drugs and Cosmetics Act during the last three years as follows:

Year	No. of cases registered
1990	184
1991	218
1992	158
Total	560

(b) Besides launching prosecution, the State Drug Control Authorities also take administrative action by way of suspension or cancellation of the licences and seizure and/or withdrawal of concerned batches of drug from the market.

#### Agreement with Foreign Countries for Supply of Natural Gas

2333. SHRI SYED SHAHABUDDIN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have signed agreements with various countries for supply of natural gas;

(b) if so, the salient particulars of the agreements entered into;

(c) whether there has been any import of LNG and LPG during the last few years; and

(d) if so, the quantities imported during 1992-93 and the first two quarters of 1993-94?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) A Memorandum of Understanding has been signed with the Sultanate of Oman and another with the Islamic Republic of Iran which among other things cover the possibility of importing natural gas, through commissioning of pre-feasibility studies.

(c) and (d) No LNG has been imported so far. The import of LPG is as under :-

1992-93	: 3,28,000 MT*
April-Sep. 1993	: 1,78,000 MT*

\* Provisional

#### Overseas Operations of ONGC

2334. SHRI R. SURENDER REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission has any proposals to increase its overseas activities and operations;

(b) if so, the details of the objectives to be achieved thereby;

(c) whether in this connection ONGC Videsh has signed or propose to sign a Memorandum of Understanding with several foreign gas companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) The objectives are to:

i) augment production of Hydrocarbons by exploring/exploiting basins overseas to supplement the domestic reserves;

ii) earn foreign exchange by marketing specialised human resources and technological assets of its holding company (ONGC).

iii) spread risk both geologically and geographically.

(c) Yes, Sir.

(d) ONGC-VL has signed MOUs with the following companies/institutions:

(i) Iranian Offshore Oil Co., Iran.

(ii) Vietnam Petroleum Institute, Vietnam.

(iii) Petronas Carigali, Malaysia.

(iv) British Gas, U.K.

#### **Portfolio Management Scheme**

2335. SHRI D. VENKATESWARA RAO:  
SHRI S.B. SIDNAL:  
SHRI BOLLA BULLI RAMAIAH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission has scrapped its Portfolio Management Scheme;

(b) if so, the reasons therefor;

(c) the loss incurred by ONGC during 1992-93 as a result thereof;

(d) whether there is any proposal to continue the said scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) ONGC did not have any Portfolio Management Scheme of its own.

(b) to (e) Do not arise.

#### **Ceiling on Oil Output**

2336. SHRI SHRAVAN KUMAR PATEL:  
SHRI SHANKERSINH VAGHELA:  
DR. LAXMINARAYAN PANDEYA:  
SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether attention of the Government has been drawn to the fact that OPEC countries reached an accord to put a ceiling on oil output during the last quarter of 1993;

(b) if so, whether prices of crude oil in the international market have since increased or are likely to increase; and

(c) how far it would affect the import bill of the Government in respect of oil imports?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) As per information given by Indian Oil Corporation, the Organisation of Petroleum Exporting Countries agreed to increase the quota of production of crude oil from 23.582 million barrels per day during 3rd quarter of 1993

to 24.520 million barrels per day for the 4th quarter of 1993 and 1st quarter of 1994.

(b) Prices of marker crudes between 24.9.93 and 26.11.93 have not increased.

(c) As a consequence there may not be any impact on India's oil import bill.

[Translation]

### Supply of Petrol, Diesel and Kerosene

2337. SHRI ANAND AHIRWAR:  
SHRI BARE LAL JATAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total demand for petrol, diesel and kerosene in Madhya Pradesh and the quantity supplied;

(b) the reasons for short supply; and

(c) the steps being taken by the Government to fulfil the demand by Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) There is no system of allocation of Petrol/Diesel quota to the States/UTs by the Union Government. The demand of Petrol/Diesel by the States/UTs is being, by and large, met in full.

SKO is a deficit product. More than 40% of the quantity supplied is imported. Full demand of States cannot be met on account of constraint of availability of SKO due to limited foreign exchange

availability and heavy subsidy involved. However, full supply of SKO is being made against the allocation.

### LPG in Rural Areas

2338. SHRI DILEEPBHAI SANGHANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the steps taken to make available LPG in rural areas in the country; and

(b) the details of demand and supply of LPG in rural areas in the country during the current year?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) New LPG distributorships are opened by Public Sector LPG Marketing Companies, subject to viability, in a phased manner at places with a population of 20,000 and above and not on rural/urban basis. However, the Govt. have allowed parallel marketing of LPG by private agencies at market determined prices in any market of their choice, including rural areas.

(b) No details of demand and supply of LPG in rural areas are maintained separately.

[English]

### Blood Donation

2339. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that the blood banks sell the blood

of donors at a very high price @ Rs. 400/- to Rs. 500/- per unit as against the payment made to donors @ Rs. 30/- to Rs. 35/- per unit; and

(b) if so, the steps taken to adequately compensate the donors?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No, Sir.

(b) The question does not arise.

#### **Requirement of Machineries for Coal Mines**

2340. SHRI BASUDEB ACHARIA: Will the Minister of COAL be pleased to state:

(a) whether plan outlay for capital expenditure during the Eighth Plan period has been proposed at Rs. 10,499 crores;

(b) if so, whether any assessment

for requirement of machineries has been made for development of mines;

(c) the expenditure likely to be spent on machineries both indigenous and foreign, separately;

(d) whether any planning has been made to get the indigenous machineries and equipments through involvement of PSUs having the requisite capability and capacities;

(e) if so, whether any linkage or tie-up of concerned PSUs have been considered or are being considered to avoid cost and time over-run; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The break-up of plan proposals submitted by Ministry of Coal and fianl outlay as approved by Planning Commission is given below:

(Rs. in crores)		
Company	Outlay proposed	Approved outlay
Coal India Limited	11,669.00	8,520
Singareni Collieries Company Limited	2,967.38	1,850

(b) and (c) No precise estimate of investment to be made on machineries can be given as it varies from project to project and depends on factors like geo-mining conditions, mining technology to be adopted etc. However, for new coal minig projects (including revised cost estimates) sanctioned by the Government with effect from 1.4.92 onwards, the capital investments provided for plant and machinery ranges from 57% to 84%.

(d) to (f) There is no separate Plan made to get the indigenous machineries and equipment through involvement of PSUs, having the requisite capability and capacities. The procurement is made by coal companies by floating tenders. Against offers received, including from PSUs, purchase decisions are taken, depending on technical acceptability, competitive prices and other terms and conditions. However, preference is being given to indigenous manufacturers.

**Petrol Pumps**

2341. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total investments made by the Government owned Oil Corporations in running the company operated petrol pumps;

(b) the break-up of investment on fixed assets and trading finances; and

(c) the details of profit or loss gen-

erated by each company operated petrol pump during the last two years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) The total investment made by IOC, HPC and IBP Company in their 20 Company-Owned-Company Operated (COCO) retail outlets is Rs. 435.13 lakhs including a trading finance of Rs. 65.44 lakhs. There is no COCO retail outlet of B.P.C.

(c) Financial results in respect of 17 outlets during the last 2 years are given below:-

(Rupees in lakhs)			
	No. of R.O.s	1991-92	1992-93
IOC	8	(-) 55.16	(-) 65.53
HPC	5	45.48	51.09
IBP	4	14.9	16.77

Out of the remaining 3 outlets (belonging to I.O.C.) 2 outlets were inoperative during this period and 1 outlet was commissioned only in March, 1993.

[Translation]

**Petroleum and Natural Gas Plants in U.P.**

2342. SHRI CHINMAYANAND SWAMI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petroleum and natural gas plants functioning in the country;

(b) the number out of them located in Uttar Pradesh;

(c) the details of production of these plants during each of the last three years;

(d) whether the Government propose to set up some more such plants in Uttar Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) 13 refineries, 75 LPG bottling plants and a number of exploration and production projects are functioning in the country.

(b) One refinery and 11 LPG bottling plants are located in U.P. The Headquarters of ONGC is also located in U.P.

(c) (i) The crude through-put of Mathura Refinery, during the last three years was as under:-

(million tonnes)	
Year	Crude Through-put
1990-91	7.81
1991-92	8.23
1992-93	7.84

(ii) The total capacity of LPG bottling plants located in U.P. is 290 TMT per annum.

(d) and (e) The proposed plants in U.P. are as under:-

(i) LPG bottling plants to be set up at Farukhabad and Meerut with capacities of 22 TMT and 44 TMT respectively, during the 8th Plan.

(ii) Installation of a new catalytic reformer unit of 500 TMT capacity at Mathura Refinery.

(iii) Setting up a U.P. Petrochemicals Complex at Pata, Auraiya.

[English]

#### **Petrol Pumps in Jammu Region**

2343. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are aware, that illegal petrol pumps selling

adulterated petrol and diesel, are functioning clandestinely in Jammu region;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

#### **Coal Production and Royalty**

2344. SHRI SYED SHAHABUDDIN: Will the Minister of COAL be pleased to state:

(a) the estimated production of coal by the Coal India during 1991-92 and 1992-93, State-wise;

(b) the royalty payable to the States, State-wise as on 1.4.92 and 1.4.93;

(c) the royalty actually paid, State-wise during 1992-93;

(d) the royalty paid so far during 1993-94; and

(e) the balance payable to the State Governments as on 1.10.1993?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Statewise, coal production, royalty paid during 1991-92 & 1992-93 and outstanding royalty as on 1.4.1993, in respect of Coal India Limited (CIL) is given below:-

State	Production (million tonnes)		Royalty paid by CIL during (Rs. in Crores)		Outstanding royalty as on 1.4.1993 (Rs. in Crores)
	1991-92	1992-93	1991-92	1992-93	
Bihar	64.84	66.68	317.80	488.23	52.22
West Bengal	17.90	17.81	10.07	8.72	0.26
U.P.	11.70	12.32	47.47	66.76	--
Orissa	20.70	23.14	43.47	63.07	-- 1.53
Madhya Pradesh	69.17	70.49	240.40	384.52	11.68
Maharashtra	18.88	19.68	61.04	77.75	48.14
Assam	0.95	1.10	0.64	0.54	0.08
<b>Total</b>	<b>204.14</b>	<b>211.22</b>	<b>720.89</b>	<b>1089.59</b>	<b>110.85</b>

(d) and (e) Royalty on coal paid by CIL to State Governments during April-November, 1993 was Rs. 724.12 crores and balance payable as on 1.12.93 was Rs. 130.90 crores, while a sum of approximately Rs. 1600 crores was due to Coal India Limited from State Electricity Boards.

#### **Savings in Import of Oil**

2345. SHRI R. SURENDER REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of oil that was estimated to be imported and expenditure expected to be incurred thereon during 1993-94;

(b) whether there is likelihood of any change both in the quantity to be imported and the expenditure to be incurred thereon;

(c) if so, the detailed reasons therefor indicating the revised estimates of the quantity likely to be imported and the expenditure thereon;

(d) the estimated savings in the oil import bill;

(e) whether overall decline in the international prices by the OPEC will have any effect on the domestic sale price of the oil and its products; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (f) As against an original estimate of crude import of 28.90 MMT and 15.13 MMT of petroleum products valued at approx. 6.9 million US Dollars, approximately 30.60 MMT of crude and 12.80 MMT of petroleum products is proposed to be imported during the year 1993-94. In view of the changing prices of crude and petroleum products in the international market it is not possible to indicate the likely expenditure on the import bill at this stage.

#### Northern Gas Grid

2346. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:  
SHRI S.B. SIDNAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether some British firms have shown their keen interest in implementing Northern Gas Grid project;

(b) if so, whether any agreement has been signed in this regard;

(c) if so, the details thereof; and

(d) the other gas projects where UK has agreed to help India?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Do not arise.

(d) A proposal for a joint venture project with British Gas for the supply of gas in Bombay City is under consideration of the Gas Authority of India Ltd.

[*Translation*]

#### NSFDC

2347. SHRI ANAND AHIRWAR:  
SHRI MRUTYUNJAYA NAYAK:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have conducted any inquiry into the allegations levelled against officials of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation;

(b) if so, the action taken/proposed to be taken against the officials found guilty; and

(c) if not, the reasons for delay?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The allegations received against the officials of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation are being enquired into.

(b) Action as per relevant rules will be taken against those found guilty.

(c) The matter is being processed expeditiously.

[*English*]

#### Alcohol in Ayurvedic Preparation

2348. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Drug Controller of India has banned the use of

rectified spirit of alcohol for preparation of Ayurvedic Medicine;

(b) if so, the reasons therefor; and

(c) the machinery entrusted at the State level to implement these orders?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b) Yes, Sir. The ban has been imposed on the use of rectified spirit in the manufacture of 'Karpurasava' because it is not a substitute for 'Prasanna' as per Classical Ayurvedic Literature.

(c) State Drug Control Authorities are entrusted with the implementation of these orders.

[Translation]

#### **Sale of Coal**

2349. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of COAL be pleased to state:

(a) whether the actual sale of coal has become less during this year as compared to that of 1989-90, 1990-91 and 1991-92;

(b) if so, the reasons therefor; and

(c) the steps taken to increase the actual sale of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir.

(b) Does not arise.

(c) A number of steps have been taken by Coal India Limited to increase

sale of coal. These include further improvements in the Liberalised Sales Scheme, appointment of Whole Sale Traders and Mini Traders and persuading major consumers viz. power plants, cement plants and steel plants etc., to draw increased quantities of coal for building up their coal stocks.

[English]

#### **Non-Tribals in Tribal Reserved Area**

2350. SHRIMATI BHAVNA CHIKHALIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of non-tribals living with and without valid tribal area pass in the Tribal Reserved Area of Nicobar and Nancowry Group of Islands as on January 1, 1993;

(b) whether a number of Sri Lankans have settled on the Government Rubber Plantations in Katchall;

(c) whether the non-tribals are enticing innocent tribal girls into marriage with the sole intention of gaining control over their land; and

(d) if so, whether the Government propose to amend the rules to restrict the grant of benefits to the children whose both parents are Nicobarese Tribals, as is prevalent in Lakshadweep?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The total number of non-tribals living with and without valid tribal area pass in the tribal reserved area of Nicobar and Nancowry Group of Islands as on 1.1.1993 is 765 and 381 respectively.

(b) Yes, Sir.

(c) No, Sir. No such case has come to the notice of the Government.

(d) Does not arise.

#### **Counterfeit Notes**

2351. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistan, as a part of a plan to destabilise India, has, through its network of smugglers and anti-national elements, pumped thousands of counterfeit notes into India recently;

(b) if so, the details thereof; and

(c) the reaction of the Government to this nefarious activity of Pakistan and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Nothing specific has come to the notice of the Government so far in this regard.

(b) and (c) Do not arise.

#### **Allotment of LPG Agencies and Petrol Retail Outlets on Compassionate Ground**

2352. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of allotments of petrol retail outlets and LPG agencies he is allowed to make under the compassionate grounds in a year;

(b) the details of LPG agencies and retail outlets allotted under the compassionate grounds during the last two years;

(c) the qualifications and conditions for becoming eligible for such allotment; and

(d) the total investment made by oil corporations during the last two years for commissioning of such allotments?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Discretionary allotments of dealerships/distributorships are made by Government on compassionate grounds in deserving cases keeping in view the circumstances of each case, including the recommendations of MPs and other VIPs. Accordingly, 69 retail outlets and 116 LPG distributorships were allotted by Government since April, 1992 till date.

(d) Oil Marketing Companies invested Rs. 144.92 lakhs on the commissioning of 39 such dealerships/distributorships.

#### **Dividends by Public Sector Companies**

2353. PROF. UMAREDDY VENKATESWARLU Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether five public sector oil companies have presented dividends of approximately Rs. 50 crores recently;

(b) whether this amount of dividend was an increase over the last financial year;

(c) if so, the respective investment in equity and loans to the above five pub-

lic sector oil companies which gave a total dividend of Rs. 50 crores;

(d) whether the profit shown by these companies is not satisfactory from the point of view of efficient investment; and

(e) the steps proposed to run these companies efficiently?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) There are twelve Public Sector Companies (PSCs) under the Ministry of Petroleum and Natural Gas which pay dividend to the Government of India. They have recently paid a dividend of Rs. 207.05 crores for the year 1992-93.

(b) This amount of dividend was Rs. 35.09 crores more than the dividend paid by these Cos. for the year 1991-92.

(c) to (e) As the five Cos. have not been specified it is not possible to furnish these details.

#### **Income Sources for ONGC**

2354. SHRI JITENDRA NATH DAS:  
SHRI SUBRATA MUKHERJEE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether frequent increases in the prices of crude has become the main source of income for ONGC instead of production of crude oil; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND

NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) No, Sir.

The price of indigenous crude produced by ONGC has been increased during September, 1992 when the prices were revised from Rs. 1021/MT to Rs. 1506/MT. The earlier revision was made during July, 1981.

#### **Joint Gas Pipeline**

2355. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Iran has made a fresh offer to set up a joint gas pipeline for both India and Pakistan from Quesham Island in the Normoz Straits;

(b) whether alternatively Tehran has offered to extend the pipeline project to India-friendly neighbouring countries like Nepal and Bhutan; and

(c) if so, Government's reaction to the Iranian offer on gas pipeline?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) The Memorandum of Understanding signed with Iran envisages supply of gas ex-Iran through a pipeline to be laid by a third party to be jointly identified after a pre-feasibility study.

#### **Oil Production**

2356. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have floated or propose to float tenders for the second round of bidding for discovered

small and medium size oilfields to increase oil exploration to meet the energy requirements of the country;

(b) if so, whether the Government are likely to identify these oilfields particularly those located in West Bengal - both offshore and onshore.

(c) the stage at which the matter stands at present; and

(d) the reasons for fall in the level of oil production at Bombay High?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The Government has, in October, 1993 invited offers from private companies for development of 33 small sized and 8 medium sized oil and gas fields.

(b) No oilfield in West Bengal, either onshore or offshore, has been discovered hence not offered for development.

(c) The last date for receipt of bids is 31st March, 1994.

(d) The main reasons for fall in the level of crude oil production from Bombay-High field are as follows:-

1. The main producing reservoirs of Bombay-High field entered into natural decline phase of production since 1991-92 after producing at the plateau rate of around 18-19 MMTPA between the years 1984-85 to 1990-91.

2. Implementation of BHRC's recommendations regarding carrying out of certain rectificatory measures to regulate

the production for improving the health of the reservoir by way of;

i) closure of high GOR wells

ii) closure of high water cut wells

iii) regulating the production commensurate with voidage compensation.

[Translation]

#### **Allotment of Petrol Pumps on Recommendation of MPs**

2357. SHRI KASHIRAM RANA:  
SHRI ARJUN SINGH YADAV:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol pumps allocated under discretionary quota since January, 1992 to October 31, 1993 on the recommendation of Members of Parliament; and

(b) the number of petrol pumps allocated to other persons under discretionary quota during the same period?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Out of 54 Retail Outlet dealerships allotted by Government under discretionary powers during January, 1992 to October, 1993, 15 cases were recommended by the Members of Parliament.

#### **Petrol Pumps in Gujarat**

2358. SHRI CHHITUBHAI GAMIT:  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether several petrol pumps are being operated in some districts of Gujarat by Benami persons;

(b) whether complaints have been received by the Government in this regard; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c) Complaints received regarding benami operation of dealerships are looked into for remedial action as per marketing discipline guidelines and the dealership agreement.

[English]

#### Iron Deficiency

2359. SHRI RABI RAY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "iron deficiency spells doom for the Third World" appearing in Indian Express dated November 24, 1993;

(b) if so, the reaction of the Government thereto;

(c) whether some studies in India had explored the impact of iron supplementation on school children;

(d) if so, the outcome thereof;

(e) whether the Nutrition Foundation

of India has drawn the attention of the Government to this aspect; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (f) Yes, Sir. The Government is aware of iron deficiency in children and the problem of anaemia in children has also been highlighted by the Nutrition Foundation of India.

The supply of iron and folic acid tablets is included under the Maternal and Child Health Scheme for the treatment of pre-school children with anaemia. Studies have shown that oral iron supplementation is effective in the treatment of anaemia.

#### Theft of Crude Oil

2360. SHRI CHHITUBHAI GAMIT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is large-scale theft of crude oil from the Oil tankers and wells of ONGC at Mahesana, Ankaleshwar, Kalol, Sabarmati and Ahmedabad in Gujarat.

(b) the total number of such cases reported during 1990 to October, 1993;

(c) whether any action has been taken against guilty persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) There is no large-

scale theft of crude oil. However, 11 cases of theft had taken place from January, 1990 to October, 1993.

(c) and (d) F.I.R.s were lodged with respective police stations. 42 persons were found involved in 11 theft cases.

### **Seismic Survey Wing**

2361. SHRI ANKUSHRAO RAOSAHEB TOPE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the lives and properties of villagers in East Godavari District in Andhra Pradesh are threatened by blasts being conducted by ONGC's seismic survey wing;

(b) whether this factor has been examined;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to ensure the safety of lives and properties of villagers?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (d) Whenever seismic surveys are conducted near dwelling or built-up structures, all standard procedures as laid down by Government of India Explosives Act are strictly adhered to in addition to observance of safe distance as per rules, the quantity of explosives is minimised and is used at greater depth to avoid damage to the property.

### **Recruitment in Assam Rifles**

2362. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Director General of Assam Rifles had advertised for carrying out recruitment at Landsdown (Garhwal) during October, 1993;

(b) whether the dates of recruitment were changed a number of times at the last moment;

(c) if so, the details thereof and the reasons therefor;

(d) whether there is large scale resentment amongst the people on the rescheduling of the recruitment programme and unfairness and corrupt practices alleged during the recruitment;

(e) whether the Government have ordered an enquiry into the matter; and

(f) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) and (c) A recruitment rally was initially scheduled to be held at Landsdown (Garhwal) from 15 to 25th October, 1993 which was subsequently postponed to 25 to 31st October, 1993 at the request of the Civil Administration. This was again postponed to 1st week of November, 1993 in consultation with the Civil Administration to facilitate smooth recruitment by the Recruiting Team. Advance notice was given about the change in the recruitment schedule.

(d) No report to this effect has been received by the Government.

(e) and (f) Do not arise.

### **Coloured Kerosene**

2363. SHRI P.C. THOMAS:  
SHRI ANBARASU ERA:  
SHRI ANKUSHRAO  
RAOSAHEB TOPE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is a proposal for supply of coloured kerosene for public distribution;

(b) whether this will help to curb black marketing and mixing of kerosene with petrol and diesel; and

(c) if to, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) The coloured kerosene is expected to curb black marketing on account of visual identification.

(c) Blue-dyed kerosene is being introduced in different markets, in phases, depending on the likelihood of private parties bringing kerosene in those markets. So far blue-dyed kerosene has been introduced in markets fed from 14 Depots/ML locations.

### **STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 162 DT. 2.12.1993 RE: UNDERGROUND MINES.**

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): While answering the above mentioned Lok Sabha Unstarred Question, the Hindi version of the reply has differed from the English version of the reply. While the English version of the reply is correct, the Hindi version inadvertently contains typographical error. The Hindi version, therefore, requires correction. While regretting the error, I propose to amend Hindi version of the reply as under:-

For the figure "329.99" appearing under the heading April, 1992 - October, 1992, in reply to part (c) of the question, please read "302.48". The figures quoted in reply to part (c) of the question are in lakh tonnes.

11.21 hrs.

*The Lok Sabha then adjourned till twelve of the clock.*

12.01 hrs.

*The Lok Sabha re-assembled at one Minute past Twelve of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

*(Interruptions)*

MR. DEPUTY-SPEAKER: The House stands adjourned till two o'clock.

12.02 hrs.

*The Lok Sabha then adjourned till  
Fourteen of the Clock.*

*The Lok Sabha re-assembled at  
Fourteen of the Clock.*

14.00 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

RE: URUGUAY ROUND TALKS –  
(*CONTD.*)

(*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera): Mr. Deputy Speaker, Sir, we have no objection if Hon. Minister of Commerce, Mr. Pranab Mukherjee who is present here makes a statement. But we had made a submission that the Hon'ble Prime Minister should be present in the House. In the absence of Hon. Prime Minister any statement/explanation does not carry any weight. We would like to know from you as to when would the Hon'ble Prime Minister come to the House because we would like to have a clarification from the Prime Minister only. We won't let them sell the country. First of all, the House should be informed as to when the Prime Minister is coming?

[*English*]

MR. DEPUTY-SPEAKER: Let us hear the Minister of Parliamentary Affairs.

THE MINISTER OF WATER  
RESOURCES AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr. Deputy-Speker, Sir, the Prime Minister is hosting a Luch for the foreign visitors - President of Indonesia and others - who have come here to attend the Conference on Education For All. I would request you and the hon. Members to kindly allow the Commerce Minister to make a statement. (*Interruptions*) Let me finish my submission. Then, you can say what you want.

Sir, kindly allow the Commerce Minister to make a statement and then you can fix a discussion on the statement according to the convenience of the House so that the Minister is able to give matter whatever clarifications the hon. Members need. Therefore, I would once again request the hon. Members to allow the Commerce Minister to make a statement and then you can fix the date and time for discussion. If you want to start the discussion today, we can start it at four o'clock or five o'clock according to the convenience of the House. (*Interruptions*)

[*Translation*]

SHRI NITISH KUMAR (Barh): No discussion can be held without the Prime Minister being present in the House.

[*English*]

SHRI VIDYACHARAN SHUKLA: Sir, I am saying that after hearing the statement of the Commerce Minister, a decision whether the Prime Minister's presence is needed or not can be taken. (*Interruptions*) The Commerce Minister should be allowed to make a statement. After he makes the statement then we can see what to do about it. (*Interruptions*)

SHRI CHANDRA JEET YADAV (Azamgarh): You were not there. Your colleague Shri Wasnik and Shri Pranab Mukherjee, the Commerce Minister were there. Leaders of Opposition Parties met in the Deputy Speaker's Chamber. It was decided there that Commerce Minister will make a statement at 2.00 p.m. and when the debate starts they will request the Prime Minister to be present here. It has been decided that during the debate, the Prime Minister should be present here. Now, you are saying "at that time, if required". How can it be?

[*Translation*]

SHRI NITISH KUMAR: Mr. Deputy-Speaker, Sir, you had said that after the statement Shri Pranab Mukherjee, the Prime Minister would be available for giving clarifications. Now, how can a discussion take place without the presence of the Prime Minister.

[*English*]

SHRI VIDYACHARAN SHUKLA: I am saying the same thing. I am not saying anything different. When the debate starts and if the House so desires, the Prime Minister will certainly come here. What is the difficulty in Prime Minister's coming to the House?

SHRI INDRAJIT GUPTA (Midnapore): We do not know.

SHRI VIDYACHARAN SHUKLA: But, you must first hear the Commerce Minister. After hearing the Commerce Minister, the mode of discussion, date, time etc., can be fixed. I will communicate the views of the hon. Members to the Prime Minister. And I will let you know the convenience when he can come and whether he should come or not. All these

things can be decided after we hear the Commerce Minister. So, I would request you, Sir, to let the Commerce Minister make the statement and then we can fix the time for starting the debate on this. (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, in view of what has been discussed earlier and further in view of the fact that the hon. Prime Minister is now busy with an international conference, let the Commerce Minister make a statement. In view of the feelings in the House and also in the country, we do not think that any other routine business can be transacted. Therefore, we shall begin our discussion as first thing tomorrow morning in the presence of the Prime Minister and the Prime Minister alone. He must be present here. You have to assure that and after the Commerce Minister's statement, there will be no other business transacted.

SHRI VIDYACHARAN SHUKLA: I do not think that it is a right attitude to be taken by the hon. Members. After the Commerce Minister makes the statement, we should start discussion today itself.

SHRI SOMNATH CHATTERJEE: No.

SHRI VIDYACHARAN SHUKLA: What is the difficulty about starting it today? We are already running short of time. We cannot adjourn the House after the Commerce Minister makes the statement. We have to continue the House. Why should the House be adjourned after that? There is no reason why the House should adjourn after the Commerce Minister makes the statement. After the Commerce Minister makes the statement, other routine Business can be taken up.

SEVERAL HON. MEMBERS: No. *(Interruptions)*

SHRI VIDYACHARAN SHUKLA: I want to know why routine matter should not be taken up. The business which has been listed should be allowed to go on until the debate starts and when the debate starts it can be discussed.

SHRI RAM VILAS PASWAN (Rosera): There is no more important business than this. *(Interruptions)*

SHRI SRIKANTA JENA (Cuttack): Mr. Deputy-Speaker, Sir, it was decided in your Chamber when hon. Minister for Parliamentary Affairs was not there but his junior Minister was there, and we have agreed that the Commerce Minister will make a statement and then the discussion will start provided the Prime Minister is there in the House. So long as the Prime Minister will not be in the House the House will not transact any other business. That was the decision. Why is he backing out now? *(Interruptions)*

SHRI INDRAJIT GUPTA: Let us proceed step by step. Everything cannot be settled in that way. Anything may happen tomorrow, who knows. Let us proceed step up step. There is an agreement here in the House that the Commerce Minister's statement should be made. After that, the discussion will take place how, when and at what time, it will be decided by the Chair. Let us proceed step by step. Let, at least, the statement be made. Otherwise that also will not be made eventually.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Sir, three days back, when the Commerce Minister was giving his reply to the discussion, he had not replied to several clarifications that were sought by the leaders from this

side. He failed to reply to those clarifications...*(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Rao, now the question is whether the Commerce Minister should make the statement or not. Now the House has agreed that the hon. Minister can make the statement. So, I am calling the Commerce Minister to make the statement.

*[Translation]*

SHRI NITISH KUMAR: It has been decided that no discussion would take place in the absence of the Prime Minister. What the Minister of Parliamentary Affairs is saying is not correct. The presence of the Prime Minister is essential here. The Prime Minister must be present after the statement, otherwise, the business of the House cannot proceed.

14.11 hrs.

## STATEMENT BY MINISTER

### Uruguay Round Talks

*[English]*

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Mr. Deputy-Speaker, Sir, the Uruguay Round Talk have been concluded last night and an overall agreement covering Trade in Goods, Trade in Services, Trade Related Intellectual Property Rights, Trade Related Investment Measures, Trade in Textiles, and Trade in Agricultural Commodities has been crystallised for adoption and ratification by the Governments of the 117 countries which have been involved in the negotiations.

As Government has clarified on more than one occasion, in both Houses of Parliament, India has been a consistent supporter of an orderly multilateral trading system. Such a system confers the benefits of Most Favoured Nation (MFN) treatment to all Members, benefit of reduced tariffs and increased market access and the protection of a Multilateral Dispute Settlement Mechanism.

It is expected that the conclusion of the Uruguay Round will result in significant expansion in world trade, as a result of which India should be able to increase its own exports by US Dollars 1.5 to 2 billion annually, in addition to the normal growth. The reduction in export subsidies on agriculture by developed countries will make Indian agricultural exports more competitive in world markets. It may be mentioned that despite their strong reservations regarding permitting the import of rice, even some countries like Japan and South Korea have agreed to allow market access for rice to other exporting countries. As I had informed the House in the course of my reply to the discussion last week, taking the product and non-product agricultural subsidies together, India's aggregate subsidy works out to a substantial negative figure, thereby providing a very large scope for further augmentation of agricultural subsidies if Government were to choose to raise the subsidies from the current levels. The proposed agreement provides for a subsidy level of ten per cent of the value of the agricultural produce, which is far higher than the current negative level of subsidy which we are providing. The agreement has also clarified that consumer subsidies under the Public Distribution System for the rural and urban poor are outside the scope of disciplines and our PDS system can thus be continued without any difficulty.

While we would give reasonable protection to plant breeders who develop new plant varieties under the Agreement, the rights of farmers and researchers will also be fully protected. As I have clarified in the House, in the "sui generis" legislation which is being drafted for this purpose, the interests of the farmers will be safeguarded.

As stated by me earlier in the House, the agreement does not place any obligation to patent naturally occurring genes and gene sequences.

I am already on record that Government do not intend to permit patenting of naturally occurring genes and gene sequences in the patents legislation which would have to be instituted in 10 years after coming into force of the proposed agreement.

While India had initially not been in favour of inclusion of Trade Related Intellectual Property Rights in the scope of the Uruguay Round, it had ultimately to go along with the rest of the world community. A country like ours which does not presently recognise product patents in the field of drugs, food products and chemicals, has been allowed a transition period of 10 years for establishing a product patent regime for such items. If we were to opt out of the new agreement, the possibility of our major trading partners insisting upon a much earlier introduction of product patents on the threat of imposition of restrictions on the export of our goods into their markets cannot be ruled out. Members may be aware that under such pressure some developing countries very recently decided to introduce an entirely new patent regime in accordance with the wishes of some developed countries to safeguard their market access to those

[Shri Pranab Mukherjee]

countries. I had also clarified in the House that the fears regarding inordinate rise in the price of patented drugs after the introduction of product patents are not quite justified because under the agreement, Government would be able to undertake compulsory licensing for non-commercial public use as well as to prevent situations of either inadequate availability or exorbitant pricing. Besides, Government retains the right to institute price control on drugs.

As regards the agreement on Trade Related Investment Measures, the position is that the Government retains its sovereign right to decide what type of foreign investment it wishes to allow into the country. Conditions can also be imposed regarding fulfilment of export obligations to balance the outgo and inflow of foreign exchange by such ventures. The only requirement under the agreement is that once a unit has been allowed to come into the country it will be treated at par with other indigenous units in terms of regulations and policies.

As regards Textiles, though we are not quite happy with the extension of the quota regime by importing countries for another 10 years and unsatisfactory annual rate of enhancement of the import quotas, it has to be recognised that the commitment to finally phase out the quota regime after 10 years is a positive gain for textile exporting countries including India. In the final hours of the round an attempt was made by some industrialised countries to alter the textile agreement of the draft final Act to our disadvantage. The argument given was that the India while benefiting from the open trading system and in spite of being competitive in textiles had kept its market closed. Forceful suggestions were made that we

should open our market also on a reciprocal basis. We took the position that the multi-fibre agreement was a derogation from GATT, and the integration of the Textiles trade into GATT was not something that required any contribution from us. We sustained our position in spite of concerted demands on us. We also successfully resisted concerted moves to extend the period of integration of textile trade from 10 to 15 years by taking a strong position on the issue.

The Standing Committee attached to the Commerce Ministry which had gone into the implications of the Dunkel Draft in great detail has recommended in its report, that while all efforts should be made to safeguard India's interests in key sectors of agriculture textiles, services and Intellectual Property Rights, at the end of the day, India should remain a part of a multilateral trading system rather than opting out the same and getting totally isolated from the rest of the world.

On the whole it is our considered judgement that India has more to benefit from the expansion of world trade through the Uruguay Round Agreement rather than pursuing any alternative course of action. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE: Mr. Deputy-Speaker, Sir, the Prime Minister of South Korea has submitted his resignation on this Dunkel Draft. Is the Commerce Minister aware of that? *(Interruptions)*

MR. DEPUTY-SPEAKER: As you desired the hon. Minister has made a statement.

*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE: Sir, let the Dunkel Draft be put to a referendum. (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN (Roser): The Government has surrendered to America. (*Interruptions*) Mr. Deputy-Speaker, Sir, the House should stand adjourned till the time the Prime Minister comes to the House. (*Interruptions*)

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Deputy-Speaker, Sir, the Hon'ble Prime Minister should be called to the House and till the time the Prime Minister comes to the House, the House should stand adjourned. (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: You wanted the hon. Commerce Minister to make a statement and now, he has made a statement in the House.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: Mr. Deputy-Speaker, Sir, we want to know what the Government proposes to do in this regard. We want the discussion to start in the presence of the Prime Minister. (*Interruptions*)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Mr. Deputy-Speaker, Sir, we will ascertain the availability of the Prime Minister and inform you. If he can come in the afternoon, we can start the discussion in the afternoon. (*Interruptions*) I will ascertain the avail-

ability of the Prime Minister for the discussion. After ascertaining the availability of the Prime Minister I will let you know, but in the meantime, I think the Motion on the Report of the Business Advisory Committee be put to the House. (*Interruptions*)

14.22 hrs.

*At this stage Shri Chhedi Paswan and some other hon. Members came and stood on the floor near the Table.*

(*Interruptions*)

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

14.22<sup>1</sup>/<sub>2</sub> hrs.

#### PAPERS LAID ON THE TABLE

**Review on the working of and Annual Report of Singareni collieries Company Ltd., Kothagudem for 1992-93.**

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): On behalf of Shri Ajit Kumar Panja, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Singareni Collieries Company, Limited, Kothagudem, for the year 1992-93.

- (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4737/93]

**Annual Report and Review on the working of Indian Statistical Institute, Calcutta for 1992-93.**

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1992-93.

[Placed in the Library. See No. LT 4738/93]

**Annual Report and Review on the working of Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad for 1992-93 and Annual Report and Review on the working of Tata Memorial Centre, Bombay for 1992-93 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES

(SHRI P.K. THUNGON): On behalf of Shri Bhuvnesh Chaturvedi, I bet to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1992-93.

[Placed in the Library. See No. LT 4739/93]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1992-93, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1992-93.

[Placed in the Library. See No. LT 4740/93]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical

Sciences, Madras, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1992-93.

[Placed in the Library. See No. LT 4741/93]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1992-93.

[Placed in the Library. See No. LT 4742/93]

- (5) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4743/93]

- (b) (i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1992-93.

- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4744/93]

- (c) (i) Statement regarding Review by the Government on the working of the Uranium Corporation of Indian Limited, Jaduguda, for the year 1992-93.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4745/93]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the State Institute of Nuclear Physics, Calcutta, for the year 1992-93.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1992-93.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1992-93,

together with Audit Report thereon.

[Placed in the Library. See No. LT 4746/93]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1992-93.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1992-93 together with Audit Report thereon.

(iii) Statement regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1992-93.

[Placed in the Library. See No. LT 4747/93]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1992-93, alongwith Audited Accounts.

(ii) Statement regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1992-93.

[Placed in the Library. See No. LT 4748/93]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1992-93, alongwith Audited Accounts.

(ii) Statement regarding Review by

the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1992-93.

[Placed in the Library. See No. LT 4749/93]

**Review on the working of and Annual Report of Hindustan Antibiotics Ltd., Pune for 1992-93 and Review on the working of and Annual Report of Hindustan Organic Chemicals Ltd. Rasayani for 1992-93 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pune, for the year 1992-93.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4750/93]

(b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1992-93.

(ii) Annual Report of the Hindustan Organic Chemicals Limited,

Rasayani, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4751/93]

- (c) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4752/93]

- (d) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4753/93]

- (e) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1992-93,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4754/93]

- (f) (i) Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4755/93]

- (g) (i) Review by the Government on the working of the Indian Petrochemicals Limited, Vadodara, for the year 1992-93.
- (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4756/93]

- (h) (i) Review by the Government on the working of the Projects and Development India Limited, Dhanbad, for the year 1992-93.
- (ii) Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1992-93, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4757/93]

- (i) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1992-93.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4758/93]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1992-93.

[Placed in the Library. See No. LT 4759/93]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 1992-93.

[Placed in the Library. See No. LT 4760/93]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Madras Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 1993-94.

[Placed in the Library. See No. LT 4761/93]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited, Vadodara, for the year 1992-93.

[Placed in the Library. See No. LT 4762/93]

**Review on the working of and Annual Report of Andrew Yule and Co. Ltd., Calcutta for 1992-93 and Review on the working of and Annual Report of Bharat Ophthalmic Glass Ltd., Durgapur for 1992-93 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): On behalf of

Shrimati Krishna Sahi, I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1992-93.

(ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4763/93]

(b) (i) Statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1992-93.

(ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4764/93]

(c) (i) Statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1992-93.

(ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4765/93]

(d) (i) Statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1992-93.

(ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4766/93]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1992-93, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Automotive Research Association of India, Pune, for the year 1992-93.

[Placed in the Library. See No. LT 4767/93]

(3) A copy of the Memorandum of understanding (Hindi and English versions) between the National Industrial Development Corporation and the Department

of Heavy Industry for the year 1993-94.

[Placed in the Library. See No. LT 4768/93]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1992-93, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1992-93.

[Placed in the Library. See No. LT 4769/93]

(5) A copy of the Patents (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 889 (E) in Gazette of India dated the 24th November, 1993 under section 160 of the Patents Act, 1970.

[Placed in the Library. See No. LT 4770/93]

**Annual Report and Review on the working of and Annual Accounts of the National Federation of Industrial Cooperatives Ltd., New Delhi for 1992-93.**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial

Cooperatives Limited, New Delhi, for the year 1992-93.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1992-93.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1992-93, together with Audit Report thereon.

[Placed in the Library. See No. LT 4771/93]

**The Central Civil Service Regulations (Amendment) Regulations, 1993, General Reserve Engineer Force Group 'C' and 'D' Recruitment (Amendment) Rules, 1993 etc. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—

(i) The Central Civil Service Regulations (Amendment) Regulations, 1993 published in Notification No. S.R.O. 128 in Gazette of India dated the 25th September, 1993.

(ii) The General Reserve Engineer Force Group 'C' and 'D' Recruitment (Amendment) Rules, 1993 published in Notification No. G.S.R. 476 in Gazette of India dated the 25th September, 1993.

- (iii) The Physical Fitness Standards of Pioneers and grant of terminal benefits to affected Pioneers in General Reserve Engineer Force, Rules, 1993 published in Notification No. G.S.R. 477 in Gazette of India dated the 25th September, 1993.

[Placed in the Library. See No. LT 4772/93]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.

[Placed in the Library. See No. LT 4773/93]

**Annual Report and Review on the working of Indian Institute of Public Administration, New Delhi for 1992-93 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): On behalf of Shrimati Margaret Alva, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the

Indian Institute of Public Administration, New Delhi, for the year 1992-93.

[Placed in the Library. See No. LT 4774/93]

- (2) A copy of the Notification No. F 27(8) EO/93(ACC) (Hindi and English versions) published in the Gazette of India dated the 2nd September, 1993 containing amendments to Resolution No. 27(21)EO/86(ACC) dated the 3rd March, 1987.

[Placed in the Library. See No. LT 4775/93]

**Brahmaputra Board (Powers and Duties of the General Manager) Regulations, 1993 and Annual Report and Review on the working of Brahmaputra Board for 1992-93 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): I beg to lay on the Table—

- (1) A copy of the Brahmaputra Board (Powers and Duties of the General Manager) Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 565 in Gazette of India dated the 20th November, 1993 under section 30 of the Brahmaputra Board Act 1980.

[Placed in the Library. See No. LT 4776/93]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Brahmaputra Board for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Brahmaputra Board for the year 1992-93.

[Placed in the Library. See No. LT 4777/93]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1993-94.

[Placed in the Library. See No. LT 4778/93]

- (4) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1992-93.

- (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT 4779/93]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the

year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1992-93.

[Placed in the Library. See No. LT 4780/93]

### **Madhya Pradesh Lottery Pratibandh Act, 1993**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): I beg to lay on the Table a copy of the Madhya Pradesh Lottery Pratibandh Act, 1993 (President Act No. 8 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993 under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.

[Placed in the Library. See No. LT 4781/93]

### **Annual Assessment Report on the programme and its implementation for accelerating the spread and development of Hindi for 1991-92.**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purpose of the Union for the year 1991-92.

[Placed in the Library. See No. LT 4782/93]

**Explanatory statement giving reasons  
for immediate Legislation by the  
Kalakshetra Foundation  
Ordinance, 1993**

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
AND MINISTER OF STATE IN THE  
MINISTRY OF WATER RESOURCES  
(SHRI P.K. THUNGON): On behalf of  
Kumari Selja,

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Kalakshetra Foundation Ordinance, 1993.

[Placed in the Library. See No.  
LT 4783/93]

14.24 hrs.

**MESSAGES FROM RAJYA SABHA**

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Kalakshetra Foundation Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 13th December, 1993."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the

Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1993, agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Amendment Bill 1993, which was passed by the Lok Sabha at its sitting held on the 9th December, 1993."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Coir Industry (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 14th December, 1993."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th December, 1993, agreed without any amendment to the State Bank of India (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993."

14.25 hrs.

[English]

**BILLS**

**as passed by Rajya Sabha**

SECRETARY-GENERAL: Sir, I lay on the Table the following Two Bills, as passed by Rajya Sabha:—

1. The Kalakshetra Foundation Bill, 1993; and

2. The Coir Industry (Amendment) Bill, 1993.

14.26 hrs.

[English]

**ELECTION TO COMMITTEE  
Agricultural and Processed Food  
Products Export Development  
Authority**

THE MINISTER OF STATE IN THE  
MINISTRY OF CIVIL SUPPLIES, CON-  
SUMER AFFAIRS AND PUBLIC DISTRI-  
BUTION AND THE MINISTER OF STATE  
IN THE MINISTRY OF COMMERCE  
(SHRI KAMALUDDIN AHMED): On behalf  
of Shri Pranab Mukherjee, I beg to move:

"That in pursuance of sub-section  
(4) (d) of Section 4 of the Agricultural and  
Processed Food Products Export Devel-  
opment Authority Act, 1985, the members  
of this House do proceed to elect, in such  
manner as the Speaker may direct, two  
members from among themselves to  
serve as members of the Agricultural and  
Processed Food Products Export Devel-  
opment Authority, subject to other provi-  
sions of the said Act."

MR. DEPUTY-SPEAKER: The  
question is:

"That in pursuance of sub-section  
(4) (d) of Section 4 of the Agricultural and  
Processed Food Products Export Devel-  
opment Authority Act, 1985, the members  
of this House do proceed to elect, in such  
manner as the Speaker may direct, two  
members from among themselves to  
serve as members of the Agricultural and  
Processed Food Products Export Devel-  
opment Authority, subject to other provi-  
sions of the said Act."

*The motion was adopted.*

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Pe-  
ter G. Marbaniang - not present.

Prof. Susanta Chakraborty - not  
present.

(Interruptions)

14.27 hrs.

**BUSINESS ADVISORY COMMITTEE**

**Thirty-fifth Report**

[English]

THE MINISTER OF WATER  
RESOURCES AND MINISTER OF  
PARLIAMENTARY AFFAIRS (SHRI  
VIDYACHARAN SHUKLA): I beg to  
move:

"That this House do agree with the  
Thirty-fifth Report of the Business Advi-  
sory Committee presented to the House  
on the 14th December, 1993."

MR. DEPUTY-SPEAKER: The  
question is:

"That this House do agree with the  
Thirty-fifth Report of the Business Advi-  
sory Committee presented to the House  
on the 14th December, 1993."

*The motion was adopted.*

14.27<sup>1</sup>/<sub>2</sub> hrs.

SHRI BASUDEB ACHARIA  
(Bankura): Where is the Prime Minister?  
(Interruptions)

**SUPPLEMENTARY DEMANDS FOR  
GRANTS (GENERAL), 1993-94.**

17.01 hrs.

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M.V.  
CHANDRASHEKHARA MURTHY): I beg  
to present a statement (Hindi and English  
versions) showing the Supplementary  
Demands for Grants in respect of the  
Budget (General) for 1993-94.

[Placed in the Library. See No.  
LT 4784/93]

(Interruptions)

MR. DEPUTY-SPEAKER: The  
House stands adjourned to meet at 5.00  
p.m.

14.28 hrs.

*The Lok Sabha then adjourned till Sev-  
enteen of the clock.*

17.00 hrs.

*The Lok Sabha re-assembled at Seven-  
teen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair.]

*At this stage, Shri Tej Narayan Singh and  
some other hon. Members came and  
stood on the floor near the Table.*

THE MINISTER OF WATER RE-  
SOURCE AND MINISTER OF PAR-  
LIAMENTARY AFFAIRS (SHRI VIDY-  
ACHARAN SHUKLA): Sir, The Prime  
Minister is busy in the International  
Summit on Education for All. He is  
presiding over that Conference  
(Interruptions). Tomorrow for any  
clarifications that the hon. Members may  
seek on the Commerce Minister's  
comments, he will be present in the  
House and the time for the Members for  
seeking clarification will be fixed in con-  
sultation with leaders and Hon. Speaker  
tomorrow morning. (Interruptions)

SHRI BASUDEB ACHARIA: Then  
you adjourn the House (Interruptions)

THE MINISTER OF STATE IN THE  
MINISTRY OF HUMAN RESOURCE DE-  
VELOPMENT (DEPARTMENT OF  
YOUTH AFFAIRS AND SPORTS) AND  
MINISTER OF STATE IN THE MINISTRY  
OF PARLIAMENTARY AFFAIRS (SHRI  
MUKUL WASNIK): Sir, the manner in  
which the Opposition Members are mak-  
ing this demand is very unfair, as it may  
lead to misunderstanding (Interruptions).  
Shri Shukla has already stated that the  
Prime Minister would be here tomorrow  
but today he is busy with the International  
Summit on Education for All. The hon.

Members may kindly appreciate this.  
*(Interruptions)*

MR. DEPUTY-SPEAKER: Now the House stands adjourned to re-assemble tomorrow, Friday the 17th December, 1993 at 11.00 a.m.

17.05 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 17, 1993/Agrahayana 26, 1915 (Saka).*

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